The Bombay Police Act, 1951

Act 22 of 1951

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Police, Constitution of Police, Director-General, Inspector General, Additional and Deputy Director general, Police Wireless, Motor Transport, Jurisdiction, District Magistrate, Suspension of Police Officers, Divisions, Sections, Punitive Powers

THE BOMBAY POLICE ACT, 1951

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Schedule II.
Schedule III.
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Bombay Act No. XXII of 1951

[The Bombay Police Act, 1951]*

[Received assent of the President on the 1st June 1951; assent first published in the Bombay Government Gazette, Part IV, on the 11th June 1951.]

Amended by Bom. 21 of 1952.
" " " 18 of 1953.
" " " 20 of 1953.
" " " 21 of 1954.
" " " 28 of 1954.
" " " 57 of 1954.
" " " 6 of 1955.
" " " 1 of 1956.

Adapted and modified by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.

Amended by Bom. 8 of 1958.
" " " 34 of 1959.
" " " 37 of 1959.
" " " 56 of 1959.
" " " 10 of 1960.
" " " 25 of 1949 as amended by Bom. 22 of 1960.

Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

" " " 38 of 1961.
" " " 30 of 1962.
" " " 46 of 1962.
" " " 24 of 1964.†
" " " 28 of 1964.
" " " 13 of 1965.
" " " 45 of 1967.
" " " 29 of 1970.
" " " 24 of 1971.
" " " 37 of 1973(1-4-1974).†
" " " 1 of 1974(11-11-1977).†
" " " 18 of 1974(1-5-1975).†
" " " 61 of 1974(4-11-1974).
" " " 7 of 1981(27-8-1980).
" " " 33 of 1981(15-7-1981).†
" " " 32 of 1987(7-8-1987).‡


†Section 7 of Mah. 24 of 1964 reads as under:

"7. (1) The amendments made to the principal Act by sections 2 to 6 (both inclusive) of this Act shall be deemed to have been made and come into force on the 20th day of November 1963.

(2) All acts done in good faith by any Police Officer or Additional Police Officer, Veterinary Officer or Magistrate in pursuance or intended pursuance of the powers conferred on him by sections 7 to 77 (both inclusive) of the principal Act as amended by this Act during the period from the 20th November 1963 to the date of commencement of the Bombay Police (Amendment) Act, 1964 shall be deemed to be and always, be deemed to have been validly done, and no such acts shall be deemed to be invalid or called in question on the ground only that the said powers in the purported exercise of which the said acts were done were not at the time when the said acts were done lawfully vested in him; and all such officers and Magistrates are hereby indemnified and discharged from civil and criminal liability in respect of such acts.".

‡This indicates the date of commencement of Act.

††Maharashtra Ordinance No. XIX of 1974, was repealed by Mah. 61 of 1974, s. 3.
†††Maharashtra Ordinance No. III of 1976 was repealed by Mah. 15 of 1976, s. 5.
@Maharashtra Ordinance No. XI of 1980 was repealed by Mah. 7 of 1981, s. 19.
@@Maharashtra Ordinance No. IV of 1987 was repealed by Mah. 32 of 1987, s. 6.
Amended by Mah. 2 of 1994 @@@ £ (11-11-1993) ‡

“37 of 1994 @@@@ ££ (24-6-1994) ‡

@@@ Maharashtra Ordinance No. XVI of 1993 was repealed by Mah. II of 1994, s. 6.

4. All notifications issued under sections 56 and 57 of the principal Act, in so far as they relate to empowerment of the Sub-Divisional Magistrates for the purposes of those sections shall be deemed to have been duly and validly issued by the State Government under those sections, as amended by the Bombay Police (Amendment and Validation) Act, 1993, but, subject to the modification that the word “specially” appearing therein shall be deleted and shall be deemed always to have been deleted.

Mah.
II of
1994.

5. (1) Notwithstanding anything contained in any judgement, decree or order of any court,—

(a) any notification empowering a Sub-Divisional Magistrate, whether made or purporting to have been made, before the commencement of the Bombay Police (Amendment and Validation) Act, 1993 (hereinafter, in this section, referred to as “the said Act”) ;

(b) any order passed before the commencement of the said Act by any Sub-Divisional Magistrate making a direction under section 56 or 57 of the principal Act, shall be and shall be deemed to be valid and effective as if such notification or order had been duly made or passed under the principal Act, as amended by the said Act, in accordance with law; and no suit, appeal, application or other proceedings, shall lie or be maintained or continued in any court or before any officer or other authority for declaring such empowerment or order as invalid or for claiming any damages whatsoever, on the ground that such empowerment or order was without the authority of law.

(2) For the removal of doubts, it is hereby declared that nothing in sub-section (1) shall be construed as preventing a person from questioning in accordance with the provisions of the principal Act any order passed by the Sub-Divisional Magistrate.”

@@@ Maharashtra Ordinance No. IX of 1994 was repealed by Mah. 37 of 1994, s. 4.

3. (1) Notwithstanding anything contained in any judgement, decree or order of any court,—

(a) any order by a Commissioner, whether made or purporting to have been made, before the commencement of this Act under sub-section (2) of section 10 of the principal Act, empowering a Deputy Commissioner of Police to exercise his powers under section 55, 56, 57 or 57A of the principal Act or to exercise or perform any other powers or functions or duties under any other provisions of the principal Act; or

(b) any order passed, making a direction under section 55, 56, 57 or 57A of the principal Act or any order passed or action taken, under any other provisions of the principal Act, before the commencement of this Act, by any Deputy Commissioner of Police so empowered under sub-section (2) of section 10 of the principal Act, shall be, and shall be deemed to be valid and effective as if such order or action had been duly made or passed or taken under the principal Act, as amended by this Act, in accordance with law; and no suit, appeal, application or other proceedings, shall lie or be maintained or continued in any court or before any officer or other authority for declaring such empowerment or order or action as invalid or for claiming any damages whatsoever, on the ground that such empowerment or order or action is without the authority of law.

(2) For the removal of doubts, it is hereby declared that nothing in sub-section (1) shall be construed as preventing a person from questioning in accordance with the provisions of the principal Act, as amended by this Act, any order passed or any action taken by the Deputy Commissioner of Police so empowered.”

‡ This indicates the date of commencement of Act.

Amendment of certain notifications issued under sections 56 and 57 of Bom. XXII of 1951.

Validation and saving.
Amended by 3 of 1995 £££ (17-5-1995)‡
"       40 of 2000 (9-10-2000)‡‡

An Act to consolidate and amend the law for the regulation of the Police Force in the State of Bombay.

WHEREAS it is expedient to amalgamate the District and Greater Bombay Police Forces 1and the Police Forces of the Saurashtra, Kutch and Hyderabad

£££ Section 6 of Mah. 3 of 1995 reads as follows:

6. (1) Notwithstanding anything contained in any judgement, decree or order of any court,—

(a) any notification or order empowering the District Magistrate or Sub-Divisional Magistrate or Superintendent issued under section 55 of the principal Act, before the commencement of this Act,

(b) any notification issued by any District Magistrate, Sub-Divisional Magistrate or Superintendent giving a direction under section 55 of the principal Act, before the commencement of this Act;

(c) any order passed by the State Government under section 60 of the principal Act, before the commencement of this Act,

shall be and shall be deemed to be valid and effective as if such notification or order had been duly issued or passed under the principal Act, as amended by this Act, in accordance with law; and no suit, appeal, application or other proceeding, shall lie or be maintained or continued in any court or before any officer or other authority for declaring such notification or order as invalid or for claiming any damages whatsoever, on the ground that any such notification or order was without the authority of law.

(2) For the removal of doubts, it is hereby declared that nothing in sub-section (1) shall be construed as preventing a person from questioning in accordance with the provisions of the principal Act, as amended by this Act, any order passed by the District Magistrate, Sub-Divisional Magistrate, Superintendent or the State Government.

‡ This indicates the date of commencement of Act.


1 These words were substituted for the words “in the State of Bombay” by Bom. 34 of 1959, s. 3.
CHAPTER I
PRELIMINARY

1. (1) This Act may be called the Bombay Police Act, 1951.

(2) It extends to the whole of the State of Maharashtra.

(3) It shall come into force in the pre-Re-organisation State of Bombay] on such date as the State Government may, by notification in the Official Gazette specify in this behalf, and in that part of the State to which it is extended by the Bombay Police (Extension and Amendment) Act, 1959, it shall come into force on such other date as the Government may by like notification specify.

2. In this Act unless there is anything repugnant in the subject or context,—

(1) "cattle" include elephants, camels, horses, asses, mules, sheep, goat and swine;

(2) "Corporation" means a Corporation constituted under the Bombay Municipal Corporation Act or the Bombay Provincial Municipal Corporations Act, 1949 or the City of Nagpur Corporation Act, 1948;

(3) the expression "competent authority" when used with reference to the exercise or performance of any power, duty or function under the provisions of this Act, means,—

(a) in relation to Greater Bombay and other areas for which a Commissioner of Police is appointed under section 7, the Commissioner;

(b) in relation to the areas other than those referred to in clause (a), the District Magistrate or the Superintendent or the Additional Superintendent when specially empowered in that behalf by the State Government;

(c) in relation to a revenue division, the Revenue Commissioner;

(4) "constable" means a police officer of the lowest grade;

(4A) "dancing school" means any place (by whatever name called) where dancing of any kind is taught to, or practised by, persons on admission thereto either on payment of fees or with or without any other consideration; but does not include any institution where dancing is taught or practised as one of the subjects of its curriculum and the institution is for the purposes of this Act duly recognised by the Government or any officer duly authorised by Government in that behalf.}
V of 1898.

(5) "district" means a territorial division constituting a district for the purposes of the *Code of Criminal Procedure, 1898*, but does not include any area for which a Commissioner of Police has been appointed under section 7;

²[(5A) "eating house" means any place to which the public are admitted, and where any kind of food or drink is supplied for consumption on the premises by any person owning or having an interest in or managing such place, and include a refreshment room, boarding-house, coffee-house or a shop where any kind of food or drink is supplied to the public for consumption in or near such shop; but does not include "a place of public entertainment ";]

³[(6) "Director General and Inspector General", "Additional Director General and Inspector General", "Special Inspector General", "Commissioner", "Joint Commissioner", "Additional Commissioner", "Deputy Inspector General", "Deputy Commissioner", "Assistant Commissioner", "Superintendent", "Additional Superintendent", "Assistant Superintendent" and "Deputy Superintendent" means, respectively, the Director General and Inspector General of Police, Additional Director General and Inspector General of Police, Special Inspector General of Police, Commissioner of Police, Joint Commissioner of Police, Additional Commissioner of Police, Deputy Inspector General of Police (including the Director of Police Wireless and Deputy Inspector General of Police, Motor Transport appointed under section 8A), Deputy Commissioner of Police, Assistant Commissioner of Police, Superintendent of Police (including a Superintendent appointed under section 8A or 22A), Additional Superintendent of Police, Assistant Superintendent of Police and Deputy Superintendent of Police, appointed or deemed to be appointed under this Act;]

⁽⁴⁾[(7) "municipality" means a municipality or municipal borough established under any law for the time being in force in any part of the State, but does not include a Municipal Corporation;]

⁽⁵⁾[(7A) "Municipal Commissioner", in relation to the Municipal Corporation of the City of Nagpur, means the Chief Executive Officer by whatever name called ;]

(8) "place" includes a building, a tent, a booth or other erection, whether permanent or temporary or any area whether enclosed or open;

(9) "place of public amusement" means any place where music, singing, dancing, or any diversion or game, or the means of carrying on the same is provided and to which the public are admitted either on payment of money or with the intention that money may be collected from those admitted and includes a race course, circus, theatre, music hall, billiard room, begatelle room, gymnasium, fencing school, swimming pool or dancing hall;

¹ This portion was substituted for the words "Greater Bombay" by Bom. 56 of 1959, s. 3, Sch.
² Clause (5A) was inserted by Mah. 2 of 1969, s. 2(a).
³ Clause (6) was substituted for the original by Mah. 40 of 2000, s. 2.
⁴ This clause was substituted for the original, by 34 of 1959, s. 5(d).
⁵ This clause was inserted, ibid., s. 5(5).
1(10) "Place of public entertainment" means a lodging-house, 
boarding and lodging house or residential hotel, and includes any eating 
house in which any kind of liquor or intoxicating drug is supplied (such 
as a tavern, a wine shop, a beer shop or a spirit, arrack, toddy, ganja, 
bhang or opium shop) to the public for consumption in or near such 
place;

(11) "Police Officer" means any member of the Police Force appointed 
or deemed to be appointed under this Act, and includes a special or an 
additional Police officer appointed under section 21 or 22;

(12) "prescribed" means prescribed by rules;

(13) "public place" includes the foreshore, the precincts of every 
public building or monument, and all places accessible to the public for 
drawing water, washing or bathing or for the purpose of recreation;

(13A) "Revenue Commissioner" means the Commissioner of a 
Division appointed under section 6A of the *Bombay Land Revenue 
Code, 1879;*

(14) "rules" means rules made under this Act;

(15) "street" includes any highway, bridge, way over a causeway, 
viaduct, arch, quay, or wharf or any road, land, footway, square, court, 
alley or passage accessible to the public, whether a thoroughfare or not;

(16) "subordinate ranks" means members of the Police Force below 
the rank of the Inspector;

(17) "vehicle" means any carriage, cart, van, dray, truck, hand-cart 
or other conveyance of any description and includes a bicycle, a tricycle, 
a rickshaw, an automatic car, a vessel or an aeroplane.

CHAPTER II

SUPERINTENDENCE, CONTROL AND ORGANISATION OF THE POLICE FORCE

3. There shall be one Police Force for the *[State of 
Maharashtra]* [and such Police Force shall include every Police Officer 
referred to in clause (6) of section 2];

Provided that, the members of the Police Forces constituted under 
any of the Act mentioned in Schedule I, immediately before the coming 
into force of this Act *[in the relevant part of the State] shall be deemed 
to be the members of the said Police Force.

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1 Clause (10) was substituted by Mah. 2 of 1969, s. 2(b).
2 This clause was inserted by Bom. 8 of 1958, s. 3, Schedule.
3 These words were substituted for the words "whole of the State" by Bom. 34 
of 1959, s. 6.
4 These words were substituted for the words "State of Bombay" by the 
Maharashtra Adaptation of Laws (State and Concurrent Subject) Order, 1960.
5 These words, bracket and figures shall be deemed always to have been 
inserted, by Mah. 32 of 1987, s. 3.
6 These words were inserted by Bom. 34 of 1959, s. 6.
* See now Maharashtra Land Revenue Code, 1966 (Mah. XLI) of 1966.

* Bombay Police Act, 1951: Bombay: Act XXII.

3656B
4. The superintendence of the Police Force throughout the State of Maharashtra vests in and is exercisable by the State Government, and subject to such superintendence, the Secretary to the State Government in the Home Department, whether designated as Secretary, Home Secretary, Special Secretary, Additional Chief Secretary or otherwise, in charge of the Law and Order Division of the Home Department shall exercise control, direction and supervision over the Police Force.

5. Subject to the provisions of this Act—

(a) the Police Force shall consist of such number in the several ranks and have such organization and such powers, functions and duties as the State Government may by general or special order determine;

(b) the recruitment, pay, allowances and all other conditions of service of the Police Force shall be such as may from time to time be determined by the State Government by general or special order:

Provided that—

(i) the rules and orders governing the recruitment, pay, allowances and other conditions of service of the members of the Police Force constituted under any of the Acts mentioned in Part I or II of Schedule I and deemed to be the members of the Police Force under section 3, shall continue in force until altered or cancelled under clause (b); but in the case members of the Police Force constituted under any of the Acts mentioned in Part II of that Schedule such alteration or cancellation shall be subject to the proviso to sub-section (7) of section 115 of the States Reorganisation Act, 1956;

(ii) nothing in this clause shall apply to the recruitment, pay, allowances and other conditions of service of the members of the Indian Police and Indian Police Service.

6. (1) [Subject to the provisions of section 4, for the direction and supervision] of the Police Force, the State Government shall appoint an (Director-General and Inspector-General of Police) who shall exercise such powers and perform such functions and duties and have such responsibilities and such authority as may be provided by or this Act, or orders made by the State Government.

7[(a) The State Government may appoint one or more Additional Director General and Inspector General, one or more Special Inspector General and one or more Deputy Inspector General.

(b) The State Government may direct that any of the powers, functions, duties and responsibilities and the authority of the Director General and Inspector General may be exercised, performed or discharged, as the case may be, by an Additional Director General and Inspector General or a Special Inspector General or a Deputy Inspector General.

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1These words were substituted for the words “the State” by Bom. 34 of 1959, s. 7.
2These words were substituted for the words “State of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
3This portion shall be deemed always to have been substituted for the portion beginning with the words “any control” and ending with the words “such superintendence” by Mah. 32 of 1987, s. 4.
4This sub-clause was substituted for the original by Bom. 34 of 1959, s. 8.
5These words and figures shall be deemed always to have been substituted for the words “For the direction and supervision” by Mah. 32 of 1987, s. 5.
6These words were substituted for the words “Inspector General of Police”, ibid., s. 2.
7These clauses were substituted for the original by Mah. 40 of 2000, s. 3.
(c) The State Government may also by a general or special order direct that an Additional Director General and Inspector General or a Special Inspector General or a Deputy Inspector General shall assist and aid the Director General and Inspector General in the performance, exercise and discharge of his powers, functions, duties, responsibilities and authority in such manner and to such extent as may be specified in the order.

7. (a) The State Government may appoint a Police Officer to be the Commissioner of Police for Greater Bombay or any other area specified in a notification issued by the State Government in this behalf and published in the Official Gazette.

(b) The State Government \(^1\) may also appoint one or more Additional Commissioners of Police \(^2\) [and one or more Joint Commissioner] for any of the areas specified in clause (a).

(c) The Commissioner shall exercise such powers, perform such functions and duties and shall have such responsibilities and authority as are provided by or under this Act or as may otherwise be directed by the State Government by a general or special order.

Provided that the State Government may direct that any of the powers, functions, duties, responsibilities or authority exercisable or to be performed or discharged by the Commissioner shall be exercised, performed or discharged subject to the control of the \(^3\) [Director-General and Inspector-General].

Provided further that the area for which a Commissioner has been appointed under this section shall not, unless otherwise provided by or under this Act, be under the charge of the District Magistrate or the \(^4\) [Superintendent] for any of the purposes of this Act, notwithstanding the fact that such area forms part of a district within the territorial jurisdiction for which a District Magistrate or \(^4\) [Superintendent] may have been appointed.

8. (1) The State Government may appoint for each District for or a part of a District or for one or more Districts \(^5\) [a Superintendent of Police] and one or more Additional, Assistant and Deputy Superintendent of Police as it may think expedient.

(2) The State Government may, by a general or special order, empower an Additional Superintendent to exercise and perform in the district for which he is appointed or in any part thereof, all or any of the powers, functions or duties to be exercised or performed by a \(^6\) [Superintendent] under this Act or under any law for the time being in force.

(3) The \(^4\) [Superintendent] may, with the previous permission of the State Government delegate any of the powers and functions conferred on him by or under this Act to an Assistant or Deputy Superintendent.

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1 These words were substituted for the words "may also appoint an Additional Commissioner of Police for the areas" by Mah. 61 of 1974, s. 2.
2 These words were inserted by Mah. 40 of 2000, s. 4.
3 These words shall be deemed to have been substituted with effect from the 13th day of December 1987 for the words "Inspector-General" or "Inspector-General of police" respectively, by Mah. 32 of 1987, s. 2.
4 This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3, Sch.
5 These words were substituted for the words "a Superintendent", ibid.
6 This word was substituted for the word "District", ibid.
[Provided that, the powers to be exercised by the Superintendent of making, altering or rescinding any rules under section 33 shall not be delegated to an Assistant or Deputy Superintendent.]

2[(8A. (1) The State Government may appoint for the whole of the State or for any part thereof—

(i) one or more Directors of Police Wireless and *(a) [a Special
Inspecor- General] of Police for the Police Wireless System (hereinafter
referred to as “the Director of Police Wireless”) as it thinks fit, and

(ii) one or more Superintendents of Police, and Assistant and Deputy
Superintendents of Police as it thinks fit—]*

(a) for the Police Wireless System;

(b) for the Police Motor Transport System; or

(c) for the performance of such specific duties as the State
Government may from time to time determine in this behalf.

(2) The Director of Police Wireless and Superintendent] so appointed
shall exercise such powers and perform such functions as the state
Government may from time to time assign to each of them. *(The
Director may, with the previous permission of the State Government,
delegate any of the powers and functions conferred on him by or under
this Act to a Superintendent, or to an Assistant or Deputy Superintendent,
and the Superintendent may, subject to the like previous permission,
delegate such powers and functions to an Assistant or Deputy Superintendent:)*

Provided that, the powers and functions aforesaid shall be exercised
or performed by *(the Director, Superintendent] or Assistant or Deputy
Superintendent, subject to the control of the [Director General and
Inspector General].]*

9(9. (1) The State Government may appoint any Police Officer not
below the rank of Superintendent to be the Principal of the Police
Training College, Nashik, or any other Police Training College
established by it. The State Government may assign to each of the
Principals aforesaid such powers, functions and duties as it may
think fit.

1 This proviso was added by Mah. 13 of 1965, s. 2.
2 Section 8A was substituted by Mah. 28 of 1964, s. 2.
3 This portion was substituted by Mah. 24 of 1971, s. 4.
4 This letter and words were substituted for the words “Deputy Inspector
General” by Mah. 40 of 2000, s. 5.
5 This portion was substituted for the words “Appointment of Superintendent”,
*ibid.*, s. 4(c).
6 These words were substituted for the words “Any Superintendent” by Mah. 24
of 1971, s. 4(b).
7 These words were substituted for the words “assign to him”, *ibid.*, s. 4 (b).
8 This portion was substituted, *ibid.*, s. 4 (c).
9 These words were substituted for the words “the Superintendent”, *ibid.*, s. 4 (d).
10 These words shall be deemed to have been substituted with effect from the
13th day of December 1982 for the words “Inspector-General” by Mah. 32 of
1987, s. 2.
11 Section 9 was substituted by Mah. 28 of 1964, s. 3.
(2) The State Government may appoint any Police Officer not below the rank of an Assistant or Deputy Superintendent to be the Principal of any Police Training School established by it. An officer (not below rank of a Deputy Inspector General authorised by the State Government in that behalf may, subject to the control of the State Government, assign to each Principal so appointed such powers, functions and duties as he may think fit.

10. (1) The State Government may appoint one or more Deputy Commissioners of Police in Greater Bombay or in any area in which a Commissioner has been appointed under clause (a) of section 7.

(2) Every such Deputy Commissioner shall, under the orders of the Commissioner, exercise and perform any of the powers, functions and duties of the Commissioner to be exercised or performed by him under the provisions of this Act or any other law for the time being in force.

Provided that, the powers to be exercised by the Commissioner of making, altering or rescinding rules under section 33] shall not be exercisable by a Deputy Commissioner.

11. (1) The State Government may appoint a Commissioner of Police has been appointed under section 7] such number of Assistant Commissioners of Police as it may think expedient.

(2) [An Assistant Commissioner] appointed under sub-section (1) shall exercise such powers and perform such duties and function as can be exercised or performed
under the provisions of this Act or any other law for the time being in force or as are assigned to him by the Commissioner under the general or special orders of the State Government:

Provided that the powers to be exercised by the Commissioner [of making, altering or rescinding rules under section 33] shall not be exercisable by [the Assistant Commissioner].

12. (1) Subject to the control of the State Government the Commissioner [for any area] shall, if he thinks fit—
(a) constitute [within the area under his charge], Police divisions.
(b) sub-divide the same into sections, and
(c) define the limits and extent of such divisions and sections.

(2) Each such division shall be in charge of [an Assistant Commissioner] and each section shall be in charge of an Inspector of Police.

[12A. Subject to the general or special orders of the State Government the Commissioner for the area for which he is appointed and the [Director-General and Inspector-General] for other areas shall appoint Inspectors.]


14. (1) Every Police Officer [of the grade of Inspector or below], shall on appointment receive a certificate in form provided in Schedule II. The certificate shall be issued under the seal of such officer as the State Government may by general or special order direct.

(2) A certificate of appointment shall become null and void whenever the person named therein ceases to belong to the Police Force or shall remain inoperative during the period within which such person is suspended from such force.

15. The powers, functions and privileges vested in a police shall remain suspended whilst such Police officer is under suspension from office:

Provided that notwithstanding such suspension such person shall not cease to be a Police officer and shall continue to be subject to the control of the same authorities to which he would have been if he was not under suspension.

16. The Commissioner subject to the orders, of the [Director-General and Inspector-General, and the Superintendent], subject to the orders of the [Director-General and Inspector-General] and the District Magistrate, shall, within their respective spheres of authority direct and regulate all matters of arms, drill, exercise, observation of person and events, mutual relations, distribution of duties, study of laws, orders and modes of proceedings and all matters of executive detail or the fulfilment of their duties by the Police Force under him.

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1 These words and figures were substituted for the words and figures "under section 13 or 33" by Bom. I of 1956, s. 2.
2 These words were substituted for the words "the Superintendent " by Mah. 46 of 1962, s. 3, Sch.
3 These words were substituted for the words "for Greater Bombay " by Bom. 56 of 1959, s. 3, Sch.
4 These words were substituted for the words "within the Greater Bombay ", ibid.
5 These words were substituted for the words "a Superintendent of Police " by Mah. 46 of 1962, s. 3, Sch.
6 Section 12A was inserted by Bom. 28 of 1954, s. 2.
7 These words shall be deemed to have been substituted with effect from the 13th day of December 1982 for the words "Inspector-General " by Mah. 32 of 1987, s. 2.
8 The words "of and " were deleted by Bom. 20 of 1953, s. 3.
9 These words were substituted for the words "below the grade of Inspector " by Boml 28 of 1954, s. 3.
10 These words were substituted for the words " District Superintendent " by Mah. 46 of 1962, s.3, Sch.
17. (1) The Superintendent and the Police Force of a district shall be under
the control of the District Magistrate.

(2) In exercising such control the District Magistrate shall be governed by such
rules and orders as the State Government may make in this behalf * and shall
be subject to the lawful orders of the Revenue Commissioner.

18. The District Magistrate may require from the Superintendent reports,
either particular or general, on any matter connected with the crimes, habitual
offenders, the prevention of disorder, the regulation of assemblies and amusements,
the distribution of the Police Force, the conduct and character of any Police Officer
subordinate to the Superintendent, the utilization of auxiliary means and all
other matters in furtherance of his control of the Police Force and the maintenance
of order.

19. If the District Magistrate observes any marked incompetence or unfitness
for the locality or for his particular duties, in any Police officer subordinate to the
Superintendent he may require the Superintendent to substitute another officer
for any officer whom he has power to transfer and the Superintendent shall be
bound to comply with the requisition:

Provided that if the Police officer concerned is an officer * of a grade higher than
that of an Inspector the District Magistrate may report his conduct to the
Director-General and Inspector-General. The Director-General and Inspector-General
may, thereafter, determine the action to be taken and pass such orders
as he thinks fit, and shall communicate such action or order to the District Magistrate.

20. The Director-General and Inspector-General throughout the State
and the Commissioner in the area for which he is appointed, shall, subject to the
orders of the State Government, have authority to investigate and regulate all
matters of account connected with the Police in the State or in the area, as the
case may be, and all persons concerned shall be bound to give him reasonable aid
and facilities in conducting such investigations and to conform to his orders con-
sequent thereon.

21. (1) The Commissioner, the Superintendent, or any Magistrate,
specially empowered in this behalf by the State
Government, may, at any time by a written order signed by himself and sealed,
with his own seal appoint any able-bodied male person between the ages of 18 and
50, whom he considers fit to be a special Police Officer to assist the Police Force on
any occasion, when he has reason to apprehend the occurrence of any riot or grave
disturbance of the peace within the limits of his charge and he is of opinion that
the ordinary Police Force is not sufficient for the protection of the inhabitants and
for the security of property.

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* This word was substituted for the word “District Superintendent” by Mah. 46 of 1962, s. 3, Sch.
* These words were added by Bom. 8 of 1958, s. 3, Schedule.
* These words were substituted for the words “of the grade of the Inspector or of a higher grade
by Bom. 28 of 1954, s. 4.
* These words shall be deemed to have been substituted with effect from the 13th day of December
1982 for the words “Inspector-General” by Mah. 32 of 1987, s. 2.
* This word was substituted for the words “pre-Reorganisation State of Bombay, excluding the
transferred territories” by Bom. 34 of 1959, s. 11.
* The words “not lower in rank than that of second class” were deleted by Bom. 21 of 1954,
s. 3 Second Schedule.
(2) Every special Police officer so appointed shall on appointment—

(a) receive a certificate in a form approved by the State Government in this behalf,

(b) have the same powers, privileges and immunities and be liable to the same duties and responsibilities and be subject to the same authorities as an ordinary Police officer.

22. (1) Additional Police officers of such rank or grade for such time and on such pay as the authority specified by or under the provisions of this Act in that behalf may determine, may be employed or deputed for the purpose stated in such provisions.

(2) Every additional Police officer appointed, shall on appointment—

(a) receive a certificate in a form approved by the State Government in this behalf,

(b) be vested with all or such of the powers, privileges and duties of a Police officer as are specially mentioned in the certificate, and

(c) be subject to the orders of the Commissioner or the [Superintendent], as the case may be.

(3) The employment or deputation of such additional Police Officer may be made at the request of any person requiring such Police and the cost of such employment shall be recovered in such manner as is provided by or under this Act or under any other law for the time being in force.

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1 This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3, Sch.
22A. (1) The State Government may by notification in
the Official Gazette, create one or more special police districts
embracing such railway areas in the State as it may specify,
and appoint a Superintendent of Police
\(^2\) [one or more Assistant
and Deputy Superintendents] and such other Police officers
for each such special district as it may think fit.

(2) Subject to the control of the \(^3\) [Director-General and
Inspector-General], such police officers shall discharge police
functions connected with the administration of railways
situated within their respective charges, and such other
functions as the State Government may from time to time
assign to them.

(3) Any member of the said Police Force whom the State
Government shall generally or specially empower to act under
this sub-section may, subject to any orders which that
Government may make in this behalf, exercise within the
special district or any part thereof any of the powers of an
officer-in-charge of a police station in that district, and when
so exercising such powers shall, subject to any such order as
aforesaid, be deemed to be an officer-in-charge of the police
station discharging the functions of such officer within the
limits of his station.

(4) Subject to any general or special orders which the State
Government may make in this behalf, such police officers
shall, in the discharge of their functions, be vested within
every part of the State with the powers and privileges and be
subject to the liabilities of police officers under this Act or
any other law for the time being in force.

\(^4\) [(5) The Superintendent of Police may, with the previous
permission of the State Government, delegate any of the
powers and functions conferred on him by or under this Act
to an Assistant or Deputy Superintendent.]

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\(^1\) This section was inserted by Bom. 34 of 1959, s. 12.
\(^2\) These words were inserted by Mah. 28 of 1964, s. 4(a).
\(^3\) These words shall be deemed to have been substituted with effect from the 13th
day of December 1982 for the words "Inspector-General" by Mah. 32 of 1987, s. 2.
\(^4\) Sub-section (5) was added by Mah. 28 of 1964, s. 4 (b).
CHAPTER III

REGULATION, CONTROL AND DISCIPLINE OF THE POLICE FORCE

23. Subject to the orders of the State Government, the Commissioner in the case of the Police Force allocated to Greater Bombay and other areas for which he has been appointed and the [Director-General and Inspector-General] in the case of the Police Force allocated to other areas may make rules or orders not inconsistent with this Act or with any other enactment for the time being in force—

(a) regulating the inspection of the Police Force by his subordinates;

(b) determining the description and quantity of arms, accoutrements, clothing and other necessaries to be furnished to the Police;

(c) prescribing the places of residence of members of the Police Force;

(d) for institution, management and regulation of any Police fund for any purpose connected with police administration;

(e) regulating, subject to the provisions of section 17, the distribution, movements and location of the Police;

(f) assigning duties to Police Officers of all ranks and grades, and prescribing—

(i) the manner in which, and

(ii) the conditions subject to which, they shall exercise and perform their respective powers and duties;

(g) regulating the collection and communication by the Police of intelligence and information;

(h) generally, for the purpose of rendering the Police efficient and preventing abuse or neglect of their duties.

24. (1) The [Director-General and Inspector-General] may, subject to the rules and orders of the State Government, call for such returns, reports and statements on subjects connected with the suppression of crime, the maintenance of order and the performance of their duties as his subordinates may be able to furnish to him. The [Director-General and Inspector-General] shall communicate to the District Magistrate [and the Revenue Commissioner] any general orders issued by him for the purposes aforesaid or in consequence of the information furnished to him, and also any orders which the State Government may direct.

1 These words shall be deemed to have been substituted with effect from the 13th day of December 1982 for the words "Inspector-General" by Mah. 32 of 1987, s. 2.

2 These words were inserted by Bom. 8 of 1958, s. 3, Schedule.
(2) The Commissioner may subject as aforesaid with reference to the area under his charge call for such reports, returns and statements as are provided for in sub-section (1).

25. (1) The State Government or any officer authorised under sub-section (2), in that behalf, may impose upon an Inspector or any member of the subordinate ranks of the Police Force, who in the opinion of the State Government or such authorised officer, is cruel, perversive, remiss or negligent in, or unfit for, the discharge of his duties, any one or more of the following penalties, namely:—

(a) recovery from pay of the whole or part of any pecuniary loss caused to Government on account of the negligence or breach of orders on the part of such Inspector or any member of the subordinate rank of the Police Force;

(b) suspension;

(c) reduction in rank, grade or pay, or removal from any office of distinction or withdrawal of any special emoluments;

(d) compulsory retirement;

(e) removal from service which does not disqualify for future employment in any department other than the Police Department;

(f) dismissal which disqualifies for future employment in Government service:

Provided that, suspension of a police officer pending an inquiry into his conduct or investigation of a complaint against him of any criminal offence shall not be deemed to be a punishment under clause (b).

(1-A) The State Government or any officer authorised under sub-section (2) in that behalf, may impose upon an Inspector or any member of the subordinate ranks of the Police Force, who is guilty of any breach of discipline or misconduct or of any act rendering him unfit for the discharge of his duty which, in the opinion of the State Government or of such authorised officer, is not of such nature as to call for imposition of any of the punishments referred to in sub-section (1), any one or more of the following punishments, namely:—

(a) warning;

(b) a reprimand (to be entered in his service book);

(c) extra drill;

(d) fine not exceeding one month’s pay;

(e) stoppage of increments:

Provided that, the punishment specified,—

(i) in clause (c), shall not be imposed upon any personnel above the rank of Constable;

(ii) in clause (d), shall not be imposed upon an Inspector.[

1 These sub-sections were inserted by Mah. 40 of 2000, s. 6 (1).
(2) (a) The Director-General and Inspector-General including Additional Director-General, Special Inspector-General, Commissioner including Joint Commissioner, Additional Commissioner and Deputy Inspector-General shall have authority to punish an Inspector or any member of the subordinate rank under sub-section (1) or (1-A). A Superintendent shall have the like authority in respect of any police officer subordinate to him below the grade of Inspector and shall have powers to suspend an Inspector who is subordinate to him pending enquiry into a complaint against such Inspector and until an order of the Director-General and Inspector-General or Additional Director-General and Inspector-General and including the Director of Police Wireless and Deputy Inspector-General of Police can be obtained.

(b) The Principal of a Police Training College shall also have the like authority in respect of any member of the subordinate ranks of the Police Force below the grade of Inspector undergoing training at such College or serving under him, and in respect of head constables and constables belonging to the Police Force of the District in which such College is situated or of any other district attached to such College for duty under him. He may also suspend an Inspector who is undergoing training at such College or subordinate to him pending inquiry into a complaint against such Inspector and until an order of the Director-General and Inspector-General or Deputy Inspector-General and Inspector-General can be obtained.

(c) The exercise of any power conferred by this sub-section shall be subject always to such rules and orders as may be made by the State Government in that behalf.

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1 This clause was substituted for original by Mah. 40 of 2000, s. 6(2) (a).
2 These words were substituted for the words “Police Training School” by Mah. 28 of 1964, s. 5 (a).
3 These words were inserted by Bom. 6 of 1955, s. 2 (1).
4 These words were substituted for the words “the said school” by Bom. 34 of 1959, s. 13(1) (b).
5 This word was substituted for the word “School” by Mah. 28 of 1964, s. 5 (a).
6 These words were substituted for the words “the Nasik District” by Bom. 34 of 1959, s. 13(1) (c).
7 These words were deleted by Bom. 20 of 1953, s. 4 (2) and again inserted by Bom. 28 of 1954, s. 5 (2).
8 These words were inserted by Bom. 6 of 1955, s. 2 (2).
9 These words shall be deemed to have been substituted with effect from the 13th day of December 1982 for the words “Inspector-General” by Mah. 32 of 1987, s. 2.
10 Clause (ba) was substituted by Mah. 40 of 2000, s. 6 (2) (b).
11 Clause (bb) was deleted by Mah. 24 of 1971, s. 5 (2).
12 These brackets and words were inserted by Mah. 24 of 1971, s. 5.
13 This word was substituted for the words “District Superintendent” by Mah. 46 f6 1962, s. 3, Sch.
14 These words were added by Mah. 28 of 1964, s. 5(d).
(3) Nothing in [sub-sections (1), (IA)] and (2)—
(a) shall affect any police officer’s liability to a criminal prosecution for any offence with which he may be charged; or
(b) shall entitle any authority subordinate to that by which the Police officer was appointed, to dismiss or remove him.

2[26. Except in cases referred to in the second proviso to clause (2) of article 311 of the Constitution of India, no order of punishment under sub-section (1) of section 25 shall be passed unless the prescribed procedure is followed.]

27. An appeal against any order passed against a Police Officer under section 25 or the rules or orders thereunder shall lie to the State Government itself or to such officer as the State Government may by general or special order specify:

[Provided that, a punishment shall not be enhanced or more severe punishment shall not be awarded in appeal, unless notice to show cause against such enhancement or, as the case may be, more severe punishment, has been given, and any cause shown thereon has been considered.]

4[27A. The State Government or the Director-General and the Inspector-General may, suomoto or on an application made to it or him, as the case may be, within the period prescribed in this behalf, call for and examine the record of any inquiry or proceedings held against any Police Officer under this Chapter by any authority for the purpose of satisfying itself or himself as to the legality or propriety of any decision taken or order passed in any such inquiry and as to the regularity of the proceedings held, against such officer, and may, at any time,—

(a) confirm, modify or reverse any such order;
(b) impose any punishment or set aside, reduce, confirm or enhance the punishment imposed by such order;
(c) direct that further inquiry be held; or
(d) make such other order as, in the circumstances of the case it or he, as the case may be, may deem fit:

Provided that, an order in revision imposing or enhancing the punishment, shall not be passed unless the Police Officer affected thereby has been given a reasonable opportunity of making a representation which he may wish to make against such punishment:

Provided further that, no order in revision shall be passed,—
(i) in a case where, an appeal against the decision or order passed in such inquiry or proceeding has been filed and such appeal is pending;
(ii) in a case where, an appeal against such decision or order has not been filed, before the expiry of the period provided for filing of such appeal; and]
(iii) in any other case, after the expiry of a period of three years from the date of the decision or order sought to be revised.

27B. The State Government or the Director-General and Inspector-General of Police may, at any time, either *suo motu* or otherwise, review any order passed by it or him, as the case may be under sections 25, 27 or 27A, when any new material or evidence which could not be produced or was not available at the time of passing the order under review and which has the effect of changing the nature of the case, has come or has been brought, to its or his notice:

Provided that, no order imposing or enhancing any penalty shall be made by the State Government or Director-General and Inspector-General unless the Police Officer concerned has been given a reasonable opportunity of making a representation against the penalty proposed, or where it is proposed to impose any of the major penalties specified in sub-section (1) of section 25 or to enhance the minor penalty imposed by the order sought to be reviewed, to any of the major penalties:

Provided also that, if any inquiry under the prescribed rules has not already been held in the case, no such penalty shall be imposed except after holding an inquiry in the manner prescribed by rules.

27C. Without prejudice to the power to issue an order contained in clause (b) of section 5, the State Government may, frame rules consistent with this Act for carrying out the purposes of sections 27, 27A and 27B.]

28. (1) Every Police Officer not on leave or under suspension shall for all purposes of this Act be deemed to be always on duty, and any Police Officer or any number or body of Police Officers allocated for duty in one part of the State may, if the State Government or the [Director-General and Inspector-General] so directs, at any time, be employed on Police duty in any other part of the State for so long as the services of the same may be required there.

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1 These words shall be deemed to have been substituted with effect from the 13th day of December, 1982, for the words "Inspector-General" by Mah. 32 of 1987, s. 2.
Intimation of proposed transfers to be given by the Director-General and Inspector-General to the Commissioner and District Magistrate.

Under what conditions a Police Officer may resign.

(2) Timely intimation shall, except in cases of extreme urgency, be given to the Revenue Commissioner and the District Magistrate, by the Director-General and Inspector-General of any proposed transfer under this section, and except where secrecy is necessary, the reasons for the transfer shall be explained; whereupon the officers aforesaid and their subordinate shall give all reasonable furtherance to such transfer.

29. (1) No Police Officer [of the grade of Inspector or] of the subordinate ranks shall resign his office or withdraw himself from the duties thereof except, with the written permission of the Commissioner or the Deputy Director-General and Inspector-General Criminal Investigation Department or of the Principal of a Police Training College], or of the Superintendent or of some other Police Officer empowered by the Director-General and Inspector-General or the Commissioner to grant such permission:

Provided that, subject to the provisions of sub-section (2), no such permission shall be granted to any such Police Officer until he has fully discharged any debt due by him as such Police Officer to Government or to any Police fund.

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1 These words were substituted for the word “Commissioner” by Bom. 8 of 1958, s. 3, Schedule.
2 These words shall be deemed to have been substituted with effect from the 13th day of December, 1982 for the words “Inspector-General” by Mah. 32 of 1987, s. 2.
3 Sub-section (1) was substituted for the original by Bom. 20 of 1953, s. 5.
4 These words were inserted by Bom. 28 of 1954, s. 6.
5 These words were substituted for the words “the Central Police Training School, Nasik,” by Bom. 34 of 1959, s. 14 (1).
6 These words were substituted for the words “Training School” by Mah. 28 of 1964, s. 6(a).
7 This word was substituted for the words “District Superintendent” by Mah. 46 of 1962, s. 3, Sch.
(2) If any such Police officer produces a certificate signed by the Police Surgeon or the Civil Surgeon declaring him to be unfit by reason of disease or mental or physical incapacity for further service in the Police, the necessary written permission to resign shall forthwith be granted to him on his discharging or giving satisfactory security for the payment of any debt due by him as such Police officer, to Government or to any Police fund.

(3) If any such Police officer as aforesaid resigns or withdraws himself from the duties of his office in contravention of this section, he shall be liable on the order of the Commissioner, or the Deputy Director-General and Inspector-General Criminal Investigation Department, or of the Principal of the Police Training College or of the Superintendent, as the case may be, to forfeit all arrears of pay then due to him. This forfeiture shall be in addition to the penalty to which the said officer is liable under section 145 of this Act or any other law in force.

30. (1) Every person who for any reason ceases to be a Police officer shall forthwith deliver up to some officer empowered by the Commissioner or the Deputy Director-General and Inspector-General Criminal Investigation Department, or the Principal of the Police Training College or School or the Superintendent, to whom such Police officer is subordinate to receive the same, his certificate of appointment or of office and the arms, accouterments, clothing and other necessaries which have been furnished to him for the performance of duties and functions connected with his office.

(2) Any Magistrate and, for special reasons which shall be recorded in writing at the time, the Commissioner or the Deputy Director-General and Inspector-General Criminal Investigation Department, or the Principal of the Police Training College or School or any Superintendent, Assistant Superintendent, or Deputy Superintendent may issue a warrant to search for and seize, wherever they be found, any certificate, arms, accouterments, clothing or other necessaries not so delivered up. Every warrant so issued shall be executed in accordance with the provisions of the Code of Criminal Procedure, 1898, by a Police officer or, if the Magistrate, the Commissioner, the Deputy Director-General and Inspector-General Criminal Investigation Department, the Principal of the Police Training College or School, the Superintendent, the Assistant Superintendent or the Deputy Superintendent issuing the warrant so directs, by any other person.

(3) Nothing in this section shall be deemed to apply to any article which, under the Orders of the Director-General and Inspector-General or the Commissioner, as the case may be, has become the property of the person to whom the same was furnished.

31. (1) Any Police officer occupying any premises provided by the State Government for his residence—

(a) shall occupy the same subject to such conditions and terms as may generally or in special cases, be specified by the State Government, and

(b) shall, notwithstanding anything contained in any law for the time being in force, vacate the same on his ceasing to be a Police officer or whenever the State Government or any officer authorised by the State Government in this behalf thinks it necessary and expedient to require him to do so.

1 These words shall be deemed to have been substituted with effect from the 13th day of December 1982 for the words “Inspector-General” by Mah. 32 of 1987, s. 2.
2 These words were substituted for the words “the Central Police Training School, Nasik” by Bom. 34 of 1959, s. 14(2).
3 These words were substituted for the words “Training School” by Mah. 28 of 1964, s. 6(b).
4 This word was substituted for the words “District Superintendent” by Mah. 46 of 1962, s. 3, Sch.
5 These words were substituted for the words “the Central Police Training School, Nasik” by Bom. 34 of 1959, s. 15.
6 These words were substituted for the words “Training School” by Mah. 28 of 1964, s. 7.
(2) If any person who is bound or required under sub-section (1) to vacate any premises fails to do so, the State Government or the officer authorised in this behalf by the State Government may order such person to vacate the premises and may direct any Police officer with such assistance as may be necessary to enter upon the premises and remove there from any person found therein and to take possession of the premises and deliver the same to any person specified in the direction.

432. The State Government, whenever it shall seem necessary, may by notification in the *Official Gazette* make an order to such effect as any order if made by a Magistrate under section 144 of the *Code of Criminal Procedure, 1898*, could be continued in force by the State Government under the said Code.

CHAPTER IV

POLICE REGULATIONS

††33. *(i) The Commissioner with respect to any of the matters specified in this sub-section, the District Magistrate with respect to any of the said matters (except those falling under clauses (a), (b) (d), (db), (e), (g), (r), (i) and, (u)) thereof, and the Superintendent of Police with respect to the matters falling under the clauses aforementioned read with clause (y) of this sub-section,) in areas under their respective charges or any part thereof, may make, alter or rescind rules or orders not inconsistent with this Act for—

(a) licensing and controlling persons offering themselves for employment at quays, wharves and landing places, and outside Railway stations, for the carriage of passengers’ baggages, and fixing and providing for the enforcement of a scale of charges for the labour of such persons so employed;

(b) regulating traffic of all kinds in streets and public places, and the use of streets and public places by persons riding, driving, cycling, walking or leading or accompanying cattle, so as to prevent danger, obstruction or inconvenience to the public;

(c) regulating the conditions under which vehicles may remain standing in streets and public places, and the use of streets as halting places for vehicles or cattle;

(d) prescribing the number and position of lights to be used on vehicles in streets and the hours between which such lights shall be used;

4{(da) licensing, controlling or prohibiting the display of any pictures, advertisements, news boards or public notices upon a vessel or boat in territorial waters or on inland waterways other than national waterways.}

††§33. *(i) The Commissioner with respect to any of the matters specified in this sub-section, the District Magistrate with respect to any of the said matters (except those falling under clauses (a), (b) (d), (db), (e), (g), (r), (i) and, (u)) thereof, and the Superintendent of Police with respect to the matters falling under the clauses aforementioned read with clause (y) of this sub-section,) in areas under their respective charges or any part thereof, may make, alter or rescind rules or orders not inconsistent with this Act for—

(a) licensing and controlling persons offering themselves for employment at quays, wharves and landing places, and outside Railway stations, for the carriage of passengers’ baggages, and fixing and providing for the enforcement of a scale of charges for the labour of such persons so employed;

(b) regulating traffic of all kinds in streets and public places, and the use of streets and public places by persons riding, driving, cycling, walking or leading or accompanying cattle, so as to prevent danger, obstruction or inconvenience to the public;

(c) regulating the conditions under which vehicles may remain standing in streets and public places, and the use of streets as halting places for vehicles or cattle;

(d) prescribing the number and position of lights to be used on vehicles in streets and the hours between which such lights shall be used;

†‖33. *(i) The Commissioner with respect to any of the matters specified in this sub-section, the District Magistrate with respect to any of the said matters (except those falling under clauses (a), (b) (d), (db), (e), (g), (r), (i) and, (u)) thereof, and the Superintendent of Police with respect to the matters falling under the clauses aforementioned read with clause (y) of this sub-section,) in areas under their respective charges or any part thereof, may make, alter or rescind rules or orders not inconsistent with this Act for—

(a) licensing and controlling persons offering themselves for employment at quays, wharves and landing places, and outside Railway stations, for the carriage of passengers’ baggages, and fixing and providing for the enforcement of a scale of charges for the labour of such persons so employed;

(b) regulating traffic of all kinds in streets and public places, and the use of streets and public places by persons riding, driving, cycling, walking or leading or accompanying cattle, so as to prevent danger, obstruction or inconvenience to the public;

(c) regulating the conditions under which vehicles may remain standing in streets and public places, and the use of streets as halting places for vehicles or cattle;

(d) prescribing the number and position of lights to be used on vehicles in streets and the hours between which such lights shall be used;

†‖33. *[(da) licensing, controlling or prohibiting the display of any pictures, advertisements, news boards or public notices upon a vessel or boat in territorial waters or on inland waterways other than national waterways.]*

††§33. *(i) The Commissioner with respect to any of the matters specified in this sub-section, the District Magistrate with respect to any of the said matters (except those falling under clauses (a), (b) (d), (db), (e), (g), (r), (i) and, (u)) thereof, and the Superintendent of Police with respect to the matters falling under the clauses aforementioned read with clause (y) of this sub-section,) in areas under their respective charges or any part thereof, may make, alter or rescind rules or orders not inconsistent with this Act for—

(a) licensing and controlling persons offering themselves for employment at quays, wharves and landing places, and outside Railway stations, for the carriage of passengers’ baggages, and fixing and providing for the enforcement of a scale of charges for the labour of such persons so employed;

(b) regulating traffic of all kinds in streets and public places, and the use of streets and public places by persons riding, driving, cycling, walking or leading or accompanying cattle, so as to prevent danger, obstruction or inconvenience to the public;

(c) regulating the conditions under which vehicles may remain standing in streets and public places, and the use of streets as halting places for vehicles or cattle;

(d) prescribing the number and position of lights to be used on vehicles in streets and the hours between which such lights shall be used;

†‖33. *[(da) licensing, controlling or prohibiting the display of any pictures, advertisements, news boards or public notices upon a vessel or boat in territorial waters or on inland waterways other than national waterways.]*

††§33. *(i) The Commissioner with respect to any of the matters specified in this sub-section, the District Magistrate with respect to any of the said matters (except those falling under clauses (a), (b) (d), (db), (e), (g), (r), (i) and, (u)) thereof, and the Superintendent of Police with respect to the matters falling under the clauses aforementioned read with clause (y) of this sub-section,) in areas under their respective charges or any part thereof, may make, alter or rescind rules or orders not inconsistent with this Act for—

(a) licensing and controlling persons offering themselves for employment at quays, wharves and landing places, and outside Railway stations, for the carriage of passengers’ baggages, and fixing and providing for the enforcement of a scale of charges for the labour of such persons so employed;

(b) regulating traffic of all kinds in streets and public places, and the use of streets and public places by persons riding, driving, cycling, walking or leading or accompanying cattle, so as to prevent danger, obstruction or inconvenience to the public;

(c) regulating the conditions under which vehicles may remain standing in streets and public places, and the use of streets as halting places for vehicles or cattle;

(d) prescribing the number and position of lights to be used on vehicles in streets and the hours between which such lights shall be used;

†‖33. *[(da) licensing, controlling or prohibiting the display of any pictures, advertisements, news boards or public notices upon a vessel or boat in territorial waters or on inland waterways other than national waterways.]*
(e) prescribing certain hours of the day during which cattle shall not be driven along the streets, or along certain specified streets, except subject to such regulations as he may prescribe in that behalf;

(f) regulating the leading, driving, conducting or conveying of any elephant or wild or dangerous animal through or in any street;

(g) regulating and controlling the manner and mode of conveying timber, scaffold poles, ladders, iron girders, beams or bars, boilers or other unwieldy articles through the streets, and the route and hours for such conveyance;

(h) licensing, controlling or, in order to prevent the obstruction, inconvenience, annoyance, risk, danger or damage of the residents or passengers in the vicinity, prohibiting the carrying in streets and public places of gunpowder or any other explosive substance;

(i) prohibiting, except along certain specified streets and during specified hours and subject to such regulations as he may prescribe in that behalf, the exposure or movement in any street of persons or animals suffering from contagious or infectious diseases and the carcasses of animals or part thereof and the corpses of persons deceased;

(j) prescribing certain hours of the day during which ordure or offensive matter or objects shall not be taken from or into houses or buildings in certain streets or conveyed through such streets except subject to such rules as he may make in that behalf;

(k) setting apart places for the slaughtering of animals, the cleaning of carcasses or hides, the deposit of noxious or offensive matter and for obeying calls of nature;

(l) in cases of existing or apprehended epidemic or infectious disease of men or animals, the cleanliness and disinfection of premises by the occupier thereof and residents therein and the segregation and management of the persons or animals diseased or supposed to be diseased, as may have been directed or approved by the State Government, with a view to prevent the disease or to check the spreading thereof;

(m) directing the closing or disuse, wholly or for certain purposes, or limiting to certain purposes only the use of any source, supply or receptacle of water and providing against pollution of the same or of the water therein;

(n) licensing, controlling or, in order to prevent the obstruction, inconvenience, annoyance, risk, danger or damage of the residents or passengers in the vicinity, prohibiting the playing of music, the beating of drums, tom-toms or other instruments and the blowing or sounding of horns or other noisy instruments in or near streets or public places;

(o) regulating the conduct of and behaviour or action of persons constituting assemblies and processions on or along the streets and prescribing in the case of processions, the routes by which, the order in which and the times at which the same may pass;
(p) prohibiting the hanging or placing of any cord or pole across a street or part thereof, or the making of a projection or structure so as to obstruct traffic or the free access of light and air;

(q) prohibiting, except under such reasonable rules as he may make, the placing of building materials or other articles or the fastening or detention of any horse or other animals in any street or public place;

(r) licensing, controlling or, in order to prevent obstruction, inconvenience, annoyance, risk, danger or damage of the residents or passengers in the vicinity, prohibiting—

(i) the illumination of streets and public places and the exteriors of building abutting thereon by persons other than servants of Government or Municipal officers duly authorized in that behalf,

(ii) the blasting of rock or making excavations in or near streets or public places,

(iii) the using of a loudspeaker in [or near any public place or in any] place of public entertainment;

(s) closing certain streets or places temporarily, in cases of danger from ruinous buildings or other cause, with such exceptions as shall appear reasonable;

(t) guarding against injury to person and property in the construction, repair and demolition of buildings, platforms and other structures from which danger may arise to passengers, neighbours or the public;

(u) prohibiting the setting fire to or burning any straw or other matter, or lighting a bonfire or wantonly discharging a fire-arm or air-gun, or letting off or throwing a fire work or, sending up a fire balloon or rocket in or upon or within fifty feet of a street or building or the putting up of any post or other thing on the side of or across a street for the purpose of affixing thereto lamps or other contrivances for illumination, except subject to such reasonable rules as he may make in that behalf;

(v) regulating the hours during which and the manner in which any place for the disposal of the dead any dharmashala, village-gate or other place of public resort may be used, so as to secure the equal and appropriate application of its advantages and accommodation and to maintain orderly conduct amongst those who resort thereto;

(w) (i) licensing or controlling places of public amusement or entertainment;

(ii) prohibiting the keeping of places of public amusement or entertainment or assembly, in order to prevent obstruction, inconvenience, annoyance, risk, danger or damage to the residents or passengers in the vicinity;

(iii) regulating the means of entrance and exit at places of public amusement or entertainment or assembly, and providing for the maintenance of public safety and the prevention of disturbance thereof;

²[(wa) (i) licensing or controlling [in the interest of public order, decency or morality or in the interest of the general public] with such exceptions as may be specified, the musical, dancing, mimetic or theatrical or other performances for public amusement, including melas and tamashas;

(ii) regulating in the interest of public order, decency or morality or in the interest of the general public, the employment of artists and the conduct of the artists and the audience at such performances;]
(iii) prior scrutiny of such performances and of the scripts in respect thereof, if any, and granting of suitability certificate therefor subject to conditions if any)
(by a Board appointed by the State Government for the purpose, either for the whole State or for the area concerned, or by an Advisory Committee appointed by the Commissioner, or the District Magistrate in this behalf; provision for appeal against the order or decision of the Board to the prescribed authority, its appointment or constitution, its procedure and other matters ancillary thereto, and the fees (whether in the form of court-fee stamp or otherwise) to be charged for the scrutiny of such performances or scripts for applications for obtaining such certificates and for issuing duplicates thereof and in respect of such appeals;)
(iv) regulating the hours during which and the places at which such performances may be given;
((wb) licensing or controlling (with such exceptions as may be specified) in the interest of public order, decency or morality or in the interest of the general public, places used as dancing schools;)
(x) regulating or prohibiting the sale of any ticket or pass for admission, by whatever name called, to a place of public amusement;
((xa) registration of eating houses, including granting a certificate of registration in each case, which shall be deemed to be a written permission required and obtained under this Act for keeping the eating house, and annual renewal of such registration within a prescribed period;)
(y) prescribing the procedure in accordance with which any licence or permission sought to be obtained or required under this Act should be applied for and fixing the fees to be charged for any such licence or permission:
Provided that nothing in this section and no licence for certificate of registration granted under any rule, made thereunder shall authorise any person to import of export, transport, manufacture, sell or possess any liquor, or intoxicating drug, in respect of which a licence, permit, pass or authorisation is required under the Bombay Prohibition Act, 1949.

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1These words were inserted by Mah. 37 of 1973, s.2(2)(a).
2These words were substituted for the words "by a Board appointed by the State Government" by Mah. 45 of 1967, s.2.(b).
3This portion was inserted by Mah. 37 of 1973, s.3 (2) (b).
4This portion was added, ibid., s.2(2) (e).
5Clause (wb) was inserted by Mah. 1 of 1974, s.3(a) (l).
6Clause (xa) was inserted by Mah. 2 of 1969, s.3(a) (l).
7These words were inserted, ibid., s.3 (a).
8This portion was inserted by Bom. 34 of 1959, s.17(f).
9The word "that Act as in force in the Saurashtra area or the Kutch area of the State of Bombay" were omitted by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1990.
10These words were substituted for the words "relating to the Abkari revenue" by Bom. 34 of 1959, s.17 (i).
Provided also that, against any order granting or refusing to grant or renew or
revoking any licence for
[the use of a loudspeaker in or near any public place
or in any place of public entertainment, or for any places of public amusement or
entertainment] [as used as a dancing school ] [refusing to grant or renew
or revoking any certificate of registration for any eating house, ] an appeal
shall lie to the State Government itself, or to such officer as the State Government
may by general or special order specify, within thirty days from the date of receipt
of such order by the aggrieved person.

[(1A) The power to make rules or orders under clauses (w), (wa) and (x) of
sub-section (1)] shall in the first instance have effect only in relation to
[the Bombay area of the State of Maharastra] ; but the State Government
may by notification in the Official Gazette provide that such power under any or all of those clause
shall also have effect from such date as may be specified in the notification, in any
other area of the State.]

[(1B) The power to make rules, orders or appointments under clauses (w), (wa)
and (x)] and, in so far as it relates to a licence or permission under any of those
classes, under clause (y) of sub-section (1), may subject to the provision of sub-
section (1A), also be exercised by a Revenue Commissioner in the revenue division
under his charge.]

(2) (i) The power of making, altering or rescinding rules under [clauses (a),
and (c)] of sub-section (1) shall be subject to the control of the State Government.

(ii) The power of making, altering or rescinding rules under the remaining clauses
of sub-section (1) shall be subject to the previous sanction of that Government.

(3) Every rule made under clause (y) of sub-section (1) with respect to the
use of a place for the disposal of the dead shall be framed with due regard to ordinary
and established usages and to the necessities of prompt disposal of the dead in individual
cases.

(4) Every rule promulgated under the authority of clause (y) of sub-section (1)
shall, if made in relation to [any area which is not under the charge of a Commissioner],
be forthwith [reported to the Revenue Commissioner and the State
Government].

(5) If any rule or order made or promulgated under this section relates to any
matter with respect to which there is a provision in any law, rule or by-law of any
municipal or local authority in relation to the public health, convenience or safety
of the locality such rule or order shall be subject to such law, rule or by-law of the
municipal or local authority, as the case may be.

(6) The power of making, altering or rescinding rules under this section shall be
subject to the condition of the rules being made, altered or rescinded after previous
publication and every rule made or alteration or rescission of a rule made under this
section shall be published in the Official Gazette, and in the locality affected thereby
by affixing copies thereof in conspicuous places near to the building, structure

\[\text{1This proviso was added by Mah. 45 of 1967, s.2(c).}\\
\text{2These words were substituted for the words "any place of public entertainment" by Mah. 3,}
\text{of 1993, s.2.}\\
\text{3These words were inserted by Mah. 1 of 1974, s.3 (a) (ii).}\\
\text{4These words were inserted by Mah. 2 of 1969, s.3(a).}\\
\text{5This sub-section was inserted by Bom. 34 of 1969, s.17(2).}\\
\text{6This portion was inserted by Mah. 2 of 1960, s.3(a).}\\
\text{7These words were substituted for the words "the area of the pro-Reorganisation State of Bombay}
\text{excluding the transferred territories" by the Maharashtra Adaptation of Laws (State and}
\text{Concurrent Subjects) Order, 1960.}\\
\text{8Sub-section (1B) was inserted by Mah. 2 of 1960, s.3(b).}\\
\text{9This was substituted for "and (x)" by Mah. 2 of 1969, s.3(b).}\\
\text{10These words were substituted for the words "clauses (a), (b) and (c)" by Mah. 13 of 1965, s.3(1)}\\
\text{11These words were substituted for the words "any area outside Greater Bombay" by Bom. 14}
\text{of 1959, s.3, Sch.}\\
\text{12These words were substituted for the words beginning with the words "in this behalf" by Bom. 8 of 1958, s.3. Schedule.}
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work or place, as the case may be, to which the same specially relates or by proclaiming the same by the beating of drum or by advertising the same in such local newspapers in English or in the local language, as the authority making, altering or rescinding the rule may deem fit or by any two or more of these means or by any other means it may think suitable:

Provided that any such rules may be made, altered or rescinded without previous publication if the Revenue Commissioner, the Commissioner, the District Magistrate or the Superintendent, as the case may be, is satisfied that circumstances exist which render it necessary that such rules or alterations therein or rescission thereof should be brought into force at once.

(7) Notwithstanding anything hereinbefore contained in this section or which may be contained in any rule made thereunder, it shall always be lawful for the competent authority to refuse a licence for, or to prohibit the keeping of any place of public amusement or entertainment [or any place used for conducting a dancing school] [or to refuse a certificate of registration for, or to prohibit the keeping of any eating house, as the case may be,] by a person of notoriously bad character.

(8) It shall be the duty of all persons concerned to conform to any order duly made as aforesaid so long as the same shall be in operation.

34. The Commissioner and the Superintendent in areas under their respective charges may, whenever in his opinion such action is necessary, authorise such Police Officer as he thinks fit to erect barriers on any street for the purpose of stopping temporarily vehicles driven on such street and satisfy himself that the provisions of any law for the time being in force have not been contravened in respect of any such vehicle or by the driver of or the person in charge of such vehicle. The said authority may also make such orders as it deems fit for regulating the use of such barriers.

35. (1) A competent authority may, from time to time, make rules prohibiting the disposal of the dead, whether by cremation, burial or otherwise at places other than those set apart for such purpose:

Provided that no such rules shall be made in respect of any such town or place in which places have not been so set apart:

Provided further that the competent authority or any officer authorised by it in this behalf may in its or his discretion on an application made to it or him by any person grant to such person permission to dispose of the corpse of any deceased person at any place other than a place so set apart, if in its or his opinion such disposal is not likely to cause obstruction to traffic or disturbance of the public peace or is not objectionable for any other reason.

(2) Any rules made under sub-section (1) shall specify the places set apart for the disposal of the dead of different communities or sections of communities.

(3) All such rules shall be subject to the condition of previous publication and the date to be specified under clause (c) of section 24 of the Bombay General Clauses Act, 1904 shall not be earlier than two months from the date on which the draft of the proposed rules is published.

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1. These words were substituted for the words "the Commissioner " by Mah. 2 of 1960, s. 3(c).
2. These words were substituted for the words "or the District Magistrate," by Mah. 13 of 1965, s. 3(c).
3. These words were inserted by Mah. 1 of 1974, s. 3(b).
4. These words were inserted by Mah. 2 of 1969, s. 3(c).
5. This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3.Sch.
Explaination.—For the purposes of this section, a place set apart for the disposal of the dead means a place set apart for such purpose under any custom, usage or law for the time being in force.

36. In areas under their respective charges the Commissioner, and subject to his orders every Police Officer not inferior in rank to an Inspector, and the Superintendent and subject to his orders any Police Officer of not lower than such rank as may be specified by the State Government in that behalf, may, from time to time as occasion may arise, but not so as to contravene any rule or order under section 33 give all such orders either orally or in writing as may be necessary to—

(a) direct the conduct of, and behaviour or action of persons constituting processions or assemblies on or along the streets;

(b) prescribe the routes by which and the times at which any such processions may or may not pass;

(c) prevent obstructions on the occasion of all processions and assemblies and in the neighbourhood of all places of worship during the time of worship and in all cases when any street or public place or place of public resort may be thronged or liable to be obstructed.

1 This words was substituted for the words "District Superintendent " by Mah. 46 of 1962, s. 3, Sch.
(d) keep order on and in all streets, quays, wharves, and at and within public bathing, washing and landing places, fairs, temples and all other places of public resort;

(e) regulate and control the playing of music or singing, or the beating of drums, tom-toms and other instruments and the blowing or sounding of horns or other noisy instruments, in or near any street or public place;

(f) regulate and control the use of loudspeakers in or near any public place or in any place of public entertainment;

(f) make reasonable orders subordinate to and in furtherance of any order made by a competent authority under sections 33, 35, 37 to 40, 42, 43 and 45 of this Act.

37. (1) The Commissioner and the District Magistrate in areas under their respective charges may, whenever and for such time as he shall consider necessary for the preservation of public peace or public safety by a notification publicly promulgated or addressed to individuals, prohibit at any town, village or place or in the vicinity of any such town, village or place—

(a) the carrying of arms, odgels, swords, spears, bludgeons, guns, knives, sticks or lathis, or any other article, which is capable of being used for causing physical violence,

(b) the carrying of any corrosive substance or of explosives,

(c) the carrying, collection and preparation of stonks or other missiles or instruments or means of casting or impelling missiles,

(d) the exhibition of persons or corpses of figures or effigies thereof,

(e) the public utterance of cries, singing of songs, playing of music,

(f) delivery of harangues, the use of gestures or mimetic representations, and the preparation, exhibition or dissemination of pictures, symbols, placards or any other object or thing which may in the opinion of such authority offend against decency or morality or undermine the security of or tend to over-throw the State.

(2) If any person goes armed with any such article or carries any corrosive substance or explosive or missile in contravention of such prohibition, he shall be liable to be disarmed or the corrosive substance or explosive or missile shall be liable to be seized from him by any Police officer, and the article, corrosive substance, explosive or missile so seized shall be forfeited to the State Government.

(3) The authority empowered under sub-section (1) may also by order in writing prohibit any assembly or procession whenever and for so long as it considers such prohibition to be necessary for the preservation of the public order:

Provided that no such prohibition shall remain in force for more than fifteen days without the sanction of the State Government.

(4) The authority empowered under sub-section (1) may also by public notice temporarily reserve for any public purpose any street or public place and prohibit persons from entering the area so reserved, except under such conditions as may be prescribed by such authority.

38. (1) If the Commissioner or Superintendent is satisfied from the report of an office in charge of a Police Station or other information received by him that it is necessary to do so in order to prevent annoyance, disturbance, discomfort or injury or risk of annoyance, disturbance, discomfort or injury to the public or to

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Footnotes:
1. Clause (ea) was inserted by Bom. 28 of 1954, s. 8.
2. This word was substituted for the words “District Superintendent” by Mah. 46 of 1962, s. 3, Sch.
any persons who dwell or occupy property in the vicinity, he may, by a written
order issue such directions as he may consider necessary to any person for
preventing, prohibiting, controlling or regulating—
(a) the incidence or continuance in or upon any premises of—
(i) any vocal or instrumental music,
(ii) sounds caused by the playing, beating, clashing, blowing or use in any
manner whatsoever of any instrument, appliance or apparatus or contrivance
which is capable of producing or reproducing sound, or
(b) the carrying on, in or upon, any premises of any trade, avocation or
operation resulting in or attended with noise.
(2) The authority empowered under sub-section (1) may, either on its own motion
or on the application of any person aggrieved by an order made under
sub-section (1), either rescind, modify or alter any such order:
Provided that before any such application is disposed of, the said authority shall
afford to the applicant an opportunity of appearing before it either in person or,
by pleader and showing cause against the order and shall, if it rejects any such
application either wholly or in part, record its reasons for such rejection.

39. (1) In order to prevent or suppress any riot or grave disturbance of
peace, the Commissioner and the Superintendents, in areas under their respective
charges, may temporarily close or take possession of any building or place,
and may evict all or any persons therefrom, or may allow access thereto to such
persons only and on such terms as he shall deem expedient. All persons concerned
shall be bound to conduct themselves in accordance with such orders as the
authority making orders may make and notify in exercise of the authority hereby
vested in it.
(2) If the lawful occupier of such building or place suffers substantial loss or
injury by reason of the action taken under sub-section (1), he shall be entitled, on
application made to the authority concerned within one month from the date of
such action, to receive reasonable compensation for such loss or injury, unless such
action was in the opinion of such authority rendered necessary either by the use to
which such building or place was put or intended to be put or by the misconduct
of persons having access thereto.
(3) In the event of any dispute in any case under sub-section (2) the decision of
the Chief Presidency Magistrate or the District Magistrate, as the case may be
shall be conclusive as to the amount (if any) to be paid, and as to the person to
whom it is to be paid.

40. (1) In any case of an actual or intended religious or ceremonial or cor-
porate display or exhibition or organised assemblage in any street or public place,
as to which or the conduct of or participation in which it shall appear to a com-
petent authority that a dispute or contention exists which is likely to lead to grave
disturbance of the peace, such authority may give such orders as to the conduct
of the persons concerned towards each other and towards the public as it shall deem
necessary and reasonable under the circumstances, regard being had to the
apparent legal rights and to any established practice of the parties and of the persons
interested. Every such order shall be published in the town or place wherein it is
to operate, and all persons concerned shall be bound to conform to the same.

1 These words were substituted for the words "producing sound" by Bom. 28 of 1964, s. 9.
2 This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3, Sch.
(2) Any order under sub-section (1) shall be subject to a decree, injunction or order made by a Court having jurisdiction, and shall be recalled or altered on its being made to appear to the authority making the order that such order is inconsistent with a judgment, decree, injunction or order of such Court, on the complaint, suit or an application of any person interested, as to the rights and duties of any persons affected by the order aforesaid.

41. (1) For the purpose of preventing serious disorder or breach of the law Police to or manifest and imminent danger to the persons assembled at any public place of amusement or at an assembly or meeting to which the public are invited or which is open to the public, the senior Police officer of higher rank superior to that of constable, present at such place of amusement or such assembly or meeting may, subject to such rules and orders as may have been lawfully made, give such reasonable directions as to the mode of admission of the public to, and for securing the peaceful and lawful conduct of the proceedings and the maintenance of the public safety at such place of amusement or such assembly or meeting as he thinks necessary and all persons shall be bound to conform to every such reasonable direction.

(2) The Police shall have free access to every such place of amusement, assembly or meeting for the purpose of giving effect to the provisions of sub-section (1) and to any direction made thereunder.

42. [Discontinuance of brothels.] Deleted by Mah. 28 of 1964, s. 6.

43. (1) Whenever it shall appear to the Commissioner or District Magistrate that any place in the areas under their respective charges, at which, on account of a pilgrimage, fair or other such occurrence, large bodies of persons have assembled or are likely to assemble is visited or will probably be visited with an outbreak of any epidemic disease, he may take such special measures and may by public notice prescribe such regulations to be observed by the residents of the said place and by persons present thereat or repairing thereto or returning therefrom as he shall deem necessary to prevent the outbreak of such disease or the spread thereof.

(2) It shall be lawful for the District Magistrate or for the Collector or the Chief Presidency Magistrate on the requisition of the Commissioner or the District Magistrate to assess and levy such reasonable fees on persons falling under the provisions of sub-section (1) as will provide for the expenses of the arrangements for sanitation and the preservation of order at and about the place of assemblage.

(3) When the place of assemblage is within the limits of a municipality or corporation such sums as shall be necessary for the purposes aforesaid may be recovered from the municipality or corporation.

44. (1) The Commissioner and the [Superintendent] in areas under Destruction of stray dogs.

1 This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3, Sch.
(2) The authority empowered under sub-section (1) may by public notice require that every dog, while in any street or public place and not led by some person, shall be muzzled in such a manner as effectually to prevent it from biting, while not obstructing its breathing or drinking, and the Police may, so long as such notice remains in force, destroy, or take possession of and detain, any dog found loose without muzzle in any street or place beyond the premises of the owner thereof:

Provided that any dog so found, wearing a collar on which an apparently genuine name and address of an owner is inscribed, shall not, unless it is rabid, be forthwith destroyed, but information of the detention thereof shall forthwith be sent by post or otherwise to such owner.

(3) Any dog which has been detained under sub-section (2) for a period of three clear days without the owner providing a muzzle and paying all expenses connected with such detention, may be destroyed or sold with the sanction and under the orders of the competent authority.

(4) The proceeds of the sale of any dog under sub-section (3) shall be applied, as far as may be, in discharge of the expenses incurred in connection with its detention, and the balance, if any, shall form part of the consolidated fund of the State.

(5) Any expenses incurred in connection with the destruction or detention of any dog under this section shall, subject to the provisions of sub-section (4), be recoverable from the owner thereof upon a warrant issued by the competent authority as if it were a warrant under section 386 of the Code of Criminal Procedure, 1898.

45. (1) Any Police officer who in any street or public place other than a place of worship finds any animal other than a bull or a cow so diseased, or so severely injured, and in such a physical condition, that in his opinion it cannot without cruelty be removed, shall, if the owner is absent or refuses to consent to the destruction of the animal, at once summon the Veterinary Practitioner in charge of the area in which the animal is found and, if the Veterinary Practitioner certifies that the animal is mortally injured, or so severely injured, or so diseased, or in such a physical condition, that it is cruel to keep it alive, the Police officer may, without the consent of the owner, destroy the animal or cause it to be destroyed:

Provided that if in the opinion of the Veterinary Practitioner the animal can be removed from the place where it is found without causing it great suffering, and, if the owner or person in charge of the animal or in their absence any other person on the spot is willing and offers to remove the animal to a Veterinary Hospital or Panjrapole within such time as the Veterinary Practitioner considers reasonable, the Veterinary Practitioner shall, allow the animal to be removed by such owner, person in charge of the animal or other person. If the owner or person in charge of the animal or such other person is unwilling or fails so to remove the animal, the Veterinary Practitioner may direct the Police officer to remove the animal before it is destroyed from the place where it is found to such other place as he may think fit:

Provided further that when the animal is destroyed in any street or public place it shall, as far as possible, be screened from the public gaze while it is being destroyed.

(2) The State Government may appoint such persons as it thinks fit to be Veterinary Practitioners and may declare the areas of which they shall be in charge for the purposes of this Act.
46. Every power conferred by this Chapter on a Superintendents not specially empowered by the State Government to exercise that power or on any subordinate to him shall be exercised by him subject to the orders of the District Magistrate and all rules, regulations and orders made under this Chapter shall, if made by the Revenue Commissioner or the Commissioner, be governed by such rules and orders as the State Government may from time to time make in this behalf and, if made by the District Magistrate or the Superintendent specially empowered in that behalf, shall be subject to the provisions of section 17.

CHAPTER V.

SPECIAL MEASURES FOR MAINTENANCE OF PUBLIC ORDER AND SAFETY OF STATE.

I. Employment of additional Police, recovery of cost thereof and of riot compensation—its assessment and recovery.

47. (1) The Commissioner or Superintendent may, on the application of any person, depute any additional number of Police to keep the peace, to preserve order or to enforce any of the provisions of this or any other Act in respect of any particular class or classes of offences or to perform any other Police duties at any place in the area under his charge.

(2) Such additional Police shall be employed at the cost of the person making the application, but shall be subject to the orders of the Police authorities and shall be employed for such period as the appointing authority thinks fit.

(3) If the person upon whose application such additional Police are employed shall at any time make a written requisition to the appointing authority to which the application for the employment of additional Police was made, for the withdrawal of the said Police, he shall be relieved from the cost thereof at the expiration of such period not exceeding one month from the date of the delivery of such requisition, as the State Government or the appointing authority, as the case may be, shall determine.

48. (1) Whenever it appear to the State Government or a competent authority that—

(a) any large work which is being carried on or any public amusement which is being conducted is likely to impede the traffic or to attract a large number of people, or

(b) that the behaviour or a reasonable apprehension of the behaviour, of the persons employed on any railway, canal or other public work, or in or upon any manufactury or other commercial concern under construction or in operation at any place necessitates the employment of additional Police at such place, the State Government or the competent authority may depute such additional Police to the said place as it shall think fit and keep the said Police employed at such place for so long as such necessity shall appear to it to continue.

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1 This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3, Sch.
2 These words were substituted for the words "the Commissioner" by Mah. 2 of 1960, s. 4.
(2) Such additional Police shall be employed at the cost of the person by whom the work, amusement, manufactury or concern is being conducted, conducted or carried on and the said person shall pay the costs therefor at such rates as the State Government or the competent authority, as the case may be, shall from time to time require.

49. In case of any dispute under section 47 or 48 the decision of the Chief Presidency Magistrate, in Greater Bombay, and the District Magistrate, in the district, shall be conclusive as to the amount to be paid and as to the person by whom it is to be paid and the sum so ascertained may, on the requisition of the Chief Presidency Magistrate or the District Magistrate, be recovered by the Collector as if it were an arrear of land revenue due by the person found to be answerable therefor.

50. (1) If in the opinion of the State Government any area is in a disturbed or dangerous condition or in which the conduct of the inhabitants or of any particular section of the inhabitants renders it expedient temporarily to employ additional Police, it may by notification in the Official Gazette specify—

(a) the area (hereinafter called “the disturbance area”) in which the additional Police is to be employed,

(b) the period for which the additional Police is to be employed:

Provided that the period fixed under clause (b) may be extended by the State Government from time to time, if in its opinion it is necessary to do so in the general interest of the public. The cost of the additional Police shall be a tax imposed under this section and shall be recovered in the manner prescribed in the succeeding sub-sections.

(2) The decision of the State Government under clauses (a) and (b) of sub-section (1) shall be final.

(3) On the issue of such notification, the State Government may require,—

(a) in any disturbance area which is within the limits of a Corporation, the Municipal Commissioner, the Collector or any other authority,

(b) in any disturbance area which is within the limits of a municipality, the municipality, the Collector or any other authority,

(c) in any disturbance area which is outside the areas specified in clauses (a) and (b), the Collector or any other authority,

to recover, whether in whole or in part, the cost of such additional Police generally from all persons who are inhabitants of the disturbance area or specially from any particular section or sections, or class or classes of such persons, and in such proportion as the State Government may direct:

Provided that where the Municipal Commissioner or the Municipality is directed to recover such cost, an additional sum not exceeding 3 per cent. of the amount of such cost shall also be recoverable.

(4) (i) The State Government may require the Municipal Commissioner or the Municipality to recover such cost and the additional sum by an addition to the general or property tax which shall be imposed and levied in all or such of the municipal wards, sub-wards or sections thereof, as the State Government may direct. Every addition to the general or property tax imposed under this sub-section shall be recovered by the Municipal Commissioner or the Municipality from each person liable therefor in the same manner as the general or property tax due from him. The provisions of the relevant Municipal Act shall apply to any such addition as if
it were part of the general or property tax levied under the said Act. Such addition shall be a charge along with the general or property tax, on the properties, in such municipal wards or sub-wards or sections.

(ii) The State Government may also require the Municipal Commissioner or the Municipality to recover such cost and the additional sum from each person liable therefor under sub-section (3) in such manner as the State Government may direct.

(iii) Where the Municipal Commissioner or a Municipality makes default in imposing and levying any such tax or in making such recovery, the State Government may direct the Collector to impose and levy such tax or to make such recovery.

(3) Every amount recoverable by the Collector or other authority under this section shall be recoverable as if it were an arrear of land revenue due by the person liable therefor.

(6) It shall be lawful for the State Government by order to exempt any person from liability to bear any portion of the cost of such additional Police.

(7) Out of the total amount recovered by the Municipal Commissioner or by a Municipality under sub-section (4) or (5) whether before or after the coming into operation of this Act the amount of the cost shall be paid to the State Government and the balance, if any, shall be credited to the municipal fund constituted under the relevant Municipal Act. Such amount of cost shall be paid to the State Government every three months.

Explanation.—In this section the expression “inhabitants” when used with reference to any area includes persons who themselves or by their agents or servants occupy or hold land or other immovable property within such area and landlords who themselves or by their agents or servants collect rent from holders or occupiers of land in such area notwithstanding that they do not actually reside therein.

51. (1) When any loss or damage is caused to any property or when death results or grievous hurt is caused to any person or persons, by anything done in the prosecution of the common object of an unlawful assembly, the State Government may, by notification in the Official Gazette, specify—

(a) the area, (hereinafter called “the disturbance area”), in which in its opinion such unlawful assembly was held;

(b) the date on which or the period during which such unlawful assembly was held.

(2) The decision of the State Government under clauses (a) and (b) of sub-section (1) shall be final.

(3) On the issue of a notification under sub-section (1), the Chief Presidency Magistrate, in Greater Bombay, and the District Magistrate, in Districts, ¹[with the previous sanction of the Revenue Commissioner], may, after such inquiry as he deems necessary, determine the amount of the compensation which, in his opinion, should be paid to any person or persons in respect of the loss or damage or death or grievous hurt aforesaid. The amount of compensation shall be a tax imposed under this section and shall be recovered in the manner prescribed in the succeeding sub-sections.

(4) The Chief Presidency Magistrate or the District Magistrate, as the case may be, may require—

(a) in any disturbance area which is within the limits of a Corporation, the Municipal Commissioner, the Collector or any other authority;

⁰These words were inserted by Bom. 8 of 1958, s. 3, Schedule.
(e) in any disturbance area which is outside the area specified in clauses (a) and (b) the Collector or any other authority,

to recover the amount (hereinafter called "the compensation amount") as determined under sub-section (3) either in whole or in part and where the Municipal Commissioner or the Municipality is required to recover such amount, an additional sum not exceeding three per cent. of the compensation amount (hereinafter referred to as "the Municipal recovery cost"), generally from all persons who were inhabitants of the disturbance area or specially from any particular section or sections, or class or classes of such persons in the said area, and in such proportion as the Chief Presidency Magistrate or the District Magistrate may direct.

(6) (i) The Chief Presidency Magistrate or the District Magistrate, as the case may be, may require the Municipal Commissioner or the Municipality concerned to recover the compensation amount and the municipal recovery cost by an addition to the general or property tax which shall be imposed and levied in the disturbance area. Every addition to the general or property tax imposed under this sub-section shall be recovered by the Municipal Commissioner or the Municipality concerned from each person liable therefor in the same manner as the general or property tax due from him. The provisions of the relevant Municipal Act shall apply to any such addition as if it were part of the general or property tax levied under the relevant Municipal Act. Such addition shall be a charge along with the general or property tax on the properties in the area aforesaid.

(ii) The Chief Presidency Magistrate or the District Magistrate, as the case may be, may also require the Municipal Commissioner or the Municipality concerned to recover the compensation amount and the municipal recovery cost from each person liable therefor under sub-section (6) in such manner as he may direct.

(7) Where a Municipal Commissioner or a Municipality makes a default in imposing and levying any such tax or in making any such recovery, the State Government may direct the Collector to impose and levy such tax or to make such recovery.

(8) Every amount recoverable by the Collector or other authority under this section shall be recoverable as if it were an arrear of land revenue due by the person liable therefor.

(9) Out of the total amount recovered by the Municipal Commissioner or by a Municipality under sub-section (5) or (7), whether before or after the coming into operation of this Act, the proportionate amount of the municipal recovery cost shall be deducted therefrom and the amount not exceeding the compensation amount determined by the Chief Presidency Magistrate or the District Magistrate, as the case may be, under sub-section (3) shall be paid to him for the payment of compensation to the persons entitled thereto and the balance, if any, shall be credited to the municipal fund constituted under the relevant Municipal Act. Such amount shall be paid to the Chief Presidency Magistrate or the District Magistrate, as the case may be, every three months.

(10) It shall be lawful for the Chief Presidency Magistrate or the District Magistrate, as the case may be, by order, to exempt any persons from liability to pay any portion of the compensation amount.

(11) The State Government may, (a) on its own motion, or (b) on an application made by a person within a period of thirty days from the date of the order of the Chief Presidency Magistrate or a District Magistrate, as the case may be, granting or refusing to grant an exemption thereunder, set aside or modify such order.
52. (1) It shall be lawful for the Chief Presidency Magistrate or the District Magistrate, as the case may be, \[with the previous sanction of the Revenue Commissioner\] to award or apportion all or any moneys recovered as compensation amount under sub-section (3) to (8) of section 51 to any person or among all or any person whom he considers entitled to compensation in respect of the loss or damage or death or grievous hurt aforesaid.

(2) No compensation shall be awarded under this section except upon a claim made within 45 days from the date of the notification issued by the State Government under sub-section (2) of section 51 and unless the Chief Presidency Magistrate or the District Magistrate, as the case may be, is satisfied that the person claiming compensation or where such claim is made in respect of the death of any person, that the person also has himself been free, from blame in connection with the occurrences which led to the loss, damage, death or grievous hurt as aforesaid.

(3) The compensation payable to any person under section 51 in respect of death or grievous hurt shall not in any way be capable of being assigned or charged or be liable to attachment or to pass to any person other than person entitled to it by operation of law, nor shall any claim be set against the same.

(4) Every direction and order made by the Chief Presidency Magistrate or the District Magistrate, as the case may be, under this or the preceding section shall be subject to revision by the State Government, but save as aforesaid, shall be final.

(5) No civil suit shall be maintainable in respect of any loss or injury for which compensation has been granted under this section.

53. The Chief Presidency Magistrate or the District Magistrate, as the case may be, shall discharge his functions under sections 51 and 52 subject to any general or special orders of the State Government in this behalf.

54. (1) Notwithstanding anything contained in the Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 \[or any law corresponding thereto in force in any area of the \[State of Maharashtra\] where under the provisions of section 50 or 51, the Municipal Commissioner, the Municipality or the Collector, as the case may be, is required to recover the cost of the additional police including the additional sum referred to in sub-section (3) of section 50 (hereinafter called “the additional cost”) or the compensation amount and the municipal recovery cost (hereinafter called “the riot tax”) by an addition to the general or property tax, the landlord from whom any portion of the additional cost or the riot tax is recovered, in respect of any premises shall be entitled to recover 75 per cent. of such portion from the tenant in

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1 These words were inserted by Bom. 8 of 1958, s.3., Sch.
2 These words were inserted by Bom. 34 of 1959, s.18.
3 These words were substituted for the words “State of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
the occupation of the premises during the period fixed under sub-section (1) of section 50 or on the date or during the greater part of the period specified under clause (b) of sub-section (1) of section 51, as the case may be, in the manner specified in sub-section (2).

(2) The amount referred to in sub-section (1) and to be recovered from a tenant referred to therein, shall bear the same proportion as the rent payable by him in respect of the premises in his occupation bears to the total amount of rent recoverable for the whole premises if let, and the same shall be recoverable from the tenant in not less than four equal instalments.

(3) The provisions of sub-section (1) in so far as they relate to the recovery of the riot tax from the tenants shall not apply to Greater Bombay during the period during which section 10-B of the Bombay Rents, Hotel and Lodging House Rates Control Act, 1947, is in force in the said area.

II. Dispersal of Gangs and removal of Persons convicted of certain offences [and of certain beggars].

55. Whenever, it shall appear in Greater Bombay and in other areas in which a Commissioner is appointed under section 7 to the Commissioner and in a district to the District Magistrate, the Sub-Divisional Magistrate or the [Superintendent of Police] empowered by the State Government in that behalf, that the movement or encampment of any gang or body of persons in the area in his charge is causing or is calculated to cause danger or alarm or reasonable suspicion that unlawful designs are entertained by such gang or body or by members thereof, such officer may, by notification addressed to the persons appearing to be the leaders or chief men of such gang or body and published by beat of drum or otherwise as such officer thinks fit, direct the members of such gang or body so to conduct themselves as shall seem necessary in order to prevent violence and alarm, or disperse and each of them to remove himself outside the area within the local limits of his jurisdiction or such area and any district or districts, or any part thereof, contiguous thereto within such time as such officer shall prescribe, and not to enter the area or the areas and such contiguous districts, or part thereof, as the case may be, or return to the place from which each of them was directed to remove himself.

56. [(c)] Whenever it shall appear in Greater Bombay and other areas for which a Commissioner has been appointed under section 7 to the Commissioner and in other area or areas to which the State Government may, by notification in the official Gazette, extend the provisions of this section to the District Magistrate, or the Sub-Divisional Magistrate empowered by the State Government in that behalf (a) that the movements or acts of any person are causing or calculated to cause alarm, danger or harm to person or property, or (b) that there are reasonable grounds for believing that such person in engaged or is about to be engaged in the commission of an offence involving force or violence or an offence punishable under Chapter XII, XVI or XVII of the Indian Penal Code, or in the abetment of any such offence, and when in the opinion of such officer witnesses are not willing to come for ward to give evidence in public against such person by reason of apprehension on their

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1 These words were added by Mah. 15 of 1976, s.4, Sch.
2 This word was substituted for the words “District Superintendent” by Mah. 46 of 1962, s.3, Sch.
3 The word “specially” was deleted and shall be deemed always to have been deleted by Mah. 3 of 1995, s.3(1).
4 These words were inserted by Bom. 1 of 1956, s.3(I).
5 These words were inserted ibid., s.3(2).
6 Section 56 was renumbered as sub-section (1) of that section by Mah. 33 of 1981, s. 2(I).
7 The word “specially” shall be deemed always to have been deleted by Mah. 2 of 1994, s.2.
part as regards the safety of their person or property, or \(4(hb)\) that there are reasonable grounds for believing that such person is acting or is about to act (1) in any manner prejudicial to the maintenance of public order as defined in the Maharashtra Prevention of Communal, Anti-Social and other Dangerous Activities Act, 1980, or (2) in any manner prejudicial to the maintenance of supplies of commodities essential to the community as defined in the Explanation to sub-section (1) of section 3 of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, or (c) that an outbreak of epidemic disease is likely to result from the continued residence of an immigrant, the said officer may, by an order in writing duly served on him or by beat of drum or otherwise as he thinks fit, direct such person or immigrant so to conduct himself as shall seem necessary in order to prevent violence and alarm \(5\) or such prejudicial act or the outbreak or spread of such disease or \(6\) notwithstanding anything contained in this Act or any other law for the time being in force, to remove himself outside such area or are as in the State Maharashtra (whether within the local limits of the jurisdiction of the officer or not and whether contiguous or not), by such route, and within such time, as the officer may specify and not to enter or return to the area or areas specified (hereinafter referred to as "the specified area or areas") from which the was directed to remove himself.

\(4(2)\) An officer directing any person under sub-section (1) to remove himself from any specified area or areas in the State may further direct such person that during the period the order made against him is in force, as and when he resides in any other areas in the State, he shall report his place of residence to the officer in charge of the nearest police station once in every month, even if there be no change in his address. The said officer may also direct that, during the said period, as and when he goes away from the State, he shall within ten days from the date of his departure from the State, send a report in writing to the said officer, either by post or otherwise, of the date of his departure, and as and when he comes back to the State, he shall, within ten days, from the date of his arrival in the State, report the date of his arrival to the officer in charge of the police station nearest to the place where he may be staying.

\(57.\) \((i)\) If a person has been convicted—

- \((a)\) (i) of an offence under Chapter XII, XVI or XVII of the Indian Penal Code, or

- \((ii)\) of any offence under section 65, 66A or 68 of the Bombay Prohibition Act, 1949, or

- \((iii)\) of an offence under section 3, 4, 5, 6 or 9 of the Supression of Immoral Traffic in Women and Girls Act, 1956, or

- \((iv)\) of an offence under section 135 of the Customs Act, 1962, or

- \((v)\) of an offence under section 4, or for accepting bets in any public street, or thoroughfare or in any place to which the public have or are permitted to have access, or in any race course under clause (a) of section 12 or under section 12A of the Bombay Prevention of Gambling Act, 1887, or

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1. This portion was inserted by Mah. 7 of 1981, s. 17(a).
2. These words were inserted, \(ibid\), s. 17(b).
3. This was substituted for the portion beginning with the words "to remove himself outside the area" and ending with the words "directed to remove himself" by Mah. 33 of 1981, s. 2(1).
4. Sub-section (2) was added, \(ibid\), s. 2(2).
5. Section 57 was substituted by Mah. 29 of 1970, s. 2, and was renumbered as sub-section (1) of that section by Mah. 33 of 1981, s. 3(1).
(b) twice or more of an offence under the Bombay Prohibition Act, 1949, not being an offence under section 65, 66A or 68, or

1[(ba) twice or more of an offence under section 3 or 4 of the Railway Property (Unlawful Possession) Act, 1966, or]

(c) thrice or more of an offence under section 122 or 124 of this Act.

*1* The Commissioner, the District Magistrate, or the Sub-Divisional Magistrate

2* empowered by the State Government in this behalf, if he has reason to believe that such person is likely again to engage himself in the commission of an offence similar to that for which he was convicted, may direct such person 3[notwithstanding anything contained in this Act or any other law for the time being in force, to remove himself outside such area or areas in the State of Maharashtra (whether within the local limits of the jurisdiction of the officer or not and whether contiguous or not), by such route, and within such time, as the officer may specify and not to enter or return to the area or areas so specified (hereinafter referred to as “the specified area or areas”) from which he was directed to remove himself.]

Explanation.—For the purpose of this section “an offence similar to that for which a person was convicted” shall mean,—

(i) in the case of a person convicted of an offence mentioned in clause (a)(i) XLV of 1860 an offence falling under any of the Chapters of the Indian Penal Code, and

(ii) in the case of a person convicted of an offence mentioned in clauses (a)(excluding sub-clause (i) thereof), (b) and (c), an offence falling under the provisions of the Acts mentioned respectively in the said clauses.]

4[(2) An officer directing any person under sub-section (1) to remove himself from any specified area or areas in the State may further direct such person that, during the period the order made against him is in force, 5* as and when he resides in any other areas in the State, he shall report his place of residence to the officer, in charge of the nearest police station once in every month, even if there be no change in his address. The said officer may also direct that, during the said period as and when he goes away from the State, he shall, within ten days from the date of his departure from the State, send a report in writing to the said officer, either by post or otherwise, of the date of his departure, and as and when he comes back to the State, he shall, within ten days from the date of his arrival in the State report the date of his arrival to the officer in charge of the police station nearest to the place where he may be staying.]

5[57A. In any area in which the Bombay Prevention of Begging Act, 1959, is in force, the Commissioner or the District Magistrate, having jurisdiction in that area on receipt of a copy of the order of the Court made under clause (b) of sub-section (5) of section 5 of that Act, shall examine the person who has been directed to appear before him, and if the Commissioner or the District Magistrate is satisfied that such person is not likely to engage himself in the said area in any lawful profession, trade, calling or employment, such officer may by order in writing duly served on such person direct such person to remove himself outside the area or areas where the said Act is in force within such time as may be specified in the order and not to enter or return to the area or areas, as the case may be, from which he was directed to remove himself:

1 Clause (ba) was inserted by Mah. 33 of 1981, s. 3(1)(a).
2 The word “specially” shall be deemed always to have been deleted by Mah. 2 of 1994, s. 3.
3 This was substituted for the portion beginning with the words “to remove himself outside the area” and ending with the words “directed to remove himself,” by Mah. 33 of 1981, s. 3(1)(b).
4 Sub-section (2) was added by Mah. 33 of 1981, s. 3(2).
5 Section 57A was inserted by Mah. 15 of 1976, s. 3.
Provided that, before serving such order on any person, the Commissioner or, as the case may be, the District Magistrate, shall in consultation with the State Government or in accordance with any general or special order issued by the State Government for this purpose, offer to such person the option of accepting an employment in any undertaking, public works, or otherwise on such terms and conditions as may be specified by him in this behalf. Where such option is accepted, the fact of such acceptance shall be recorded in the externment order:

Provided further that, where the Commissioner or the District Magistrate is satisfied that such person is unfit for any work, he shall refer the case of such person to the Court, with a request that the Court may order such person to be detained in a Certified Institution as provided in clause (c) of sub-section (3) of section 5 of the Bombay Prevention of Begging Act, 1959.

58. A direction made under section 55, \[56, 57 or 57A\] not to enter any particular area \[or such area and any district or districts, or any part thereof, contiguous thereto\] or any specified area or areas as the case may be, shall be for such period as may be specified therein and shall in no case exceed a period of two years \[from the date on which the person removes himself or is removed from the area, district or districts or part aforesaid\].

59. (1) Before an order under section 55 \[56, 57 or 57A\] is passed against any person the officer acting under any of the said sections or any officer above the rank of an Inspector authorised by that officer shall inform the person writing of the general nature of the material allegations against him and give him a reasonable opportunity of tendering an explanation regarding them. If such person makes an application for the examination of any witness produced by him, the authority or officer concerned shall grant such application; and examine such witness, unless for reasons to be recorded in writing, the authority or officer is of opinion that such application is made for the purpose of vexation or delay. Any written statement put in by such person shall be filed with the record of the case. Such person shall be entitled to appear before the officer proceeding under this section by an advocate or attorney for the purpose of tendering his explanation and examining the witness produced by him.

(2) The authority or officer proceeding under sub-section (1) may, for the purpose of securing the attendance of any person against whom any order is proposed to be made under section 55, \[56, 57 or 57A\] require such person to appear before him and to pass a security bond with or without sureties for such attendance during the inquiry. If the person fails to pass the security bond as required or fails to appear before the officer or authority during the inquiry, it shall be lawful to the officer or authority to proceed with the inquiry and thereupon such order as was proposed to be passed against him may be passed.

60. \[\text{\footnote{This section was re-numbered as sub-section (1) by Bom. 34 of 1959, s. 20.}}\] Any person aggrieved by an order made under section 55, \[56, 57 or 57A\] may appeal to the State Government \[or to such officer as the State Government may by order specify (hereinafter referred to as "the specified officer")\] within thirty days from the date of such order.

\footnote{These figures, word and letter were substituted for the figures and word "56 or 57" by Mah. 15 of 1976, s.4, Sch.}
\footnote{These words were inserted by Bom 1 of 1956, s.6.}
\footnote{These words were inserted by Mah. 33 of 1981, s.4(a).}
\footnote{These words were substituted for the words "from the date on which it was made," by Mah. 29 of 1970, s.3.}
\footnote{These words were added by Mah. 33 of 1981, s.4(6).}
\footnote{These figures, word and letter were substituted for the figures and word "56 and 57" by Mah.15 of 1976, s.4. Sch.}
(2) An appeal under this section shall be preferred in duplicate in the form of a memorandum, setting forth concisely the grounds of objection to the order appealed against, and shall be accompanied by that order or a certified copy thereof.

(3) On receipt of such appeal, the State Government or the specified officer may, after giving a reasonable opportunity to the appellant to be heard either personally or by a pleader, advocate or attorney and after such further inquiry, if any, as it may deem necessary, confirm, vary or cancel or set aside the order appealed against, or remand the case for disposal with such directions as it or he thinks fit, and make its or his order accordingly:

Provided that the order appealed against shall remain in force pending the disposal of the appeal, unless the State Government otherwise directs.

Explanation — For the purposes of this sub-section the power to vary the order appealed against shall include, and shall be deemed always to have included, the power to hold such order in abeyance and to make conditional order permitting the person to enter or return to the area or such areas and any contiguous districts or part thereof, or to the specified area or areas, as the case may be, from which he was directed to remove himself.

(4) In calculating the period of thirty days provided for an appeal under this section, the time taken for granting a certified copy of the order appealed against shall be excluded.

61. Any order passed under section 55, [56, 57, or 57A] or by the State Government under section 60 shall not be called in question in any Court except on the ground that the authority making the order or any officer authorised by it had not followed the procedure laid down in sub-section (1) of section 59 or that there was no material before the authority concerned upon which it could have based its order, or on the ground that the said authority was not of opinion that witnesses were unwilling to come forward to give evidence in public against the person in respect of whom an order was made under section 56.

62. [(1)] If a person to whom a direction has been issued under section 55, [56, 57, or 57A] to remove himself from any area, district or part thereof or from any specified area—:

(i) fails to remove himself as directed,

or

(ii) having so removed himself, except with the permission in writing of the authority making the order as provided in sub-section, (2) enters the area, district or part thereof or the specified area] within the period specified in the order.
the authority concerned may cause him to be arrested and removed in police custody to such place [outside the area, district or part thereof or outside the specified area, as the case may be] as the said authority may in each case prescribe.

(2) The authority making an order under section 55, {s[56, 57 or 57A]} may in writing permit any person in respect of whom such order has been made to enter or return to the area, including any contiguous districts or part thereof, [or to the specified area or areas.] from which he was directed to remove himself, for such temporary period and subject to such conditions, as may be specified in such permission and may require him to enter into a bond with or without surety for the due observance of the conditions imposed. The authority aforesaid may at any time revoke any such permission. Any person who, with such permission, enter or returns [to such area, district or part thereof or to such specified area] shall observe the conditions imposed, any at the expiry of the temporary period for which he was permitted to enter or return, or on the earlier revocation of such permission, shall remove himself outside such area, or the area and any contiguous districts or part thereof, [or outside such specified area or areas.] and shall not enter therein or return thereto within the unexpired residue of the period specified in the original order made under section 55, {s[56, 57 or 57A]} without a fresh permission. If such person fails to observe any of the conditions imposed, or to remove himself accordingly, or having so removed himself enters or returns to the area, or the area and any contiguous district or part thereof, [or to the specified area or areas,] without fresh permission, the authority concerned may cause him to be arrested and removed in police custody to such place [outside the area and district or part thereof or outside the specified area or areas, as the case may be,] as the authority may in each case prescribe.

63. (1) The State Government {or any officer specially empowered by the State Temporary Government in that behalf} may, by order, permit any person in respect of whom an order has been made under section 55, {s[56, 57 or 57A]}, to enter or return for a temporary period to {the area, or such area and any contiguous districts or part thereof, [or to the specified area or areas,] as the case may be,} from which he was directed to remove himself, subject to such conditions as it {or he} may by general or special order specify and which such person accepts and may, at any time, revoke any such permission.

(2) In permitting a person under sub-section (1) to enter or return to {the area or such area and any contiguous districts or part thereof, [or to the specified area or areas,]} as the case may be, from which he was directed to remove himself, the State Government {or such officer} may require him to enter into bond with or without surety for the observance of the conditions imposed.

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1 These words were substituted for the words "outside the area ", by Mah. 33 of 1981, s.5(a)(ii).
2 These words were inserted by Bom. 37 of 1959, s.3(2).
3 These words were inserted by Mah. 33 of 1981, s.5(b) (i).
4 These words were substituted for the words "to such area ", ibid., s.5(b)(ii).
5 These words were inserted. ibid., s.5(b) (iii).
6 These figures, word and letter were substituted for the figures and word "56 and 57" by Mah. 15 of 1976, s.4, Sch.
7 These words were inserted by Mah. 33 of 1981, s.5 (b)(iv).
8 These words were substituted for the words "outside the area ". ibid., s.5 (b) (v).
9 These words were inserted by Bom. 34 of 1959, s.21(f)(a).
10 These were inserted by Bom. 1 of 1956, s.7.
11 These words were inserted by Mah. 33 of 1981, s.6(a).
12 These words were inserted by Bom. 34 of 1959, s.21(f)(b).
13 These words were inserted by Bom. 34 of 1959, s.21(f)(c).
(3) Any person permitted under sub-section (1) to enter or return to [the area of such area and any contiguous districts or part thereof, [to the specified area or areas] as the case may be] from which he was directed to remove himself shall surrender himself at the time and place and to the authority specified in the order or in the order revoking the said order, as the case may be.

3[63AA. (1) The State Government or any officer * * * empowers by the State Government in that behalf, may, in like circumstances and in like manner, exercise the powers exercisable, [in any area for which a Commissioner is appointed by the Commissioner, and in a district by the District Magistrate, Sub-Divisional Magistrate or [Superintendent] specially empowered by the State Government in that behalf, as the case may be, under sections 55, 56, 57 and 57-A], with this modification that [under sections 55 and 57-A], it shall be lawful for the State Government or the officer specially empowered to direct the members of [the gang or body or persons], [or persons declared to be beggars] as the case may be, to remove themselves from and not to enter or return to, any local area, or any such area and any districts or part thereof, whether contiguous thereto or not.

(2) The provisions of sections 58, 59, 60, 61, 62, and 63 shall mutatis mutandis apply to the exercise of any powers under this section, as they apply to the exercise of any powers under section 55, 56, 57, or 57-A].

1[III. Control of camps, etc., and uniforms

63-A (1) If the State Government is satisfied that it is necessary in the interest of the maintenance of public order so to do, it may, by general or special order, prohibit or restrict throughout the [State of Maharashtra] or any part thereof, all meetings and assemblies of persons for the purpose of training or drilling themselves or being trained or drilled to the use of arms, or for the purpose of practising military exercise, movements or evolutions, or for the purpose aforesaid of attending or holding or taking any part in any camp, parade or procession.

(2) If the State Government is satisfied that the wearing in public by any member of the body or association or organisation to be specified in the order to be issued hereunder of any dress or article of apparel resembling any uniform or part of uniform required to be worn by a member of the Armed Forces of the Union or by a member of the Police Force or of any force constituted under any law for the time being in force, would be likely to prejudice the security of the State or the maintenance of public order, the State Government may, be general or special order, prohibit or restrict the wearing, or display in public, of any such dress or article of apparel by any member of such body or association or organisation.

(3) Every general or special order under sub-section (1) and (2) shall be published...
in the manner prescribed for the publication of a public notice under section 163.

Explanation.—For the purposes of sub-section (2), a dress or an article of apparel shall be deemed to be worn or displayed in public, if it is worn or displayed in any place to which the public have access.]

[IV. Village Defence Parties

63B. (1) For the protection of persons, the security of property and the public safety in villages, the Superintendent may constitute voluntary bodies, herein-after in this section called “village defence parties”, for any villages within his jurisdiction, as he deems fit.

(2) Subject to any general or special orders which the State Government may make in this behalf, every person between the ages of 20 and 50 and residing in a village and who, in the opinion of the Superintendent, is a fit and proper person having regard to the nature of duties and functions to be performed under the provisions of this section, shall be eligible for appointment as a member of the village defence party constituted for his village.

(3) The Superintendent may, by a written order signed by himself, and sealed with his own seal appoint any person eligible under sub-section (2) to be a member of a village defence party.

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1 This heading and section 63B were inserted by Bom. 1 of 1956, s.9;
2 This word was substituted for the words “District Superintendent” by Mah. 46 of 1962, s. 3, Sch.
(4) For each village defence party the ¹[Superintendent] shall appoint a person eligible under sub-section (2) to be an honorary commandant, called the Kotwal.

(5) For the direction and supervision of village defence parties in a taluka, the ¹[Superintendent] may appoint a police officer, not below the rank of Head Constable, to be a Taluka Village Defence Officer, and any person who is willing to serve and in the opinion of the ¹[Superintendent] is fit to be a Joint Taluka Village Defence Officer.

(6) For the direction and supervision of village defence parties in a district, the ¹[Superintendent] may appoint a police officer, not below the rank of Sub-Inspector to be a District Village Defence Officer, and any person who is willing to serve and in the opinion of the ¹[Superintendent] is fit, to be a Joint District Village Defence Officer.

(7) Members of village defence parties and officers appointed under this section shall be under the direction and control of the ¹[Superintendent] and shall receive such training, and discharge such duties, as may be determined by the ¹[Superintendent].

(8) Members of village defence parties and officers (other than police officers) appointed under this section, shall be subject to such terms and conditions of service as may be determined with the previous approval of the State Government, by the ¹[Superintendent].

(9) The ¹[Superintendent] or any officers appointed under this section may at any time call out officers subordinate to them, or any member of a village defence party for training or to discharge the duties assigned to them.

(10) Every member of a village defence party and every officer appointed under this section shall—

(a) on appointment receive a certificate in a form approved by the State Government in this behalf;

(b) when called out for duty, have the same powers, privileges and protection as a police officer appointed under this Act.

(11) Notwithstanding anything contained in any law for the time being in force, a member of a village defence party or any officer (other than a police officer) appointed under this section, shall not be disqualified from being chosen as, or for being, a member of—

(a) the ²[Maharashtra] Legislative Assembly or the ²[Maharashtra] Legislative Council,

(b) any local authority,

by reason only of the fact that he is a member of a village defence party or such officer.

¹[This word was substituted for the words “District Superintendent” by Mah. 46 of 1962, s, 3, Sch.
²This word was substituted for the word “Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
³Sub-section (12) was inserted by Bom. 34 of 1959, s. 23.
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but references therein to the [Superintendent], District Village Defence Officer and Taluka Village Defence Officer shall be deemed to be references to the relevant officers of the Home Guards.

CHAPTER VI.
EXECUTIVE POWERS AND DUTIES OF THE POLICE.

64. It shall be the duty of every Police officer—

(a) promptly to serve every summons and obey and execute every warrant or other order lawfully issued to him by competent authority, and to endeavour by all lawful means to give effect to the lawful commands of his superior;

(b) to the best of his ability to obtain intelligence concerning the commission of cognizable offences or designs to commit such offences, and to lay such information and to take such other steps, consistent with law and with the orders of his superiors as shall be best calculated to bring offenders to justice or to prevent the commission of cognizable and within his view of non-cognizable offences;

(c) to prevent to the best of his ability the commission of public nuisances;

(d) to apprehend without unreasonable delay all persons whom he is legally authorised to apprehend and for whose apprehension there is sufficient reason;

(e) to aid another Police officer when called on by him or in case of need in the discharge of his duty, in such ways as would be lawful and reasonable on the part of the officer aided;

(f) to discharge such duties as are imposed upon him by any law for the time being in force.

65. (1) Every Police officer may, subject to the rules and orders made by the State Government or by a person lawfully authorized, enter for any of the purposes referred to in section 64 without a warrant, and inspect any place of public resort which he has reason to believe is used as drinking shop, or a shop for the sale of intoxicating drugs or a place of resort of loose and disorderly characters.

(2) When in a street or a place of public resort a person has possession or apparent possession of any article which a Police officer in good faith suspects to be stolen property, such Police officer may search for and examine the same and may require an account thereof, and should the account given by the possessor be manifestly false or suspicious, may detain such article and report the facts to a Magistrate, who shall thereon proceed according to sections 523 and 525 of the Code of Criminal Procedure, 1898, or other law in force.

66. It shall be the duty of every Police officer—

(a) to afford every assistance within his power to disabled or helpless persons in the streets, and to take charge of intoxicated persons and of lunatics at large who appear dangerous or incapable of taking care of themselves;

(b) to take prompt measures to procure necessary help for any person under arrest or in custody, who is wounded or sick and whilst guarding or conducting any such person, to have due regard to his condition;

(c) to arrange for the proper sustenance and shelter of every person who is under arrest or in custody;

(d) in conducting searches, to refrain from needless rudeness and the causing of unnecessary annoyance;

(e) in dealing with women and children to act with strict regard to decency and with reasonable gentleness;

(f) to use his best endeavours to prevent any loss or damage by fire;

(g) to use his best endeavours to avert any accident or danger to the public.

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1 This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3 Sch.
67. It shall be the duty of a Police officer—
(a) to regulate and control the traffic in the streets, to prevent obstructions therein and to the best of his ability, to prevent the infracton of any rule or order made under this Act or any other law in force for observance by the public in or near the streets;
(b) to keep order in the streets and at and within public bathing, washing and landing places, fairs, temples and all other places of public resort and in the neighbourhood of places of public worship during the time of public worship;
(c) to regulate resort to public bathing, washing and landing places, to prevent overcrowding therein and in public ferry-boats and, to the best of his ability, to prevent the infracton of any rule or order lawfully made for observance by the public any such place or on any such boat.

68. All persons shall be bound to conform to the reasonable directions of a Police officer given in fulfilment of any of his duties under this Act.

69. A Police officer may restrain or remove any person resisting or refusing or omitting to conform to any direction referred to in section 68 and may either take such person before a Magistrate or, in trivial cases, may release him when the occasion is past.

70. Whenever a notification has been duly issued under section 27 or an order has been made under section 38 or 39, it shall be lawful for any Magistrate in a District or Police officer to require any person acting or about to act contrary thereto to desist or to abstain from so doing, and, in case of refusal or disobedience, to arrest the person offending. Such Magistrate or Police officer may also seize any object or thing used or about to be used in contravention of such notification, or order as aforesaid, and the thing seized shall be disposed of according to the order of any District Magistrate having jurisdiction at the place.

71. It shall be the duty of the Police to see that every regulation and direction made by any authority under section 43, 55, 56, 57, 57A or 63AA is duly obeyed, to warn persons who from ignorance fail to obey the same and to arrest any person who wilfully disobeys the same.

72. Any Police officer may, without any order from a Magistrate and without a warrant, arrest—

(1) any person who has been concerned in an offence punishable under section 121 or against whom a reasonable complaint has been made or credible information has been received or a reasonable suspicion exists, of his having been concerned in such offence;

(2) any person who contravenes a rule or order under clause (x) of sub-section (1) of section 33 or an order or notification under section 36, 37, 56, 57, 57A or 63AA;

(2A) any person who contravenes any order made under sub-section (1) of section 63A;

(3) any person who commits an offence punishable under section 122 or section 136.

¹ These figures, letters and word were substituted for figures, word and letters "57 or 63AA" by Mah. 15 of 1976, s. 4, Sch.
² Clause (2A) was inserted by Bom. 20 of 1953, s. 8.
73. Any Police officer may, without an order from a Magistrate and without a warrant, arrest any person committing in his presence any offence punishable under 4[clauses (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k) or (m) of sub-section (1) of a warrant. LIX of section 11 of the Prevention of Cruelty to Animals Act, 1960].

73A. [Extension of section 6B of Act XI of 1890 as in force in pre-Reorganisation State to rest of the State for the purposes of sections 74 to 77.] Deleted by Mah. 24 of 1964, s. 3.

74. When in respect of an animal an offence under 4*[sub-section (1) of section 11 of Act or section 12 of the Prevention of Cruelty to Animals Act, 1960 (hereinafter in this section and in sections 75 and 77 referred to as ‘the said Act’) has been committed, or, when there is a reasonable ground for suspecting that such offence has been committed, a Police officer may—

(a) take the animal to a Magistrate, or

(b) if the accused person so requires, take the animal to a veterinary officer, if any, empowered by the State Government in this behalf, or

(c) take the animal to an infirmary appointed under 4*[section 35] of the said Act for treatment and detention therein, pending direction of a Magistrate under 4*[section 35] of the said Act,

(d) when the animal is in such a physical condition that it cannot be taken to a veterinary officer or a Magistrate, draw up a report of the condition of the animal in the presence of two or more respectable persons describing such wounds, sores, fractures, bruises or other marks of injury as may be found on the body of the animal:

Provided that in cases falling under clause (b) or (d) the Police Officer may direct that the animal shall be sent for detention in a dispensary or any suitable place approved by the State Government by general or special order and be there detained until its production before a Magistrate:

Provided further that an animal so detained shall be produced before a Magistrate with the least possible delay and within a period not exceeding three days from the date on which it was sent for detention and shall be handed over to its owner unless the Magistrate passes an order for its further detention in an infirmary.

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1 This portion was substituted for the portion “section 3, 3A, 4, 5, 6 or 6C of the Prevention of Cruelty to Animals Act, 1890 or under section 3, 4, 5 or 5A of the Prevention of Cruelty to Animals Act” by Mah. 24 of 1964, s. 2.
2 This portion was substituted for the portion “section 3 or section 5 or section 6 of the Prevention of Cruelty to Animals Act, 1890, or under section 3 or 4 or 5 of the Prevention of Cruelty to Animals Act”, ibid., s. 4(3).
3 These words and figures were substituted for the words and figures “sub-section (1) of section 6B”, ibid., s. 4(4).
4 The words and figures “sub-sections (2) and (3) of” were deleted, ibid., s. 4(5) (ii).
5 These words and figures were substituted for the words and figures “Act XI of 1890 and corresponding laws”, ibid., s. 4(6).
75. When an animal is brought before a Magistrate under section 74, the Magistrate may direct the animal to be returned to the person from whose possession it was taken, on such person giving security to the satisfaction of the Magistrate, binding himself to produce the animal when required, or may direct that the animal shall be sent for treatment and care to an infirmary and be there detained as provided in [section 35] of the said Act or may make such order as he thinks fit regarding the disposal or custody and production of the animal.

76. The veterinary officer before whom an animal is brought under section 74 shall with all convenient speed examine the same and draw up a report of such examination. A copy of the report shall be delivered free of charge to the accused person if he applies for it.

77. When under section 74 a Police officer directs that an animal shall be sent for detention in a dispensary or any suitable place before its production before a Magistrate or under section 74 a Magistrate directs that an animal shall be sent for treatment and care to an infirmary and be detained therein, the provisions of [section 35] of the said Act, shall, so far as may be, apply.

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1 This word and figures were substituted for the words and figures “sub-sections (2) and (3) of section 6B” by Mah. 34 of 1964, s. 5.
2 These words and figures were substituted for the words and figures “sub-sections (5), (6) and (7) of section 6B”, ibid., s. 6(a).
3 These words and figures were substituted for the words and figures “Act X of 1890”, ibid., s. 6(b).
78. When a Police Officer in good faith suspects that any animal being employed in any work or labour is, by reason of any sore, unfit to be so employed, he may require the person in charge of such animal to unsaddle or unload it for the purpose of ascertaining whether any sore exists and, if any person refuses to do so, may himself unsaddle or unload the animal or may cause the same to be unsaddled or unloaded.

1[79. Any Police Officer may, without an order from a Magistrate and without a warrant, arrest any person committing in his presence any offence punishable under section 117, or section 125 or section 130 or sub-clause (i), (iv) or (v) of section 131 or clause (i) of section 135 in respect of contravention of any order made under section 39 or 40.]

80. (1) Any Police Officer specially employed in this behalf by a competent authority may arrest without warrant for an offence specified in section 110.

(2) Any Police Officer may, on the information of any person in possession or charge of any dwelling house, private premises, or land or ground attached thereto, arrest without warrant any person alleged to have committed therein or theron an offence punishable under section 120.

81. A Police Officer may arrest without warrant any person committing in his presence in any street or public place any non-cognizable offence punishable under this Act, or under any rule thereunder and for which no express provision has been made elsewhere or under any other law for the time being in force, if such person—

(i) after being warned by a Police Officer persists in committing such offence, or

(ii) refuses to accompany the Police Officer to a Police Station on being required so to do.

82. (1) The Police shall take temporary charge—

(a) of all unclaimed property found by, or made over to them, and also

(b) of all property found lying in any public street, if the owner or person in charge of such property on being directed to remove the same, refuses or omits to do so.

1 This section was substituted for the original by Bom. 21 of 1954, s. 3, Second Schedule.
(2) 1[In any area for which a Commissioner has been appointed] the property of which the Police have taken charge under sub-section (1) shall be handed over to the Commissioner.

83. (1) 1[In any area under the charge of a Commissioner] if any property of the nature referred to in section 82 appears to have been left by a person who has died intestate, and not to be under four hundred rupees in value, the Commissioner shall communicate with the Administrator-General, with a view to its being dealt with under the provisions of the Administrator-General's Act, 1913, or other law for the time being in force.

(2) 2[In areas outside the charge of a Commissioner] the property shall be delivered to the police-patel, if any, of the town or village in which the same was found, and a receipt therefor taken from the police-patel, who shall forward such property to the Magistrate to whom such police-patel is subordinate. If in any such case there be no police-patel of such town or village, the Police shall forthwith report to such Magistrate as the Magistrate of the district shall, from time to time, appoint in this behalf, and act thereafter as the said first mentioned Magistrate shall direct.

84. If the property regarding which a report is made to a Magistrate under section 83 or under section 19 of the Bombay Village Police Act, 1867, 3[or of that Act as in force in the Kutch area of the State of Bombay, or under section 21 of the Saurashtra Village Police Ordinance, 1949,] appears to such Magistrate to have been left by a person who has died intestate and without known heirs and to be likely, if sold in public auction, to realise more than four hundred rupees net proceeds, he shall communicate with the District Judge with a view to its being dealt with under the provisions of section 10 of the Bombay Regulation VIII of 1827 (a Regulation to provide for the formal recognition of heirs, etc.) or other law in force.

85. (1) In any case not covered by section 83 or 84 the Commissioner 4[the Superintendent] or the Magistrate concerned, as the case may be, shall issue a proclamation specifying the articles of which such property consists and requiring any person who may have a claim thereto to appear before himself or some other officer whom he appoints in this behalf and establish his claim within 5[two months] from the date of such proclamation.

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1 These words were substituted for the words "In Greater Bombay" by Bom. 56 of 1959, s. 3, Sch.
2 These words were substituted for the words "In areas outside Greater Bombay", by Bom. 56 of 1959, s. 3, Sch.
3 These words and figures were inserted by Bom. 34 of 1959, s. 27.
4 These words were inserted after the words "the Commissioner" by Mah. 40 of 2000, s. 10 (a) (i).
5 These words were substituted for the words "six months", ibid., s. 10 (a) (ii).
(2) If the property, or any part thereof, is subject to speedy and natural decay, or consists of live-stock, or if the property appears to be of less value than [two thousand and five hundred rupees] it may be forthwith sold by auction under the orders of the Commissioner [the Superintendent] or the Magistrate concerned, as the case may be, and the net proceeds of such sale shall be dealt with in the same manner as is hereinafter provided for the disposal of the said property.

86. (1) The Commissioner [or, the Superintendent] or the Magistrate concerned, as the case may be, shall, on being satisfied of the title of any claimant to the possession or administration of the property specified in the proclamation issued under sub-section (1) of section 85, order the same to be delivered to him, after deduction or payment of the expenses properly incurred by the Police in the seizure and detention thereof.

(2) The Commissioner [or, the Superintendent] or the Magistrate concerned, as the case may be, may, at his discretion, before making any order under sub-section (1), take such security as he may think proper from the person to whom the said property is to be delivered and nothing hereinbefore contained shall affect the right of any person to recover the whole or any part of the same from the person to whom it may have been delivered pursuant to such order.

87. If no person establishes his claim to such property within the period specified in the proclamation it shall be at the disposal of the State Government, and the property, or such part thereof as has not already been sold under sub-section (2) of section 85, may be sold by auction under the order of the Commissioner, [or, the Superintendent] or the Magistrate concerned, as the case may be.

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1 These words were substituted for the words "five rupees", ibid., s 10 (b) (i).
2 These words were inserted after the words "the Commissioner" ibid., s. 10 (b) (ii).
3 These words were inserted after the words "the Commissioner", ibid. s. 11 (a).
4 These words were inserted after the words "the Commissioner" ibid., s. 11 (b).
5 These words were inserted after the words "the Commissioner" ibid., s. 12.
88. Nothing in the Indian Succession Act, 1925, or in the Administrator-General's Act, 1913, shall apply to intestate property which is dealt with by the Commissioner, under sub-section (1) of section 85, nor shall the provisions of section 10 of Regulation VIII of 1827 *[or of any corresponding law in force] likewise be deemed to apply to intestate property which is dealt with by a Magistrate under sub-section (1) of section 85.]

89. *[In any area outside the charge of a Commissioner], a Police Officer may take charge of any animal falling under the provisions of the Cattle Trespass Act, 1871, {5 * * * or, as the case may be, under the Hyderabad Cattle Trespass Act], which may be found straying in a street, and may take or send the same to the nearest pound and the owner and other persons concerned shall thereon become subject to the provisions of the {relevant Act].

90. (1) *[In any area {other than Greater Bombay}] under the charge of a Commissioner, the Commissioner { * * * shall from time to time appoint such places as he thinks fit to be public pounds, and may appoint to be keepers of such pounds Police officers of such rank as may be approved by the State Government.

(2) Every pound-keeper so appointed shall, in the performance of his duties be subject to the direction and control of the Commissioner, {10 * * *}

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1 These words were inserted by Bom. 34 of 1959, s. 28(1).
2 These words were inserted, ibid., s. 28(2).
3 These words were substituted for the words “In any area outside Greater Bombay” by Bom. 56 of 1959, s. 3, Sch.
4 This portion was inserted by Bom. 34 of 1959, s. 29(1).
5 The words “or of that Act as in force in the Saurashtra area of the State of Bombay” were omitted by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
6 These words were substituted for the words “said Act” by Bom. 34 of 1959, s. 29(2).
7 These words were substituted for the words “In Greater Bombay” by Bom. 56 of 1959, s. 3, Sch.
8 These brackets and words were inserted by Mah. 18 of 1974, ss. 5 and 6.
9 The words and figures “and in other areas to which the State Government may by notification in the Official Gazette extend the provisions of this section and sections 91, 92, 93 and 94 of this Act, any officer appointed in that behalf by the State Government” were deleted by Bom. 20 of 1953, s. 9.
10 The words “or such officer as aforesaid” were deleted, ibid.
1[90A. (1) Whoever in ²[any area ³[(other than Greater Bombay)] under the charge of a Commissioner] allows any cattle which are his property or in his charge to stray in any street or to trespass upon any private or public property shall, on conviction, be punished—

(i) for the first offence, with imprisonment for a term which may extend to one month or with fine which may extend to ⁴[three thousand rupees] or with both;

(ii) for the second or subsequent offence, with imprisonment for a term which may extend to six months or with fine which may extend to ⁵[five thousand rupees] or with both.

(2) The Magistrate trying the offence under sub-section (1) may order,—

(a) that the accused shall pay such compensation, not exceeding ⁶[two thousand rupees] as the Magistrate considers reasonable, to any person for any damage proved to have been caused to his property or to produce of land by the cattle under the control of the accused trespassing on his land; and also

(b) that the cattle in respect of which an offence has been committed shall be forfeited to the State Government.

(3) Any compensation awarded under sub-section (2) may be recovered as if it were a fine imposed under this section.

(4) An offence under this section shall be cognizable.]

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1 Section 90A was inserted, by Bom. 20 of 1953, s. 10.

2 These words were substituted for the words "Greater Bombay" by Bom. 56 of 1959, s. 3, Sch.

3 These brackets and words were inserted by Mah. 16 of 1974, ss. 5 and 6.

4 These words were substituted for the words "three hundred rupees" by Mah. 40 of 2000, s. 13 (a) (i).

5 These words were substituted for the words "five hundred rupees" ibid., s. 13 (a) (ii).

6 These words were substituted for the words "two hundred and fifty rupees" ibid., s. 13 (b).
91. It shall be the duty of every Police officer, and it shall be lawful for any other person, to seize and take to any such public pound for confinement therein, any cattle found straying in any street or trespassing upon any private or public property in [any area other than Greater Bombay] under the charge of a Commissioner.

92. If the owner of the cattle impounded under section 91 or his agent appears and claims the cattle, the pound-keeper shall deliver them to him on payment of the pound-fees and expenses chargeable in respect of such cattle under section 94.

93. (1) If within ten days after an animal has been impounded no person appearing to be the owner of such animal offers to pay the pound-fee and expenses chargeable under section 94, such animal shall be for sale sold by auction, and the surplus remaining after deducting the fee and expenses aforesaid from the proceeds of the sale shall be paid to any person who, within fifteen days after the sale, proves to the satisfaction of such officer as the Commissioner authorises in this behalf that he was the owner of such animal, and shall, in any other case, form part of the consolidated fund of the State.

(2) No Police officer or pound-keeper shall, directly or indirectly, purchase any cattle at a sale under sub-section (1).

94. (1) The pound-fee chargeable shall be such as the State Government may, from time to time by notification in the Official Gazette, specify for each kind of animal.

(2) The expenses chargeable shall be at such rates for each day during any part of which an animal is impounded, as shall from time to time be fixed by the Commissioner in respect of such animal.

95. (1) Notwithstanding anything contained in section 153 of the Code of Criminal Procedure, 1898, any Police officer generally or specially deputed, in [any area under the charge of a Commissioner], by the Commissioner and elsewhere, by the [Superintendent] or any other officer specially empowered in that behalf by the State Government, may without warrant enter any shop or premises for the purpose of inspecting or searching for any weights or measures or instruments for weighing or measuring used or kept therein.

(2) If he finds in such shop or premises weights, measures or instruments for weighing or measuring which he has reason to believe are false, he may seize the same and shall forthwith give information of such seizure to the Magistrate having jurisdiction, and if such weights, measures or instruments shall be found by the Magistrate to be false, they shall be destroyed.

(3) Weights and measures purporting to be of the same denomination as weights and measures, the standards whereof are kept under any law from time to time in force shall, if they do not correspond with the said standards be deemed to be false within the meaning of this section.

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1. These words were substituted for the words “Greater Bombay” by Bom. 56 of 1959, s. 3, Sch.
2. These brackets and words were inserted by Mah. 18 of 1974, s. 7.
3. The words “or in such areas as aforesaid” were deleted by Bom. 20 of 1953, s. 11.
4. The words and figures “or any other officer appointed under section 90” were deleted, ibid., s. 12.
5. The words “for the whole State or for such area as may be specified in the notification” were deleted, ibid., s. 13(7).
6. The words “or any officer appointed as aforesaid” were deleted, ibid., s. 13(2).
7. This word was substituted for the words “District Superintendent” by Mah. 46 of 1962, s. 3, Sch.
96. (1) Notwithstanding anything contained in sections 129, 130, sub-section (2) of section 167 and section 173 of the Code of Criminal Procedure, 1898—

(i) the powers and duties of a Magistrate under sections 129 and 130 of that Code may, in any area under the charge of a Commissioner be exercised and performed by the Commissioner.

(ii) the Presidency Magistrate in Greater Bombay to whom an accused person is forwarded under sub-section (2) of section 167 of the Code, may, whether he has or has not jurisdiction to try the case, from time to time, authorise the detention of the accused in such custody as such Magistrate thinks fit for a term exceeding fifteen days at a time.

(iii) the officer in charge of the police station shall forward his report under section 173 of the Code to the Commissioner or such other officer as the Commissioner may direct in that behalf.

(2) Nothing contained in section 62 of the Code of Criminal Procedure, 1898, shall operate to require any officer in charge of a Police Station in any area under the charge of a Commissioner to submit any report provided for by that section to any Magistrate.

(3) Sections 127 and 128 of the Code of Criminal Procedure, 1898, in their application to Greater Bombay [and any other area for which a Commissioner has been appointed] shall be amended as follows:—

(a) in section 127, for the words “police station” the words “section or any police officer not below the rank of a sub-inspector authorised by the State Government in this behalf” shall be substituted;

(b) in section 128, for the words “police station whether within or without the presidency towns” the words and figures “section or any police officer authorised under section 127” shall be substituted.

97. A Police officer of rank superior to that of constable may perform any duty assigned by law or by a lawful order to any officer subordinate to him: and in case of any duty imposed on such subordinate, a superior where it shall appear to him necessary, may aid, supplement, supersede or prevent any action of such subordinate by his own action or that of any person lawfully acting under his command or authority, whenever the same shall appear necessary or expedient for giving more complete or convenient effect to the law or for avoiding an infringement thereof.

98. (1) The State Government may, by notification in the Official Gazette declare any specified service to be an essential service to the community:

Provided that, such notification shall remain in force for one month in the first instance, but may be extended, from time to time, by a like notification.

(2) Upon a declaration being made under sub-section (1) and so long as it remains in force, it shall be the duty of every Police officer to obey any order given by any superior officer in relation to employment upon or in connection with the service specified in the declaration; and every such order shall be deemed to be a lawful order within the meaning and for the purposes of this Act.

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1 These words were substituted for the words “Greater Bombay” by Bom. 56 of 1959, s. 3, Sch.
2 These words were inserted, ibid.
CHAPTER VII.

OFFENCES AND PUNISHMENTS.

99. No person shall—

(a) when driving a vehicle along a street and except in cases of actual necessity or of some sufficient reason, for deviation, fail to keep on the left side of such street and when passing any other vehicle proceeding in the same direction fail to keep on the right side of such vehicle; or

(b) leave in any street or public place insufficiently tended or secured any animal or vehicle.

100. No person shall cause obstruction, damage, injury, danger, alarm or mischief in any street or public place,—

(i) by any misbehaviour, negligence or ill-usage in the driving, management, treatment or care of any animal or vehicle; or

(ii) by driving any vehicle or animal laden with timber, poles, or other unwieldy articles through a street or public place contrary to any regulation made in that behalf and published by a competent authority.

101. No person shall in any street or public place expose for hire or sale any animal or vehicle, clean any furniture or vehicle, or clean or groom any horse or other animal, except at such times and places as a competent authority permits, or shall train or break in any horse or other animal or make any vehicle or any part of a vehicle, or except when in the case of an accident repairing on the spot is unavoidable, repair any vehicle or part of a vehicle or carry on therein any manufacture or operation so as to be a serious impediment to traffic or a serious annoyance to residents or to the public.

102. No person shall cause obstruction in any street, or public place by allowing any animal or vehicle which has to be loaded or unloaded, or to take up or set down passengers, to remain or stand therein longer than may be necessary for such purpose, or by leaving any vehicle standing or securing any cattle therein, or using any part of a street or public place as a halting place for vehicles or cattle, or by leaving any box, bale, package or other thing whatsoever in or upon a street for an unreasonable length of time or contrary to any regulation made and published by a competent authority by exposing anything for sale or setting out anything for sale in or upon any stall, booth, board, cask, basket or in any other way whatsoever.

103. No person shall drive, ride, lead, propel or leave on any footway any obstructing animal or vehicle other than a perambulator or fasten any animal so that the same a footway can stand across or upon such footway.

104. No person shall exhibit, contrary to any regulation made and notified Exhibiting by the Revenue Commissioner or the Commissioner or a District Magistrate, as the case may be, any mimetic, musical or other performances of a nature to attract crowds, or carry or place bulky advertisements, pictures, figures or emblems in performance any street or public place whereby an obstruction to passengers or annoyance to the inhabitants may be occasioned.

1 These words were substituted for the words “the Commissioner” by Mah. 2 of 1960, s. 5.
105. No person shall slaughter any animal, clean a carcass or hide, or bathe or wash his person in or near to and within sight of a street or public place (except at a place set apart for the purpose by order or a competent authority) so as to cause annoyance to the neighbouring residents or to passers by.

106. No person shall in any street or public place (A) negligently let loose any horse or other animal, so as to cause danger, injury, alarm or annoyance, or suffer a ferocious dog to be at large without a muzzle or (B) set on or urge a dog or other animal to attack, worry or put in fear any person or horse or other animal.

107. No person shall bathe or wash in or by the side of a public well, tank or reservoir not set apart for such purposes by order of a competent authority; or in or by the side of any pond, pool, aqueduct, part of a river, stream, nala or other source or means of water-supply in which such bathing or washing is forbidden by order of the competent authority.

108. No person shall defile or cause to be defiled, the water in any public well, tank, reservoir, pond, pool, aqueduct or part of a river, stream, nala or other source or means of water-supply, so as to render the same less fit for any purpose for which it is set apart by the order of the competent authority.

109. No person shall obstruct or inconvenience a person bathing at a place set apart for the purpose by the order of the competent authority under section 107 by wilful instrucion or by using such place for any purpose for which it is not so set apart.

110. No person shall willfully and indecently expose his person in any street or public place or within sight of and in such manner as to be seen from, any street or public place, whether from within any house or building or not, or use indecent language or behave indecently or riotously, or in a disorderly manner in a street or place of public resort or in any office, station or station house.

111. No person shall willfully put, press, hustle or obstruct any passenger in a street or public place or by violent movements, menacing gestures, wanton personal annoyance, screaming, shouting willfully frightening horses or cattle or otherwise disturb the public peace or order.

112. No person shall use in any street or public place any threatening, abusive or insulting words or behaviour with intent to provoke a breach of the peace or whereby a breach of the peace may be occasioned.

113. No person shall fly a kite so as to cause danger, injury or alarm to persons or property.

114. [Begging and exposing offensive ailments] Repealed by Bom. X of 1960, s. 1(4), Schedule.

115. No person shall in or near to any street, public place or place of public resort—

(a) commit a nuisance by causing himself, or
(b) having the care or custody of any child under seven years of age suffer such child to commit a nuisance as aforesaid
(c) spit or throw any dust, ashes, refuse or rubbish so as to cause annoyance to any passers-by.

*This word was substituted for the word "houses" by Bom. 21 of 1964, s. 3, Second Schedule.
*This word and clause was inserted by Bom. 1 of 1956, s. 12.
116. No person shall, in any Court, Police Station, Police Office, building occupied by Government or building by any public body, smoke or spit in contravention of a notice by a competent authority in charge of such place and affixed to such Court, Station, office or building.

117. Any person who contravenes any of the provisions of sections 99 to 116 (both inclusive) shall, on conviction, be punished with fine which may extend to ¹[twelve hundred rupees].

118. (1) In any local area in which the State Government by notification in the Official Gazette brings this section into force, whoever through neglect or otherwise fails to keep in confinement or under restraint between one hour after sunset and sunrise any cattle which are his property or in his charge shall, on conviction, ²[be punished,—

(i) for the first offence, with imprisonment for a term which may extend to one month or with fine which may extend to ³[four thousand rupees] or with both;

(ii) for the second or subsequent offence, with imprisonment for a term which may extend to six months or with fine which may extend to ⁴[five thousand rupees] or with both].

Explanation.—Cattle shall not be deemed to be kept in confinement within the meaning of this sub-section unless they are effectively confined within a fence, wall or other enclosure and shall not be deemed to be kept under restraint within the meaning of this sub-section unless they are restrained by means of a rope or other attachment.

⁵[(1A) The Magistrate trying the offence under sub-section (1) may order,—

(a) that the accused shall pay such compensation not exceeding two hundred and fifty rupees, as the Magistrate considers reasonable, to any person for any damage proved to have been caused to his property or to produce of land by the cattle under the control of the accused trespassing on his land; and also

(b) that the cattle in respect of which the offence has been committed shall be forfeited to the State Government.

(1B) Any compensation awarded under sub-section (1A) may be recovered as if it were a fine imposed under this section.

(1C) The offence under this section shall be cognizable.]
(2) Any person may seize any cattle not being kept in confinement or under restraint as required by this section and may take or send the same to the nearest cattle-pound, and the owner and other persons concerned shall thereon become subject to the provisions of the Cattle Trespass Act, 1871 \[12^*\] * * or of the Hyderabad Cattle Trespass Act, as the case may be. All officers of Police and all police patels and all members of the village police shall, when required, aid in preventing resistance to such seizures and rescues from persons making such seizures.

(3) Any fine imposed under this section, may without prejudice to any other means of recovery provided by law, be recovered by sale of all or any of the cattle in respect of which the offence was committed, whether they are the property of the person convicted of the offence or were only in his charge when the offence was committed.

119. Whoever in any place \[3\] in any area for which a Commissioner has not been appointed] cruelly beats, gosd, overworks, ill-treats or tortures or causes procures to be cruelly beaten, goaded, over-worked, ill-treated or tortured any animal, shall, on conviction, be punished with imprisonment which may extend to one month or with fine which may extend to \[4\] [two thousand rupees], or with both.

120. Whoever without satisfactory excuse wilfully enters or remains in or upon any dwelling house or premises or any land or ground attached thereto, or on any ground, building, monument or structure belonging to Government or appropriated to public purposes, or on any boat or vessel, shall, on conviction, whether he causes any actual damage or not, be punished with fine which may extend to \[5\] [five thousand rupees].

121. Whoever knowingly gives or causes to be given a false alarm of fire to the fire brigade of a municipality or corporation or to any officer or fireman thereof whether by means of a street fire-alarm, statement, message or otherwise, or with intent to give such false alarm, wilfully breaks the glass of, or otherwise damages a street fire-alarm, shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to \[6\] [three thousand rupees] or with both.

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1 This portion was inserted by Bom. 34 of 1959, s. 30.
2 The words “or of that Act as in force in the Saurashtra area of the State of Bombay” were omitted by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
3 These words were substituted for the words “outside Greater Bombay” by Bom. 56 of 1959, s. 3, Sch.
4 These words were substituted for the words “one hundred rupees” by Mah. 40 of 2000, s. 16.
5 These words were substituted for the words “twenty rupees” *ibid.*, s. 17.
6 These words were substituted for the words “one hundred rupees” *ibid.*, s. 18.
122. Whoever is found between sunset and sunrise—
(a) armed with any dangerous instrument with intent to
commit an offence, or
(b) having his face covered, or otherwise disguised, with
intent to commit an offence, or
(c) in any dwelling-house or other building, or on board
any vessel or boat without being able satisfactorily to
account for his presence there, or
(d) lying or loitering in any street, yard or other place,
being a reputed thief and without being able to give a
satisfactory account of himself, or
(e) having in his possession without lawful excuse (the
burden of proving which excuse shall be on such person)
[any implement of house-breaking,—
shall, on conviction, be punished with imprisonment which
may extend to one year, but shall not, except for reasons to
be recorded in writing, be less than one month and shall also
be liable to fine which may extend to [one thousand rupees]].

123. Whoever not being a member of the armed forces of
the Union and acting as such or a Police Officer, goes armed
with any sword, spear, bludgeon, gun or other offensive
weapon or with any explosive or corrosive substance in any
street or public place unless so authorised by lawful authority,
shall be liable to be disarmed by any Police Officer, and the
weapon or substance so seized shall be forfeited to the State
Government, unless redeemed within two months by payment
of such fine not exceeding [twelve thousand five hundred
rupees] as the Commissioner or the District Magistrate in
areas under their respective charges imposes.

124. Whoever has in his possession or conveys in any
manner, or offers for sale or pawn, anything which there is
reason to believe is stolen property or property fraudulently
obtained, shall, if he fails to account for such possession or to
act to the satisfaction of the Magistrate, on conviction, be
punished with imprisonment for a term [which may extend
to one year but shall not, except for reasons to be recorded
in writing, be less than one month and shall also be liable to
fine which may extend to [five thousand rupees]].

125. Whoever—
(a) takes or introduces, or attempts to take or introduce,
any spirits or spirituous or fermented liquors or intoxicating
drugs or preparations into any public hospital without the
permission of a medical officer of such hospital, or

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1 These words were substituted for the words “any implement of house-breaking
shall, on conviction be punished with imprisonment for a term which may extend to
three months” by Mah. 29 of 1970, s. 4.

2 These words were substituted for the words “Five hundred rupees” by Mah. 40 of
2000 s. 19.

3 These words were substituted for the words “five hundred rupees” by Mah. 29 of
1970, s. 20.

4 These words were substituted for the words “which may extend to three months or
with fine which may extend to one hundred rupees or both” by Mah. 29 of 1970, s. 5.

5 These words were substituted for the words “Five hundred rupees” by Mah. 40 of
2000, s. 21.
(b) not being amenable to the Articles of War takes or introduces, or attempts to take or introduce, any such spirits, liquors, drugs or preparations not belonging to any person above the rank of non-commissioned officer,

(ii) into the barracks or buildings occupied by the troops composing the Garrison of Bombay or into any military barracks, guard-rooms or encampments, or

(ii) on board or alongside of any vessel of war belonging to Government,

shall, on conviction, be punished with imprisonment for a term which may extend to two months, or with fine which may extend to [two thousand rupees] or with both and such spirits, liquor, drugs or preparations and the vessels containing the same, shall be forfeited to the State Government.

126. Whoever, being a pawn-broker, dealer in second-hand property, or worker in metals, or reasonably believed by the Commissioner, or [Superintendent] in the areas under their respective charges to be such a person, and having received from a Police officer written or printed information that the possession of any property suspected to have been transferred by any offence mentioned in section 410 of the Indian Penal Code, or by any offence punishable under section 417, 418, 419 or 420 of the said Code, is found in possession or thereafter comes into the possession, or has an offer either by way of sale, pawn, exchange, or for custody, alteration or otherwise howsoever, made to him, of property answering the description contained in such information, shall, unless—

(i) he forthwith gives information to the Commissioner, or the [Superintendent], as the case may be, or at a Police Station of such possession or offer and takes all reasonable means to ascertain and to give information as aforesaid of the name and address of the person from whom the possession or offer was received, or

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1 These words were substituted for the words "one hundred rupees" by Mah. 40 of 2000, s. 22.
2 This word was substituted for the words "District Superintendent" by Mah. 46 of 1962, s. 3. Sch.
(ii) the property being, as an article of common wearing apparel or otherwise, incapable of identification from the written or printed information given, has been in no way concealed after the receipt of such information, on conviction, be punished with fine which may extend to [two thousand rupees] in respect of each such article of property so in his possession or offered to him.

127. Whoever, having received such information as is referred to in section 126, alters, melts, defaces or puts away or causes or suffers to be altered, melted, defaced or put away without the previous permission of the Police, any such property, shall, on proof that the same was stolen property within the meaning of section 410 of the Indian Penal Code, or property in respect of which any offence punishable under section 417, 418, 419 or 420 of the said Code has been committed, be punished with imprisonment for a term which may extend to three years, or with fine, or with both.

128. Whoever takes from any child not appearing to be above the age of fourteen years any article whatsoever as a pawn, pledge or security for any sum of money lent, advanced or delivered to such child, or without the knowledge and consent of the owner of the article buys from such child any article whatsoever, shall, on conviction, be punished with fine which may extend to [two thousand five hundred rupees].

129. Whoever, being the keeper of any place of public amusement or entertainment, knowingly permits drunkenness or other disorderly behaviour or any gaming whatsoever, in such place, shall, on conviction, be punished with a fine which may extend [two thousand five hundred rupees].

1 These words were substituted for the words “fifty rupees”, by Mah. 40 of 2000, s. 23.
2 These words were substituted for the words “one hundred rupees”, ibid., s. 24.
3 These words were substituted for the words “one hundred rupees” ibid., s. 25.
130. Whoever, by any fraud or unlawful device or malpractice in playing at or with cards, dice or other game, or in taking a part in the stakes or wagers, or in betting on the sides or hands of the players, or in wagering on the event of any game, sport, pastime or exercise, wins from any other person, for himself or any other or others, any sum of money or valuable thing, shall be deemed guilty of cheating within the meaning of section 415 of the Indian Penal Code, and be liable to punishment accordingly.

130A. Whoever assembles with others or joins any assembly in a street assembled for the purpose of gaming or wagering shall, on conviction, be punished with fine which may extend to 2[two thousand five hundred rupees] or may be released after a due admonition.

131. [Save as provided in section 131A, whoever]—

(a) contravenes any rule or order made under section 33 or any of the conditions of a licence issued under such rule or order, or

(b) abets the commission of any offence under clause (a) shall, on conviction, be punished]—

(i) if the rule or order under which the said licence was issued was made under clauses (d), (g), (h), (i), sub-clauses (i) and (ii) of clause (r) or clause (v) of sub-section (l) of section 33, with imprisonment for a term which may extend to eight days or with fine which may extend to 6[one thousand two hundred fifty rupees] or with both;

6[(ia) if the rule or order under which the said licence was issued was made under sub-clause (iii) of clause (r), of sub-section (l) of section 33, with imprisonment for a term which may extend to three months or with fine which may extend to two thousand rupees or with both.]

1 Section 130A was inserted by Bom. 20 of 1953, s. 15.
2 These words were substituted for the words “fifty rupees”, by Mah. 40 of 2000, s. 26.
3 This portion was substituted for the original by Bom. 21 of 1954, s. 3. Second Schedule.
4 These words were substituted for the word “Whoever”, by Bom. 28 of 1954, s. 10.
5 These words were substituted for the words “fifty rupees”, by Mah. 40 of 2000, s. 27 (a).
6 This sub-clause was inserted, ibid s. 27 (b).
(ii) if the rule or order contravened was made [under clause (w) or (x)] of sub-section (1) of section 33 with
imprisonment for a term which may extend to twelve thousand five hundred rupees or with both;
(iii) if the rule or order contravened or the rule or order under which the said licence was issued was made
under clauses (n) and (o) of sub-section (1) of section 33, with fine which may extend to five thousand
rupees;
(iv) if the rule or order contravened was made under clause (b) of sub-section (1) of section 33 and prohibits
the sale or exposure for sale of any goods on any street or portion thereof so as to cause obstruction to traffic or
inconvenience to the public—
(a) for the first offence, with imprisonment for a
term which may extend to one month or with fine which
may extend to two thousand five hundred rupees or
with both, and
(b) for a subsequent offence, with imprisonment for
a term which may extend to six months and with fine
which may extend to five thousand rupees; and
(u) if the rule or order contravened or the rule or order
under which the said licence was issued was made under
any clause of sub-section (1) of section 33 and for the
contravention of which no penalty is provided for under
this section], with fine which may extend to five hundred
rupees.

8[131AA. The holder of a licence, granted under this Act,
in respect of a place of public entertainment [or a place in
which a dancing school is conducted] shall be responsible, as
well as the actual offender, for any offence under section 131
committed by his servant or other agent acting with his
express or implied permission on his behalf, as if he himself
had committed the same, unless he establishes that all due
and reasonable precautions were taken by him to prevent the
commission of such offence.]

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1 This was substituted for the words letter and brackets “under clause (x)” by Mah.
1 of 1974, s. 4.
2 These words were substituted for the words “five hundred rupees” by Mah. 40 of
2000, s. 27 (c).
3 These words were substituted for the words “two hundred rupees” ibid., s. 27 (d).
4 These words were substituted for the words “two hundred rupees” ibid., s. 27
(e) (1).
5 These words were substituted for the words “five hundred rupees” ibid., s. 27(e) (2).
6 These words were substituted for the words “was made under any other clause” by
Mah. 30 of 1962, s. 2.
7 These words were substituted for the words “fifty rupees”, ibid., s. 27 (f).
8 Section 131AA was inserted by Bom. 1 of 1956, s. 14.
9 These words were inserted by Mah. 1 of 1974, s. 5.
1(131A. (1) Whoever fails to obtain a licence under this Act in respect of place of public entertainment [or a place in which a dancing school is conducted] or a certificate of registration thereunder in respect of any eating house, or to renew the licence or the certificate, as the case may be, within the prescribed period shall, on conviction, be punished with a fine which may extend to four thousand rupees.

(2) Any court trying any such offence shall in addition direct that the person keeping the place of public entertainment or the eating house, or conducting a dancing school, in respect of which the offence has been committed shall close such place, dancing school or as the case may be, until he obtains licence or fresh licence or a certificate of registration or fresh registration certificate, as the case may be, in respect thereof and thereupon such person shall forthwith comply with such direction.

(3) If the person fails to comply with any such direction he shall, on conviction, be punished with imprisonment for a term which may extend to one month or with fine which may extend to five thousand rupees or with both.

1 Section 131A was inserted by Bom. 28 of 1955, s. 11.
2 These words were inserted by Mah. 1 of 1974, s. 6(a).
3 These words were substituted for the words "or to renew a licence granted under this Act in respect of such a place" by Mah. 2 of 1969, s. 4(a).
4 These words were substituted for the letters and figures Rs. 50 by Mah. 40 of 2000, s. 28 (a).
5 These words were inserted by Mah. 2 of 1969, s. 4 (b).
6 These words were inserted by Mah. 1 of 1974, s. 6 (b) (i).
7 These words were substituted for the words "close such place or" by Mah. 1 of 1974, s. 6(b) (ii).
8 These words were substituted for the letters "Rupees 200" by Mah. 40 of 2000, s. 28 (b).
9 The Marginal note was substituted for the original by Mah. 2 of 1969, s. 4(c).
10 These words were inserted by Mah. 1 of 1974, s. 6(c).
(4) Without prejudice to any action taken under sub-section (3), on the failure of such person to comply with the direction of the Court any police officer authorized by the Commissioner or the District Magistrate, as the case may be, by an order in writing, may take or cause to be taken such steps and use or cause to be used such force as may, in the opinion of such officer, be reasonably necessary for securing compliance with the Court's direction.]

132. Whoever contravenes, disobeys, opposes, or fails to conform to an order under section 31 requiring him to vacate any premises, shall, on conviction, be punished with imprisonment which may extend to $[five thousand rupees]$ or with both.

133. Whoever contravenes any rule made under section 35, shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to $[five thousand rupees]$ or with both.

134. Whoever contravenes, disobeys, opposes or fails to conform to any order given by a Police Officer under section 36 shall, on conviction, be punished with fine which may extend to $[five thousand rupees]$. penalty for contravening rule, etc. under section 35.

135. Whoever disobeys an order lawfully made under section 37, 39 or 40 or abets the disobedience thereof shall, on conviction, be punished—

(i) if the order disobeyed or of which the disobedience was abetted was made under sub-section (1) of section 37 or under section 39, or section 40, with imprisonment for a term which may extend to one year but shall not except for reasons to be recorded in writing, be less than four months and shall also be liable to fine, and

(ii) if the said order was made under sub-section (2) of section 37, with imprisonment for a term which may extend to $[twenty thousand five hundred rupees]$, and

(iii) if the said order was made under sub-section (3) of section 37, with fine which may extend to $[two thousand five hundred rupees]$. penalty for contravening of rules or directions under section 37, 39 or 40.

136. Whoever disobeys any direction lawfully made under section 38 or abets the disobedience thereof shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to $[five thousand rupees]$ or with both.

1 These words were substituted for the words “five hundred rupees” by Mah. 40 of 2000, s. 29.
2 These words were substituted for the words “two hundred rupees”, ibid., s. 30.
3 These words were substituted for the words “two hundred rupees”, ibid., s. 31.
4 These words were substituted for the words “one hundred rupees”, ibid., s. 32 (a).
5 These words were substituted for the words “one hundred rupees”, ibid., s. 32 (b).
6 These words were substituted for the words “five hundred rupees”, ibid., s. 33.
137. Whoever opposes or fails to conform to any direction given by the Police under section 41, shall on conviction be punished with fine which may extend to \[five hundred rupees\].

138. [Penalty for failure to comply with order under section 42.] Deleted by Mah. 28 of 1964, s. 9.

139. Whoever contravenes or abets the contravention of any regulation made under section 43 shall, on conviction, be punished with imprisonment which may extend to three months or with fine which may extend to \[two thousand five hundred rupees\], or with both.

140. Whoever opposes or fails to conform to any direction given by the Police under section 68 or abets the opposition or failure to do so shall, on conviction, be punished with fine which may extend to \[five hundred rupees\].

141. Whoever opposes or disobeys or fails to conform to any direction issued under section 55, 56, \[57, 57A or 63AA\] or abets opposition to or disobedience of any such direction shall, on conviction, be punished with imprisonment which may extend to one year but shall not, except for reasons to be recorded in writing, be less than four months, and shall also be liable to fine.

\[142\]. Without prejudice to the power to arrest and remove a person in the circumstances and in the manner provided in section 62, any person who—

\( (a) \) in contravention of a direction issued to him under sections 55, 56, \[57, 57A or 63AA\] enters or returns without permission to the area, or any district or districts or part thereof \[or to any specified area or areas\] from which he was directed to remove himself;

\( (b) \) enters or returns to any such area or district aforesaid or part thereof \[or to any such specified area or areas\] with permission granted under sub-section (2) of section 62, but fails, contrary to the provisions thereof, to remove himself \[outside such area, district or part thereof or outside such\]

---

1 These words were substituted for the words “two hundred rupees” by Mah. 40 of 2000, s. 34.
2 These words were substituted for the words “two hundred rupees”, ibid. s. 35.
3 These words were substituted for the words “fifty rupees”, ibid., s. 36.
4 These figures, letters and word were substituted for the figures, word an. letters “57 or 63AA” by Mah. 15 of 1976, s. 4, Sch.
5 This section was substituted for the original by Bom. 37 of 1959, s. 4.
6 These words were inserted by Mah. 33 of 1981, s. 8(a).
7 These words were inserted, ibid., s. 8(b) (i).
8 These words were substituted for the words “outside the area “, ibid., s. 8 (b) (ii).
9 These words were added, ibid., s. 8(d).
specified area or areas, as the case may be, at the expiry of the temporary period for which he was permitted to enter or return or on the earlier revocation of such permission, or having removed himself at the expiry of such temporary period or on revocation of the permission, enters or returns thereafter without fresh permission,

1[(c) fails, without sufficient cause, to make a report about his place of residence or about his date of departure or arrival as required by sub-section (2) of section 56 or of section 57,]

shall, on conviction, be punished with imprisonment for a term which may extend to two years, but shall not, except for reasons to be recorded in writing, be less than six months, and shall also be liable to fine.

Penalty for failure to surrender in accordance with sub-section (3) of section 63.

143. Whoever fails without sufficient cause to surrender in accordance with sub-section (3) of section 63 shall, on conviction, be punished with imprisonment which may extend to two years and shall also be liable to fine.

Penalty for contravention of orders under section 63A.

143A. (1) Whoever contravenes any order made under sub-section (1) of section 63A shall, on conviction, be punished with imprisonment for a term which may extend to one year or with fine or with both.

(2) Whoever contravenes any order made under sub-section (2) of section 63A shall, on conviction, be punished with imprisonment for a term which may extend to three years or with fine or with both.

3[143B. (1) No person shall without the previous permission of the Commissioner or the District Magistrate, as the case may be, and except in accordance with any conditions subject to which such permission is granted hold or give in any place which is likely to cause an assembly of persons, any performance in which or during which he buries himself underground, or seals himself in any room or receptacle or other thing, in such manner as to prevent all access of air to him, and for such time as would ordinarily result in death by suffocation.

(2) If any person contravenes or attempts to contravene the provisions of this section, he shall, on conviction, be punished with imprisonment for a term which may extend to one year or with fine, or with both.

(3) Notwithstanding anything contained in the Code of Criminal Procedure, 1898* the offence punishable under this section shall be cognizable.]

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1 Clause (c) was inserted by Mah. 33 of 1981, s. 8 (c).
2 Section 143A was inserted by Bom. 20 of 1953, s. 16.
3 Section 143B was inserted by Bom. 34 of 1959, s. 31.
144. Any person who has been appointed a Special Police Officer under section 21 shall without sufficient cause neglect or refuse to serve as such or to obey any lawful order or direction that may be given to him for the performance of his duties shall, on conviction, be punished with fine which may extend to 1[two thousand rupees].

145. (1) Any person who makes a false statement or uses a false document for the purpose of obtaining employment or release from employment as a Police Officer, or

(2) Any Police Officer who (a) is guilty of cowardice, or (b) resigns his office or withdraws himself from duties thereof in contravention of section 29, or (c) is guilty of any wilful breach or neglect of any provision of law or of any rule or order which as such Police Officer, it is his duty to observe or obey, or (d) is guilty of any violation of duty for which no punishment is expressly provided by any other law in force, shall, on conviction, be punished with imprisonment for a term which may extend to three months, or with fine which may extend to one hundred rupees, or with both.

(3) A Police officer who being absent on leave fails, without reasonable cause, to report himself for duty on the expiration of such leave shall, for the purpose of clause (b) of sub-section (2), be deemed to withdraw himself from the duties of his office within the meaning of section 29.

146. Any Police officer, who wilfully neglects or refuses to deliver up his certificate of appointment or of office or any other article in accordance with the provision of sub-section (1) of section 30 shall, on conviction, be punished with imprisonment for a term which may extend to one month, or with fine which may extend to two hundred rupees, or with both.

147. Any Police officer who—

(a) without lawful authority or reasonable cause enters or searches, or causes to be entered or searched, any building, vessel, tent or place;

(b) vexatiously and unnecessarily seizes the property of any person;

(c) vexatiously and unnecessarily detains, searches or arrests any person;

(d) offers any unnecessary personal violence to any person in his custody; or

(e) holds out any threat or promise not warranted by law, shall for every such offence, on conviction, be punished with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees, or with both.

148. Any Police officer who vexatiously and unnecessarily delays forwarding any person arrested to a Magistrate or to any other authority to whom he is legally bound to forward such person, shall, on conviction, be punished with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees, or with both.

1 These words were substituted for the words "fifty rupees" by Mah. 40 of 2000, s. 37.
Penalty for opposing or not complying with direction given under section 70.

149. Whoever opposes or fails forthwith to comply with any reasonable direction given by a Magistrate or a Police officer under section 70 or abets opposition thereto or failure to comply therewith, shall, on conviction, be punished with imprisonment for a term which may extend to one year but shall not except for reasons to be recorded in writing be less than four months and shall also be liable to fine.

149A. If any person not being a member of the Police Force, wears, without the permission of an officer authorised by the State Government in this behalf by a general or special order for any area in the State of Maharashtra the uniform of the Police Force or any dress having the appearance or bearing any of the distinctive marks of that uniform, he shall, on conviction, be punished with fine which may extend to two thousand rupees.

150. Offences against this Act, when the accused person or any one of the accused persons is a Police officer above the rank of a constable, shall not be cognizable except by a Presidency Magistrate or a Magistrate not lower than a second class Magistrate.

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1 This section was inserted by Bom. 6 of 1955, s. 3.
2 These words were substituted for the words “in the State” by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.
3 These words were substituted for the words “State of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
4 These words were substituted for the words “two hundred rupees” by Mah. 40 of 2000, s. 38.
151. It will not, except on obedience to a rule or order made by the State Government or by the competent authority, be incumbent on the Police to prosecute for an offence punishable under section 117, 119, 131, 134, 137, 139, 140 or 144 when such offence has not occasioned serious mischief and has been promptly desisted from on warning given.

151A. (1) [A Court taking cognizance of an offence punishable under section 117, or under [sub-clauses] (iii), (iv) or (v) of section 131,] may state upon the summons to be served on the accused person that he may, by a specified date prior to the hearing of the charge plead guilty to the charge by registered letter and remit to the Court such sum, not exceeding 4[two thousand rupees], as the Court may specify.

(2) Where an accused person pleads guilty and remits the sum specified, no further proceedings in respect of the offence shall be taken against him.

152. Nothing in this Act shall be construed to prevent any person from being prosecuted and punished under any other enactment for any offence made punishable by this Act or from being prosecuted and punished under this Act for an offence punishable under any other enactment:

Provided that all such cases shall be subject to the provisions of section 403 of the Code of Criminal Procedure, 1898.*

CHAPTER VIII

MISCELLANEOUS.

153. All fees paid for licences or written permissions issued under this Act, and all sums paid for the service of processes by Police officers and all rewards, forfeitures and penalties or shares thereof which are by law payable to Police officers as informers shall, save in so far as any such fees or sums belong under the provisions of any enactment in force to any local authority, be credited to the State Government:

Provided that with the sanction of the State Government, or under any rule made by the State Government in that behalf, the whole or any portion of any such reward, forfeiture or penalty may for special services, be paid to a Police officer, or be divided amongst two or more Police officers.

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1 See now the Code of Criminal Procedure, 1973 (II of 1974).
2 This section was inserted by Bom. I of 1956, s. 17.
3 These words were substituted for the portion beginning with "A Court" and ending with "of section 33," by Mah. 28 of 1964, s. 10.
4 This word was substituted for the word "paragraph" by Mah. 40 of 2000, s. 39(a).
5 These words were substituted for the words "twenty five rupees", *ibid.*, s. 39(b).
154. No municipal or other local rates shall be payable by the State Government on account of the occupation or use of any house or place ¹[by members of the Police Force for the convenient performance of their duties, in any area of the Bombay area of the State of Maharashtra excluding] Greater Bombay, and also in such of the remaining areas of the ²[State of Maharashtra] as may be notified by the State Government in the Official Gazette.

155. Any order or notification published or issued by the State Government or by a Magistrate or officer under any provision of this Act, and the due publication or issue thereof may be proved by the production of a copy thereof in the

¹ This portion was substituted for the words beginning with the words “in any area” and ending with the words “their duties” by Bom. 34 of 1959, s. 33.
² These words were substituted for the words “pre-Resubdivision of State of Bombay excluding the transferred territories and” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
³ These words were substituted for the words “State of Bombay”, ibid.
156. No rule, order, direction, adjudication, inquiry or notification made or published, and no act done under any provision of this Act or of any rule made under this Act, or in substantial conformity to the same, shall be deemed illegal, void, invalid or insufficient by reason of any defect of form or any irregularity of procedure.

(a) that the order was made by the authority competent under this Act to make it;

(b) that the authority making the order was satisfied that the grounds on or the purpose for which it was made existed, and that it was necessary to make the same; and

(c) that the order was otherwise valid and in conformity with the provisions of this Act.

157A. Whenever in consequence of the office of a Commissioner, Magistrate or Police officer becoming vacant, any officer holds charge of the post of such Commissioner, Magistrate, or Police officer or succeeds, either temporarily or permanently, to his office, such officer shall be competent to exercise all the powers and perform all the duties respectively conferred and imposed by this Act on such Commissioner, Magistrate or Police officer, as the case may be.

158. If any person permitted under sub-section (1) of section 63 fails to observe any condition imposed under the said sub-section or in the bond entered into by him under sub-section (2) of the said section his bond shall be forfeited and any person bound thereby shall pay the penalty thereof or show cause to the satisfaction of the Court why such penalty should not be paid.

159. a[No Revenue Commissioner, Magistrate or Police officer shall be liable to any penalty or to payment of damages on account of an act done in good faith, in pursuance or intended pursuance of any duty imposed or any authority conferred on him by any provision of this Act or any other law for the time being in force or any rule, order or direction made or given therein.

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¹ These figures, letters and word were substituted for the figures, word and letters "57 or 63AA" by Mah. 15 of 1976, s. 4, Sch.
² Section 157A was inserted by Bom. 57 of 1954, s. 5.
³ These words were substituted for the words "No Magistrate" by Bom. 8 of 1958, s. 3, Schedule.
No public servant or person duly appointed or authorised shall be liable to any penalty or to payment of any damages for giving effect in good faith to any such order or direction issued with apparent authority by the State Government or by a person empowered in that behalf under this Act or any rule, order or direction made or given thereunder.

161. (1) In any case of alleged offence by [the Revenue Commissioner, the Commissioner], a Magistrate, Police officer or other person, or of a wrong alleged to have been done by [such Revenue Commissioner, Commissioner], Magistrate, Police officer or other person, by any act done under colour or in excess of any such duty or authority as aforesaid, or wherein, it shall appear to the Court that the offence or wrong if committed or done was of the character aforesaid, the prosecution or suit shall not be entertained, or shall be dismissed, if instituted, more than six months after the date of the act complained of:

[Provided that, any such prosecution against a Police Officer may be entertained by the Court, if instituted with the previous sanction of the State Government within two years from the date of the offence.]

(2) In the case of an intended suit on account of such a wrong as aforesaid, the person intending to sue shall be bound to give to the alleged wrong-doer one month's notice at least of the intended suit with sufficient description of the wrong complained of, failing which such suit shall be dismissed.

1 These words were substituted for the words "the Commissioner" by Mah. 2 of 1960, s. 6.
2 These words were substituted for the words "such Commissioner", ibid.
3 This proviso was added by Mah. 43 of 1967, s. 3(a).
4 These words were substituted for the words "within six months", ibid., s. 3(b).
(3) The plaint shall set forth that a notice as aforesaid has been served on the defendant and the date of such service, and shall state whether any, and if any, what amendments has been made by the defendant. A copy of the said notice and tender shall be annexed to the plaint endorsed or accompanied with a declaration by the plaintiff of the time and manner of service thereof.

162. (1) Any licence or written permission granted under the provisions of this Act shall specify the period and locality for which, and the conditions and restrictions subject to which, the same is granted, and shall be given under the signature of the competent authority and such fee shall be charged therefor as is prescribed by any rule under this Act in that behalf.

(2) Any licence or written permission granted under this Act may at any time be revoked by the competent authority, if any of its conditions or restrictions is infringed or evaded by the person to whom it has been granted, or if such person is convicted of any offence in any matter to which such licence or permission relates.

(3) When any such licence or written permission is suspended or revoked, or when licence when the period for which the same was granted has expired, the person to whom the same was granted shall, for all purposes of this Act, be deemed to be without a licence or written permission, until the order for suspending or revoking the same is cancelled, or until the same is renewed, as the case may be.

(4) Every person to whom any such licence or written permission has been granted, shall, while the same remains in force, at all reasonable time, produce the same, if so required by a Police officer.

Explanation.—For the purpose of this section any such infringement or evasion by, or conviction of, a servant or other agent acting on behalf of the person to whom the licence or written permission has been granted shall be deemed to be infringement or evasion by, or as the case may be, conviction of, the person to whom such licence or written permission has been granted.

163. Any public notice required to be given under any of the provisions of this Act shall be in writing under the signature of a competent authority and shall be published in the locality to be affected thereby, by affixing copies thereof in conspicuous public places, or by proclaiming the same with beat of drums, or by advertising, the same in such local newspapers.—English or regional language or Hindi,—as the said authority may deem fit, or by any two or more of these means and by any other means it may think suitable.

164. Whenever under this Act, the doing or the omitting to do anything, or the validity of anything depends upon the consent, approval, declaration, opinion or satisfaction of a competent authority, a written document signed by a competent authority purporting to convey or set forth such consent, approval, declaration, opinion or satisfaction shall be sufficient evidence thereof.
165. Every licence, written permission, notice or other document, not being a summons or warrant or search warrant, required by this Act, or by any rule thereunder, to bear the signature of the Commissioner, shall be deemed to be properly signed if it bears a facsimile of his signature stamped thereon.

166. (1) In the case of any rule or order made by the State Government under any authority conferred by this Act and requiring the public or a particular class of persons to perform some duty or act, or to conduct or order themselves or those under their control in a manner therein described, it shall be competent to any person interested to apply to the State Government by a memorial given to a Secretary to the State Government to annul, reverse or alter the rule or order aforesaid on the ground of its being unlawful, oppressive or unreasonable.

(2) After such an application as aforesaid and the rejection thereof wholly or in part or after the lapse of four months without an answer to such application or a decision thereon published by the State Government, it shall be competent to the person interested and deeming the rule or order contrary to law to institute a suit against the State for a declaration that the rule or order is unlawful either wholly or in part. The decision in such suit shall be subject to appeal; and a rule or order finally adjudged to be unlawful shall by the State Government be annulled or reversed or so altered as to make it conformable to law.

167. (1) The enactments \[specified in Part I of Schedule I\] are hereby repealed:

Provided that—

(i) all rules prescribed, appointments made, powers conferred, orders made or passed, directions and certificates issued, consent, permit, permission or licences given, summonses or warrants issued or served, persons arrested or detained or discharged on bail or bond, search warrants issued, bond forfeited, penalty incurred under any such enactment shall, so far as they are consistent with this Act, be deemed to have been respectively prescribed, made, conferred, given, passed, served, arrested, detained, discharged, forfeited and incurred thereunder.

(ii) all references in any Bombay Act to any of the Acts hereby repealed shall be read as if made to the corresponding provision of this Act.

(2) Nothing in sub-section (1) shall be deemed to affect—

(a) the validity, invalidity, effect or consequence of anything done or suffered to be done in an area before the date on which the provisions of this Act come into force in such area;

(b) any right, privilege, obligation or liability already acquired, accrued or incurred before such date;

(c) any penalty, forfeiture or punishment incurred, or inflicted in respect of any act before such date;

(d) any investigation, legal proceeding or remedy in respect of such right, privilege, obligation, liability, penalty, forfeiture or punishment;

(e) any legal proceeding pending in any Court or before any officer on the aforesaid date or anything done or suffered to be done in the course of such proceedings; and any such proceeding or any appeal or revisional proceedings arising out of such proceeding shall be instituted, continued or disposed of, as the case may be, as if this Act had not come into force.

\[These words and figures were substituted for the words \"specified in Schedule 1\" by Bom. 34 of 1959, s. 34 (1).]
Provided that such repeal shall not affect—

(a) the previous operation of any law so repealed, or anything duly done or suffered thereunder; or

(b) the right, privilege, obligation or liability acquired, accrued or incurred under any law so repealed; or

(c) any penalty incurred in respect of anything done against any law so repealed;

and any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability or penalty as aforesaid may be instituted, continued or enforced, and any such penalty may be imposed, as if this Act had not come into force in the relevant part of the State:

Provided further, that subject to the preceding proviso, anything done or any action taken, (including any rule prescribed, appointment made, power conferred, order made or passed, direction or certificate issued, consent, permit, permission or licence given, summons or warrant issued or served, person arrested or detained or discharged on bail or bond, search warrant issued or bond forfeited) under any such repealed law shall, in so far as it is not inconsistent with this Act, be deemed to have been done or taken under the corresponding provision of this Act, as if the said provisions were in force in the relevant part of the State when such thing was done or such action was taken, and shall continue in force accordingly, unless and until superseded by anything done or any action taken under this Act:

Provided also that any reference to any such repealed law, or to any provision thereof, in any law for the time being in force, shall be construed as a reference to this Act or to the corresponding provision thereof.

* (3) The enactment specified in Schedule III in its application to the pre-Reorganisation State of Bombay, excluding the territories transferred there to in force in any part of the State) or any enactment which may be made and Reserve Police and in regard to the reserve Police.

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1 Sub-section (2A) was inserted by Bom. 34 of 1969, s. 34(2).
2 These words were substituted for the words "State of Bombay " by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1966.
3 These words and figures were inserted by Bom. 34 of 1959, s. 35(1).
4 This marginal note was substituted for original by Bom. 34 of 1969, s. 35(2).
5 Sub-section (3) shall stand unmodified vide the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
SCHEDULE I.
[See sections 3 and 5 and \([\text{sub-sections (I) and (2A)}]\) of section 167]

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<th>Short title</th>
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<tr>
<td>1890</td>
<td>IV</td>
<td>The Bombay District Police Act, 1890.</td>
</tr>
<tr>
<td>1902</td>
<td>IV</td>
<td>The City of Bombay Police Act, 1902.</td>
</tr>
<tr>
<td>1949</td>
<td>XVI</td>
<td>The Police Forces (Control and Direction) Act, 1949</td>
</tr>
<tr>
<td>1861</td>
<td>V</td>
<td>The Police Act, 1861, as in force in the Vidarbha region of the State of Bombay.</td>
</tr>
<tr>
<td>1890</td>
<td>IV</td>
<td>The Bombay District Police Act, 1890, as in force in the Kutch area of the State of Bombay.</td>
</tr>
<tr>
<td>1323F</td>
<td>X</td>
<td>The Hyderabad District Police Act.</td>
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SCHEDULE II.
(See section 14)

CERTIFICATE OF APPOINTMENT IN THE POLICE FORCE

No. ............

[STATE OF MAHARASHTRA]

Certificate of Appointment issued under the (Photograph to be affixed in the case of \([\text{Inspectors and] Sub-Inspectors}) of the Bombay Police Act of 1851. Act of 1851.

Mr. .................................................... has been appointed as ................................ and is invested with the powers, functions and privileges of a Police officer under the Bombay Police Act of 1851.

Act V of 1861.

Greater Bombay/Area under the charge of the Commissioner for .................

In the Bombay District Police.

Railway Police.

On the ................................ day of .................................. 19

Signature .............................................

Designation ............................................

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1 These words, bracket, figures and letter were substituted for the words, brackets and figure "sub-section (J)" by Bom. 34 of 1959, s. 36 (2).
2 The sub-heading "Part I" was inserted: \(\text{iota,}\) s. 36(2).
3 This sub-heading and entries were added \(\text{thi},\) s. 36(3).
4 These words were substituted for the words "State of Bombay" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
5 The words "Inspectors and" were deleted by Bom. 29 1963, s. 17 and inserted again by Bom. 28 of 1964, s. 12.
6 These words were substituted for the words "Greater Bombay" by Bom. 56 of 1969, s. 3, Sch.
SCHEDULE III.

[See sub-section (3) of section 167.]

<table>
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<tr>
<th>Year</th>
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<th>Short title.</th>
<th>Amendment.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1898</td>
<td>V</td>
<td>Code of Criminal Procedure.</td>
<td>In clause (c) of sub-section (2) of section 1 of the Act—</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(i) for the words &quot;towns of Calcutta, Madras and Bombay&quot;, the words &quot;towns of Calcutta and Madras&quot; shall be substituted;</td>
</tr>
<tr>
<td></td>
<td></td>
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<td>(ii) for the words &quot;towns of Calcutta and Bombay&quot; the words &quot;town of Calcutta&quot; shall be substituted.</td>
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SCHEDULE IV.

[See sub-section (2A) of section 167.]

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<th>Year</th>
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<td>XXXVII</td>
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- The Central Province and Berar Goondas Act, 1946.
- The Central Provinces and Berar Special Police Establishment Act, 1947.
- The Punjab Security of the State Act, 1953, as extended to the Kutch area of the State of Bombay.

1 This Schedule was added by Bom. 34 of 1959, s. 87.
MAHARASHTRA ACT NO. II OF 2009.

(First published, after having received the assent of the Governor, in the “Maharashtra Government Gazette”, on the 6th January 2009.)

An Act further to amend the Bombay Police Act, 1951.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Police Act, 1951, for the purposes hereinafter appearing; and, therefore, promulgated the Bombay Police (Amendment) Ordinance, 2008 on the 23rd October 2008;

(२३)

[किमत : रुपये २०.००]
AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Police (Amendment) Act, 2008.

(2) It shall be deemed to have come into force on the 23rd October 2008.

2. In section 51 of the Bombay Police Act, 1951 (hereinafter referred to as “the principal Act”),—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) When any loss or damage is caused to any property or when death results or grievous hurt is caused to any person or persons, by anything done in the prosecution of the common object of an unlawful assembly, the District Magistrate may, by order, specify,—

(a) the area (hereinafter called “the disturbance area”), in which in his opinion such unlawful assembly was held;

(b) the date on which or the period during which such unlawful assembly was held.”;

(b) in sub-section (2), for the words “State Government” the words “District Magistrate” shall be substituted;

(c) in sub-section (3), for the words, brackets and figure “issue of a notification under sub-section (1), the Chief Presidency Magistrate in Greater Bombay, and the District Magistrate in district, with the previous sanction of the Revenue Commissioner,” the words, brackets and figure “issue of an order under sub-section (1), the District Magistrate” shall be substituted;

(d) in sub-section (4),—

(i) for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “District Magistrate” shall be substituted;

(ii) in clauses (a) and (b), for the words “, the Collector or any other authority,” wherever they occur, the words “or any other authority authorised by the Collector” shall be substituted;

(iii) in clause (c), for the words “the Collector or any other authority” the words “any authority authorised by the Collector” shall be substituted;

(iv) for the words “or specially from any particular section or sections, or class or classes of such persons in the said area, and in such proportion as the Chief Presidency Magistrate or” the words, brackets and figure “or the members of the unlawful assembly as specified in sub-section (1), or specially from any particular section or sections, or class or classes of such persons and in such proportion as” shall be substituted.
(e) after sub-section (4), the following sub-section shall be inserted, namely:—

“(4A) If the District Magistrate observes that the amount of compensation as determined under sub-section (3), either in whole or in part is to be recovered from persons or section or sections or class or classes of such persons are inhabitants of the area, which is beyond the area of his jurisdiction, the District Magistrate, shall send the information, along with his report, to the District Magistrate of the district in whose jurisdiction such persons or section or sections or class or classes of such persons are residing, to recover the amount from them. On receiving such information, the District Magistrate of such area shall recover the amount of compensation in the manner as provided under this section.”;

(f) in sub-section (5),—

(i) in clause (i), for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “District Magistrate” shall be substituted;

(ii) in clause (ii), for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “District Magistrate” shall be substituted;

(g) in sub-section (8), for the words “Chief Presidency Magistrate, or the District Magistrate, as the case may be,” at both the places, where they occur, the words “District Magistrate” shall be substituted;

(h) in sub-section (9), for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “District Magistrate” shall be substituted;

(i) in sub-section (10), for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “District Magistrate” shall be substituted;

(j) after sub-section (10), the following sub-section shall be added, namely:—

“(II) The provisions of this section shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.”.

3. In section 52 of the principal Act,—

(a) in sub-section (1), for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be, with the previous sanction of the Revenue Commissioner” the words “District Magistrate” shall be substituted;

(b) in sub-section (2),—

(i) for the words “the notification issued by the State Government” the words “the order issued by the District Magistrate” shall be substituted;
(ii) for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “the District Magistrate” shall be substituted;

(c) in sub-section (4), for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “District Magistrate” shall be substituted;

(d) in the marginal note, for the words “Chief Presidency Magistrate or District Magistrate” the words “District Magistrate” shall be substituted.

4. In section 53 of the principal Act,—

(i) for the words “Chief Presidency Magistrate or the District Magistrate, as the case may be,” the words “District Magistrate” shall be substituted;

(ii) in the marginal note, for the words “Chief Presidency Magistrate or District Magistrate” the words “District Magistrate” shall be substituted.

5. (1) The Bombay Police (Amendment) Ordinance, 2008 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.
MAHARASHTRA ACT No. XV OF 2014.

(First published, after having received the assent of the Governor, in the “Maharashtra Government Gazette” on the 25th June 2014).

An Act further to amend the Maharashtra Police Act.

WHEREAS it is expedient further to amend the Maharashtra Police Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Police (Second Amendment) Act, 2014.
2. For section 33A of the Maharashtra Police Act (hereinafter referred to as “the principal Act”), the following section shall be substituted, namely:—

“33A. (1) Notwithstanding anything contained in this Act or the rules made by the Commissioner of Police or the District Magistrate under sub-section (1) of section 33 for the area under their respective charges, on and from the date of commencement of the Maharashtra Police (Second Amendment) Act, 2014,—

(a) holding of a performance of dance, of any kind or type, in an eating house, permit room or beer bar is prohibited;

(b) performance licences issued, if any, by the Commissioner of Police or the District Magistrate or any other officer, as the case may be, being the Licensing Authority under the aforesaid rules, to hold a dance performance, of any kind or type, in an eating house, permit room or beer bar, shall stand cancelled.

(2) Notwithstanding anything contained in section 131, any person who holds or causes or permits to be held a dance performance of any kind or type, in an eating house, permit room or beer bar in contravention of sub-section (1), shall, on conviction, be punished with imprisonment for a term which may extend to three years and with fine which may extend to rupees five lakhs:

Provided that, in the absence of special and adequate reasons to be mentioned in the Judgment of the Court, such imprisonment shall not be less than three months and fine shall not be less than rupees one lakh.

(3) If it is noticed by the Licensing Authority that any person, whose performance licence has been cancelled under sub-section (1), holds or causes to be held or permits to hold a dance performance of any kind or type in his eating house, permit room or beer bar, the Licensing Authority shall, notwithstanding anything contained in the rules framed under section 33, suspend the Certificate of Registration as an eating house and the licence to keep a Place of Public Entertainment (PPEL) issued to a permit room or a beer bar and within a period of thirty days from the date of such suspension of the Certificate of Registration and licence, after giving the licensee a reasonable opportunity of being heard, either withdraw the order of suspending the Certificate of Registration and the licence or cancel the Certificate of Registration and the licence.

(4) A person aggrieved by an order of the Licensing Authority cancelling the Certificate of Registration and the licence under sub-section (3), may, within a period of thirty days from the date of receipt of the order, appeal to the State Government. The decision of the State Government thereon shall be final.
(5) Any person whose performance licence stands cancelled under sub-section (1), may apply to the Licencing Authority, who has granted such licence, for refund of the proportionate licence fee. The Licencing Authority, after making due inquiry, shall refund the licence fee on pro-rata basis, within a period of thirty days from the date of receipt of such application.

(6) The offence punishable under this section shall be cognizable and non-bailable.”.

3. Section 33B of the principal Act shall be deleted.
MAHARASHTRA ACT No. XXIV OF 2014.

(First Published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 28th June 2014.)

An Act further to amend the Maharashtra Police Act.

WHEREAS the Governor of Maharashtra had, with a view further to amend the Maharashtra Police Act, promulgated the Maharashtra Police (Amendment) Ordinance, 2014, on the 1st February 2014 (hereinafter referred to as "the said Ordinance";

AND WHEREAS upon the re-assembly of the State Legislature on the 24th February 2014, a Bill for converting the said Ordinance into an Act of the State Legislature was introduced in the Maharashtra Legislative Assembly as L. A. Bill No. III of 2014, on the 24th February 2014;

AND WHEREAS the said Bill could not be passed by the State Legislature, as the session of the State Legislature was prorogued on the 28th February 2014;
AND WHEREAS as provided by article 218(2)(g) of the Constitution of India, the said Ordinance would have ceased to operate after the 6th April 2014, the date on which the period of six weeks from the date of re-assembly of the State Legislature would have expired;

AND WHEREAS it was considered expedient to continue the operation of the provisions of the said Ordinance;

AND WHEREAS both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to continue the operation of the provisions of the said Ordinance, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Police (Amendment and Continuance) Ordinance, 2014, on the 9th April 2014;

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Maharashtra Police (Amendment and Continuance) Act, 2014.

(2) It shall be deemed to have come into force on the 1st February 2014.

Amendment of section 2 of XXXI of 1981

2. In section 2 of the Maharashtra Police Act (hereinafter referred to as "the principal Act"),--

(a) after clause (1), the following clause shall be inserted, namely:--

"(1A) "Competent Authority" means the Competent Authority mentioned in section 22N;"

(b) after clause (6), the following clauses shall be inserted, namely:

"(6A) "General Transfer" means posting of a Police Personnel in the Police Force from one post, office or Department to another post, office or Department in the month of April and May of every year, after completion of normal tenure of two years;

(6B) "Mid-term Transfer" means transfer of a Police Personnel in the Police Force other than the General Transfer;"

(c) after clause (10), the following clause shall be inserted, namely:

"(10A) "Police Establishment Board No. 1", "Police Establishment Board No. 2", "Police Establishment Board at Range Level" and "Police Establishment Board at Commissionerate Level" means the Boards constituted under sections 22C, 22E, 22G and 22I, respectively;"

(d) after clause (11), the following clauses shall be inserted, namely:

"(11A) "Police Personnel" means any member of the Police Force appointed or deemed to be appointed under this Act;

(11B) "post" means any post created on the establishment of Director General and Inspector General of Police and includes the posts assigned for Police Personnel on State or Central deputation;"

(e) after clause (14), the following clauses shall be inserted, namely:

"(14A) "section" means section of this Act;

(14B) "State Government" means the Government of Maharashtra;"
3. In section 6 of the principal Act, after sub-section (1), the following sub-sections shall be inserted, namely:

"(LA) The Director General and Inspector General of Police shall be selected by the State Government from amongst the four senior most Police Officers from the Cadre, on the basis of their length of service, very good record, range of experience, integrity and professional ability for heading the Police Force.

(1B) Once appointed, the Director General and Inspector General of Police shall have a minimum tenure of at least two years, subject to his age of superannuation. The Director General and Inspector General of Police may, however, be relieved of his responsibility by the State Government consequent upon any action taken against him under the All India Services (Discipline and Appraisal) Rules, 1969 or following his conviction in a court of law or in a case of corruption, or guilty of gross dereliction of his duty or if he is otherwise incapacitated from discharging his duty."

4. After section 22A of the principal Act, the following Chapter shall be inserted, namely:

"CHAPTER II-A
STATE SECURITY COMMISSION, POLICE ESTABLISHMENT
BOARDS AND POLICE COMPLAINTS AUTHORITIES.

22B. (1) The State Government shall, by notification in the Official Gazette, constitute a State Security Commission for the purpose of exercising such powers and performing such functions as may be assigned to the Commission under this Act.

(2) The State Security Commission shall consist of the following members, namely:

(a) Minister in-charge of Home
(b) Leader of Opposition of State
(c) Chief Secretary
(d) Additional Chief Secretary (Home)
(e) Five non-official Members (to be nominated by the State Government)
(f) Director General and Inspector General of Police

... Ex-Officio
... Member
... Member
... Member
... Member
... Member-Secretary.

(3) On the constitution of the State Security Commission under sub-section (2), the erstwhile State Security Commission constituted by the Home Department under the Government Resolution, dated the 10th July 2013 shall cease to exist:"

Amendment of section 6 of XXII of 1951.

Insertion of Chapter II-A in XXII of 1951.
Provided that, the recommendations and reports made by the erstwhile State Security Commission shall continue to operate as if the same are made by the State Security Commission constituted under this Act.

(4) No person shall be nominated as a non-official member of the State Security Commission if he,—

(a) is not a Citizen of India; or
(b) has been convicted by a court of law or against whom criminal charges have been framed by a court of law; or
(c) has been dismissed or removed from the Government service, Semi-Government or private service or compulsorily retired on the grounds of corruption or inefficiency or moral turpitude or any kind of misconduct; or
(d) has been debarred from holding any public office or from contesting any election; or
(e) holds or has held any political office, including that of member of Parliament or State Legislature or a local body, or is or was an office-bearer of any political party or any organization connected with a political party; or
(f) is of unsound mind.

(5) While nominating non-official members under clause (e) of sub-section (2), care must be taken to ensure that the representation be given to all sections of the society. Out of the members so nominated, at least one shall be a woman and one shall be from the persons belonging to the Backward Class. The non-official members may be broadly from the following disciplines:

(a) academician, liberal arts, communication or media;
(b) science and technology especially in the field of Information Technology, surveillance or security related technology;
(c) eminence in the legal field;
(d) corporate governance;
(e) non-Government organizations working in the field of women and child development, social justice, tribal development, rural development or urban development.

Explanation.—For the purposes of this sub-section, the expression “Backward Class” means the Scheduled Castes, Scheduled Tribes, Denotified Tribes (Vimukta Jatis), Nomadic Tribes, Special Backward Category and Other Backward Classes.

(6) The non-official members nominated under clause (e) of sub-section (2) may be removed by the Chairperson of the State Security Commission on any of the following grounds, namely:

(a) proven incompetence;
(b) proven misbehaviour or misuse or abuse of powers;
(c) failure to attend three consecutive meetings of the State Security Commission without sufficient cause:

Provided that, no member shall be removed under the provisions of this clause except after giving him a reasonable opportunity of being heard;
(d) incapacitation by reason of mental infirmity;

(e) otherwise becoming unable to discharge his functions as a member, or

(f) conviction by a court of law or where charges have been framed against him by a court of law.

(7) The term of office of the non-official members of the State Security Commission shall be of two years. The other terms and conditions of such office shall be such as may be prescribed by the State Government.

(8) The State Security Commission shall exercise the powers and perform the functions as follows:

(a) lay down the broad policy guidelines for the functioning of the Police Force in the State including for ensuring that the Police Force always act according to the laws of the land and the Constitution of India;

(b) formulating broad principles for the performance of the preventive tasks and service-oriented functions of the Police Force; and

(c) evaluation of the performance of the Police Force.

(9) The State Security Commission shall meet at least once in every quarter at such time and place and observe such procedure in regard to transact its business as the Chairperson thinks fit.

(10) The recommendations of the State Security Commission shall be advisory in nature.

22C. (1) The State Government shall, by notification in the Official Gazette, constitute for the purposes of this Act, a Board to be called the Police Establishment Board No. I.

(2) The Police Establishment Board No. I shall consist of the following members, namely:

- Additional Chief Secretary (Home) ... Chairperson;
- Director General and Inspector General of Police ... Vice-Chairperson;
- Director General, Anti-Corruption Bureau ... Member;
- Commissioner of Police, Mumbai ... Member;
- Additional Director General and Inspector General of Police (Establishment) ... Member-Secretary;

Provided that, if none of the aforesaid members is from the Backward Class, then the State Government shall appoint an additional member of the rank of the Additional Director General and Inspector General of Police belonging to such Class.

Explanation.—For the purposes of this sub-section, the expression “Backward Class” means the Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vindyak Jatis), Nomadic Tribes, Special Backward Category and Other Backward Classes.

22D. The Police Establishment Board No. I shall perform the following functions, namely:

(1) Subject to the provisions of this Act, the Board constituted under sub-section (1) of section 22C may, make appropriate recommendations to the State Government regarding the service conditions of Police Officers excluding salary and allowances.
(2) In particular and without prejudice to the generality of the foregoing functions, the Board may perform all or any of the following functions, namely:

(a) to advise and make recommendations to the State Government regarding the posting and transfer of Police Officers;

(b) to make appropriate recommendations to the State Government in respect of grievances received by the said Board from Police Officers regarding their promotions, disciplinary proceedings and other service matters.

(3) The Board shall perform such other functions as may be assigned to the Board by the State Government, from time to time.

Explanation.—For the purposes of this section, the expression “Police Officer” means a Police Officer of and above the rank of Deputy Superintendent of Police.

22E. (1) The State Government shall, by notification in the Official Gazette, constitute for the purposes of this Act, a Board to be called the Police Establishment Board No. 2.

(2) The Police Establishment Board No. 2 shall consist of the following members, namely:

(a) Director General and Inspector General of Police
(b) Director General, Anti-Corruption Bureau
(c) Commissioner of Police, Mumbai
(d) Additional Director General and Inspector General of Police (Law and Order)
(e) Secretary or Principal Secretary, as the case may be (Appeal and Security)
(f) Additional Director General and Inspector General of Police (Establishment)

Provided that, if none of the aforesaid members is from the Backward Class, then the State Government shall appoint an additional member of the rank of the Additional Director General and Inspector General of Police belonging to such Class.

Explanation.—For the purposes of this sub-section, the expression “Backward Class” means the Scheduled Castes, Scheduled Tribes, Denotified Tribes (Vimuktta Jatia), Nomadic Tribes, Special Backward Category and Other Backward Classes.

22F. The Police Establishment Board No. 2 shall perform the following functions, namely:

(1) Subject to the provisions of this Act, the Board constituted under sub-section (1) of section 22E may, make appropriate recommendations to the Competent Authority concerned, regarding the service conditions of Police Officers excluding salary and allowances. The Competent Authority shall normally act upon them.
22C. (1) The State Government shall, by notification in the Official Gazette, constitute for the purposes of this Act, a Board to be called the Police Establishment Board at Range Level.

(2) The Police Establishment Board at Range Level shall consist of the following members, namely:

(a) Range Inspector General of Police ... Chairperson;

(b) Two senior-most Superintendents of Police within the Range ... Member;

(c) The Reader (Deputy Superintendent of Police), in the office of the Range Inspector General of Police ... Member-Secretary:

Provided that, if none of the aforesaid members is from the Backward Class, then the State Government shall appoint an additional member of the rank of the Superintendent of Police belonging to such Class.

Explanation.—For the purposes of this sub-section, the expression "Backward Class" means the Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimuktta Jatis), Nomadic Tribes, Special Backward Category and Other Backward Classes.

22H. The Police Establishment Board at Range Level shall perform the following functions, namely:

(a) The Board shall decide all transfers, postings and other service related matters of Police Officers of the rank of Police Sub-Inspector to Police Inspector within the Range.

(b) The Board shall be authorized to make appropriate recommendations to the Police Establishment Board No. 2, regarding the postings and transfers out of the Range, of the Police Officers of the rank of Police Sub-Inspector to Police Inspector.
Explanation.—For the purposes of this section, the expression "Police Officer" means a Police Officer of the rank of Police Sub-Inspector to Police Inspector.

22L. (1) The State Government shall, by notification in the Official Gazette, constitute for the purposes of this Act, a Board to be called the Police Establishment Board at Commissionerate Level.

(2) The Police Establishment Board at Commissionerate Level shall consist of the following members, namely:

(a) Commissioner of Police ... Chairperson;
(b) Two senior-most officers in the rank of Joint Commissioner or Additional Commissioner or Deputy Commissioner of Police ... Member;
(c) Deputy Commissioner of Police (Head Quarter) ... Member-

Provided that, if none of the aforesaid members is from the Backward Class, then the State Government shall appoint an additional member of the rank of the Deputy Commissioner of Police belonging to such Class.

Explanation.—For the purposes of this sub-section, the expression "Backward Class" means the Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Special Backward Category and Other Backward Classes.

22J. The Police Establishment Board at Commissionerate Level shall perform the following functions, namely:

(a) The Board shall decide all transfers, postings and other service related matters of Police Officers of the rank of Police Sub-Inspector to Police Inspector within the Commissionerate.

(b) The Board shall be authorized to make appropriate recommendations to the Police Establishment Board No. 2 regarding the postings and transfers out of the Commissionerate, of the Police Officers of the rank of Police Sub-Inspector to Police Inspector.

Explanation.—For the purposes of this section, the expression "Police Officer" means a Police Officer of the rank of Police Sub-Inspector to Police Inspector.

22K. While performing the functions under this Act, the Police Establishment Board No. 1, Police Establishment Board No. 2, Police Establishment Board at Range Level and Police Establishment Board at Commissionerate Level, shall comply with and follow all the provisions of law including rules and regulations as may be in force, from time to time.

22L. On the constitution of the Police Establishment Board No. 1, Police Establishment Board No. 2, Police Establishment Board at Range Level and Police Establishment Board at Commissionerate Level under this Act, the erstwhile Police Establishment Boards constituted by the Home Department under the Government Resolution, dated the 16th July 2013 shall cease to exist:

Provided that, the decisions and recommendations made by the respective erstwhile Police Establishment Boards shall continue to operate as if the
22M. Nothing contained in this Act shall affect the power of the State Government or any other Competent Authority in respect of all matters relating to disciplinary action against any Police Officer of whatsoever rank.

22N. (1) Any Police Personnel in the Police Force shall have a normal tenure of two years on one post or office, subject to the promotion or superannuation. The Competent Authority for the general transfer shall be as follows, namely:—

- Police Personnel
- Competent Authority
- Officers of the Indian Police Service
- Chief Minister;
- Maharashtra Police Service
- Officers of and above the rank of Deputy Superintendent of Police
- Home Minister;
- Officers upto Police Inspector
- (a) Police Establishment Board
- (b) Police Establishment Board at Range Level
- (c) Police Establishment Board at Commissionerate Level

Provided that, the State Government may transfer any Police Personnel prior to the completion of his normal tenure, if,—

(a) disciplinary proceedings are instituted or contemplated against the Police Personnel; or

(b) the Police Personnel is convicted by a court of law; or

(c) there are allegations of corruption against the Police Personnel; or

(d) the Police Personnel is otherwise incapacitated from discharging his responsibility; or

(e) the Police Personnel is guilty of dereliction of duty.

(2) In addition to the grounds mentioned in sub-section (1), in exceptional cases, in public interest and on account of administrative exigencies, the Competent Authority shall make mid-term transfer of any Police Personnel of the Police Force:

Provided that, the Competent Authority may, by general or special order, delegate its powers under this sub-section to any of its subordinate authority.

Explanation.—For the purposes of this sub-section, the expression "Competent Authority" shall mean:—

- Police Personnel
- Competent Authority
- Officers of the Indian Police Service
- Chief Minister;
(b) Maharashtra Police Service
Officers of and above the rank
of Police Sub-Inspector ... Home Minister;
(c) Police Personnel upto the
rank of Assistant Police
Sub-Inspector ... Director General and
Inspector General of Police.

Seperation of
Investigation
Police from
Law and
Order Police.

220. (1) The crime branch or local crime branch and detection or
investigation cells in each police station shall concentrate on investigation
of crimes exclusively and shall not be entrusted with law and order, security
and other duties, ordinarily.
(2) The Unit Commanders shall ensure the co-ordination between the
investigation or detection wing and the law and order and other wings of
each Unit.

State Police
Complaints
Authority

221P. (1) The State Government shall, by notification in the Official
Gazette, constitute for the purposes of this Act, an Authority to be called
the State Police Complaints Authority.
(2) The State Police Complaints Authority shall consist of the
following members, namely:
(a) A retired High Court
Judge ... Chairperson;
(b) A Police Officer superannuated
in the rank not below the rank
of Special Inspector General of
Police ... Member;
(c) A person of eminence from
the civil society ... Member;
(d) A retired officer not below
the rank of Secretary to the
State Government ... Member;
(e) Officer not below the rank
of Additional Director General ... Member-
and Inspector General of Police
Secretary.

(3) On the constitution of the State Police Complaints Authority under
this Act, the erstwhile State Police Complaints Authority constituted by
the Home Department under the Government Resolution, dated the 16th
July 2013 shall cease to exist:
Provided that, the complaints and inquiries pending before the erstwhile
State Police Complaints Authority shall continue to operate as if such
complaints or inquiries are pending with the State Police Complaints
Authority constituted under this Act and the recommendations made by
the erstwhile State Police Complaints Authority shall continue to operate
as if the same are made by the State Police Complaints Authority constituted
under this Act.
(4) The Chairperson of the State Police Complaints Authority shall be
chosen by the State Government out of a panel of names proposed by the
Chief Justice of the High Court.

Powers and
functions of
State Police
Complaints
Authority.

22Q. (1) The State Police Complaints Authority shall exercise the powers
and perform the functions as follows —
(a) inquire suo-moto or on a complaint against Police Officers presented to it by—

(i) a victim or any member of his family or any other person on his behalf;

(ii) the National or State Human Rights Commission; and

(iii) the police, into the complaint of,—

(i) death in police custody;

(ii) grievous hurt as defined under section 320 of the Indian Penal Code;

(iii) rape or attempt to commit rape;

(iv) arrest or detention without following the prescribed procedure;

(v) corruption;

(vi) extortion;

(vii) land or house grabbing; and

(viii) any other matter involving serious violation of any provision of law or abuse of lawful authority;

(b) require any person to furnish information on such points or matters as in the opinion of the authority may be useful for or relevant to the subject matter of inquiry.

(2) The members of the State Police Complaints Authority shall work for the Authority on a whole time basis. The salary or honorarium and other allowances payable to, and the other terms and conditions of service of the non-official members of the State Police Complaints Authority shall be such as may be prescribed by the State Government.

(3) The term of office of a member of the State Police Complaints Authority shall be of three years.

(4) The State Police Complaints Authority shall, while inquiring into any of the matters referred to in sub-section (1) have all the powers of a civil court while trying a civil suit under the Code of Civil Procedure, 1908, in respect of the following matters:—

(a) summoning and enforcing the attendance of witnesses and examining them on oath;

(b) requiring the discovery and production of any document;

(c) receiving evidence on affidavits;

(d) requisitioning any public record or copy thereof from any court or office;

(e) issuing Commissions for the examination of witnesses or documents; and

(f) such other matters as may be prescribed by the State Government.

(5) The State Police Complaints Authority shall have the power to require any person, subject to legal privilege to furnish information on such points or matters as, in the opinion of the State Police Complaints Authority, may be useful for, or relevant to, the subject matter of the inquiry, and any person so required shall be deemed to be legally bound to furnish such information within the meaning of sections 176 and 177 of the Indian Penal Code.
(6) Notwithstanding anything contained in this Act, the State Police Complaints Authority shall be deemed to be a civil court, and when any offence as defined in section 175, 178, 179, 180 or 228 of the Indian Penal Code is committed in view of or in the presence of the Authority, the Authority may cause the offender to be detained in custody and may, at any time before the rising of the Authority on the same day, take cognizance of the offence and, after giving the offender a reasonable opportunity of showing cause why he should not be punished under this section, sentence the offender to fine not exceeding two hundred rupees and, in default of payment of fine, to simple imprisonment for a term which may extend to one month, unless such fine be sooner paid. If the State Police Complaints Authority in any case considers that a person accused of any of the offences referred to in section 345 of the Code of Criminal Procedure, 1973, and committed in its view or presence should be imprisoned otherwise than in default of payment of fine, or that a fine exceeding two hundred rupees should be imposed upon him, or such State Police Complaints Authority is, for any other reason, of opinion that the case should not be disposed of under section 345 of the Code of Criminal Procedure, 1973, such State Police Complaints Authority, after recording the facts constituting the offence and the statement of the accused as hereinbefore provided, may forward the case to a Magistrate having jurisdiction to try the same, and may require security to be given for the appearance of such person before such Magistrate, or if sufficient security is not given shall forward such person in custody to such Magistrate. The Magistrate to whom any such case is forwarded shall proceed to deal with, as far as may be, as if it were instituted on a police report.

(7) Every proceeding before the State Police Complaints Authority shall be deemed to be a judicial proceeding within the meaning of sections 193 and 228, and for the purpose of section 196 of the Indian Penal Code, the State Police Complaints Authority shall be deemed to be a civil court for all the purposes of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973.

(8) The State Police Complaints Authority shall have the power to advise the State Government on measures to ensure protection of witnesses, victims and their families who might face any threat or harassment for making the complaint or for furnishing evidence.

(9) Any member of the State Police Complaints Authority as may be authorized by the Chairperson in writing may visit any police station, lock-up, or any other place of detention used by the police and, if he thinks fit, he may be accompanied by a Police Officer.

(10) The State Police Complaints Authority may, for the purpose of field inquiry direct any person as it deems fit to inquire into the subject matter of inquiry and submit a report to the Authority.

206. (1) The State Police Complaints Authority shall, after completing the inquiry, submit a report to the State Government within such time as may be prescribed by the State Government.

(2) On receipt of the report from the State Police Complaints Authority, the State Government shall take any of the following steps:

(a) The State Government shall accept the report and act on the same unless the State Government exercises power of rejecting the report as specified in sub-section (2).
(b) Treat the same as a preliminary inquiry for the purpose of instituting disciplinary proceedings and thereafter the State Government or the Competent Authority, as the case may be, shall direct institution of disciplinary proceedings against the delinquent Police Officer.

(c) If the report of the State Police Complaints Authority discloses a *prima facie* case of commission of a cognizable offence, the State Government shall forward the same to the concerned Police Station and thereupon the same may be recorded as First Information Report under section 154 of the Code of Criminal Procedure, 1973.

(3) Notwithstanding anything contained in this Act, the State Government may reject the report of the State Police Complaints Authority in exceptional cases for reasons to be recorded in writing.

(4) In the event of the State Government rejecting the report of the State Police Complaints Authority, it may require the State Police Complaints Authority to hold further inquiry in the matter and submit a fresh report in that behalf.

Explanation.-- For the purposes of section 22Q and this section, the expression "Police Officer" means the Police Officer of the rank of Deputy Superintendent of Police or Assistant Commissioner of Police and above.

229. (1) The State Government shall, by notification in the *Official Gazette*, constitute for the purposes of this Act, an Authority to be called the Division Level Police Complaints Authority.

(2) The Division Level Police Complaints Authority shall consist of the following members, namely:

(a) A retired Principal District Judge: ... Chairperson;

(b) A Police Officer superannuated not below the rank of Superintendent of Police: ... Member;

(c) Deputy Commissioner of Police (Headquarters): ... Member;

(d) A person of eminence from the civil society: ... Member;

(e) An officer of the rank of Deputy Superintendent of Police or equivalent: ... Member-Secretary.

(3) On constitution of the Division Level Police Complaints Authority under sub-section (1), the erstwhile District Police Complaints Authority constituted by the Home Department under the Government Resolution, dated the 15th July 2013 shall cease to exist.

(4) The provisions of sections 22P, 22Q and 22R regarding the continuance of complaints or inquiries and recommendations, appointment of Chairpersons, powers and functions of the State Police Complaints Authority and submission of its report to the State Government, respectively, shall, mutatis mutandis, apply to the Division Level Police Complaints Authority.

22T. (1) Notwithstanding anything contained in this Act, whoever makes any false or frivolous complaint against Police Officer under this Chapter, shall, on conviction, be punished with an imprisonment of either description of a term which may extend to two years or with fine or with both and if such proceeding be instituted on a false charge of an offence punishable with death, imprisonment for life or imprisonment for seven years or upwards, shall be punishable with imprisonment of either description for a term which may extend to seven years, and shall also be liable to fine.
(2) For taking cognizance of an offence under sub-section (1) by the court, the provisions of section 195 of the Code of Criminal Procedure, 1973 shall, mutatis mutandis, apply.

(3) In case of conviction of a person for having made a false or frivolous complaint under this Act, such person shall be liable to pay to the concerned Police Officer against whom he has made the false or frivolous complaint, in addition to the legal expenses for contesting the case, a compensation which the Court trying the case under sub-section (2) may determine.

(4) Nothing contained in this section shall apply in case of complaints made in good faith.

Explanation.—For the purposes of this section, the expression "good faith" shall have the same meaning assigned to it in section 52 of the Indian Penal Code.

5. (1) The Maharashtra Police (Amendment and Continuance) Ordinance, 2014, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

6. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Act, the State Government may, by order published in the Official Gazette, give such directions, not inconsistent with the provisions of this Act, as may appear to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that, no such order shall be made after the expiry of the period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.
MAHARASHTRA ACT No. XI OF 2015.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 6th April 2015)

An Act further to amend the Maharashtra Police Act.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Police Act, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Police (Amendment) Ordinance, 2015 on XXII of 1951. Mah. Ord. II of 2015. 16th February 2015;

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and R.L.A. to Government, Law and Judiciary Department.

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Police (Amendment) Act, 2015 (Mah. Act No. XI of 2015), is hereby published under the authority of the Governor.
AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) **This Act may be called the Maharashtra Police (Amendment) Act, 2015.**

   (2) It shall be deemed to have come into force on the 16th February 2015.

2. In section 2 of the Maharashtra Police Act (hereinafter referred to as “the principal Act”),—

   (a) after clause (4), the following clause shall be inserted, namely :—

   “(4A-1) “Constabulary” means Police Constable, Police Naik, Police Head Constable and Assistant Sub-Inspector ; ”;

   (b) in clause (6A), for the words “after completion of normal tenure of two years” the words “after completion of normal tenure as mentioned in sub-section (1) of section 22N” shall be substituted ;

   (c) in clause (10A),—

   (i) for the words “and Police Establishment Board at Commissionerate Level” the words “, “Police Establishment Board at District Level”, “Police Establishment Board at the Levels of Specialized Agencies” shall be substituted ;

   (ii) for the word, figures and letter “and 22I” the figures, letters and word “, 22I, 22J-1 and 22J-3” shall be substituted ;

   (d) after clause (14A), the following clause shall be inserted, namely :—

   “(14A-1) “Specialized Agencies” means Crime Investigation Department, State Intelligence Department, Protection of Civil Rights, Anti-Corruption Bureau, State Reserve Police Force, Anti-Terrorist Squad, Highway Traffic and Training Directorate ;”.

3. In section 22D of the principal Act, in sub-section (2), in clause (a), after the words “Police Officers” the words “and the State Government shall give due weight to its recommendations” shall be added.

4. After section 22J of the principal Act, the following sections shall be inserted, namely :

   “22J-1. (1) The State Government shall, by notification in the Official Gazette, constitute for the purposes of this Act, a Board to be called the Police Establishment Board at District Level.

   (2) The Police Establishment Board at District Level shall consist of the following members, namely :

   (a) District Superintendent of Police ... Chairperson ;

   (b) Senior most Additional Superintendent ... Member ;

   (c) Deputy Superintendent of Police ... Member-Secretary ;

   (Head Quarter)
Provided that, if none of the aforesaid members is from the Backward Class, then the District Superintendent of Police shall appoint an additional member of the rank of the Deputy Superintendent of Police belonging to such class.

Explanation.—For the purpose of this sub-section, the expression “Backward Class” means the Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Special Backward Category and Other Backward Classes.

22J-2. The Police Establishment Board at District Level shall perform the following functions, namely :-

(a) The Board shall decide all transfers, postings of Police Personnel to the rank of Police Inspector within the District Police Force.

(b) The Board shall be authorized to make appropriate recommendations to the Police Establishment Board No. 2 regarding the postings and transfers out of the District.

Explanation.—For the purposes of this section, the expression “Police Personnel” means a Police Personnel to the rank of Police Inspector.

22J-3. (1) The State Government shall, by notification in the Official Gazette, constitute for the purposes of this Act, a Board to be called the Police Establishment Board at the Levels of Specialized Agencies, namely Crime Investigation Department, State Intelligence Department, Protection of Civil Rights, Anti-Corruption Bureau, State Reserve Police Force, Anti-Terrorist Squad, Highway Traffic and Training Directorate.

(2) The Police Establishment Board at the Level of Specialized Agencies shall consist of a Chairperson, as the Head of the concerned Specialized Agency and three senior-most Police Officers of that Specialized Agency:

Provided that, if none of the aforesaid members is from the Backward Class, then the concerned Head of the Specialized Agency shall appoint an additional member of any senior most Police Officer belonging to such class.

Explanation.—For the purposes of this sub-section, the expression “Backward Class” means the Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Special Backward Category and Other Backward Classes.

22J-4. The Police Establishment Board at the Levels of Specialized Agencies shall perform the following functions, namely :-

(a) The respective Board shall decide all transfers and postings of all Police Personnel to the rank of Police Inspector within the Specialized Agencies.

(b) The respective Board shall be authorized to make appropriate recommendations to the Police Establishment Board No. 2, regarding the postings and transfers out of the Specialized Agency, of the Police Personnel to the rank of Police Inspector.

Explanation.—For the purposes of this section, the expression “Police Personnel” means a Police Personnel to the rank of Police Inspector.”

5. In section 22K of the principal Act, for the words “and Police Establishment Board at Commissionerate Level” the words “, Police Establishment Board at Commissionerate Level, Police Establishment Board at District Level and Police Establishment Board at the Levels of Specialized Agencies” shall be substituted.

Amendment of section 22K of XXII of 1951.
6. In section 22N of the principal Act,—

(a) in sub-section (1),—

(i) for the words “Any Police Personnel in the Police Force shall have a normal tenure of two years on one post or office, subject to the promotion or superannuation.” the following shall be substituted, namely :—

“(1) Police Officers in the police force shall have a normal tenure as mentioned below, subject to the promotion or superannuation :—

(a) for Police Personnel of and above the rank of Deputy Superintendent of Police or Assistant Commissioner of Police a normal tenure shall be of two years at one place of posting ;

(b) for Police Constabulary a normal tenure shall be of five years at one place of posting ;

(c) for Police Officers of the rank of Police Sub-Inspector, Assistant Police Inspector and Police Inspector a normal tenure shall be of two years at a Police Station or Branch, four years in a District and eight years in a Range, however, for the Local Crime Branch and Special Branch in a District and the Crime Branch and Special Branch in a Commissionerate, a normal tenure shall be of three years ;

(d) for Police Officers of the rank of Police Sub-Inspector, Assistant Police Inspector and Police Inspector a normal tenure shall be of six years at Commissionerates other than Mumbai, and eight years at Mumbai Commissionerate ;

(e) for Police Officers of the rank of Police Sub-Inspector, Assistant Police Inspector and Police Inspector in Specialized Agencies a normal tenure shall be of three years.”;

(ii) in entry (c), relating to “Officers upto Police Inspectors”, in the column under the heading “Competent Authority”, after entry (c), the following entries shall be added, namely :—

“(d) Police Establishment Board at District Level.

(e) Police Establishment Board at the Level of Specialized Agency.”;

(b) in sub-section (2),—

(i) the proviso shall be deleted ;

(ii) for the Explanation, the following Explanation shall be substituted, namely :—

“Explanation.—For the purposes of this sub-section, the expression “Competent Authority” shall mean :—

<table>
<thead>
<tr>
<th>Police Personnel</th>
<th>Competent Authority</th>
</tr>
</thead>
<tbody>
<tr>
<td>(a) Officers of the Indian Police Service</td>
<td>Chief Minister ;</td>
</tr>
<tr>
<td>(b) Maharashtra Police Service Officers of and above the rank of Deputy Superintendent of Police.</td>
<td>Home Minister ;</td>
</tr>
<tr>
<td>(c) Police Personnel upto the rank of Police Inspector for transfer out of the respective Range or Commissionerate or Specialized Agency.</td>
<td>Police Establishment Board No. 2 ;</td>
</tr>
</tbody>
</table>
(d) Police Personnel upto the rank of Police Inspector for transfer within the respective Level of Range, Commissionerate or Specialized Agency.

(e) Police Personnel upto the rank of Police Inspector for transfer within the District.

Provided that, in case of any serious complaint, irregularity, law and order problem the highest Competent Authority can make the transfer of any Police Personnel without any recommendation of the concerned Police Establishment Board.

7. After section 22N of the principal Act, the following section shall be inserted, namely:

“22N-1. Notwithstanding anything contained in sub-section (1) of section 22N or any other provisions of this Act, to ensure that the Government work is not adversely affected on account of large scale transfers of Police Personnel from one single Department or office, not more than one-third of the Police Personnel shall be transferred from any office or Department at a time, in a year.”

8. (1) The Maharashtra Police (Amendment) Ordinance, 2015, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.

Mah. Ord. II of 2015

Repeal of Mah. Ord. II of 2015 and saving.